MOTION EXPRESSING DISAGREEMENT WITH REPORTED STATEMENT OF THE PRIME MINISTER IN REGARD TO THREE MINISTERS OF THE UNION CABINETAGAINST WHOM CBI HAS COMPLETED INVESTIGATIONS AND FILED CHARGE SHEETS

SHRI PRANAB MUKHERJEE (West Bengal) Mr. Chairman, Sir, with your permission, I beg to move the following motion:

> "That this House expresses its disagreement with the reported statement of the Prime Minister in which he has given a clean chit to three Ministers of the Union Cabinet, namely, Shri LK. Advani, Dr. Murli Manohar Joshi and Sushree Uma Bharati, against whom the CBI has completed investigations and filed charge sheets, and through this statement the Prime Minister has prejudged the issue".

SHRI ADHIK SHIRODKAR (Maharashtra): Sir, I wish to raise a point of order.

SHRI RAJU PARMAR (Gujarat) : You quote the rule. ... *(Interruptions)...*

SHRI ADHIK SHIRODKAR: Please don't shout. I can hear you. ... *(Interruptions)...*

MR. CHAIRMAN: You tell me under which rule you wish to raise the point of order.

SHRI ADHIK SHIRODKAR: Sir, the rule under which I am raising my point of order is, I69(ii), (viii), (ix) and (xii).

MR. CHAIRMAN: Rule 169 !

SHRI ADHIK SHIRODKAR: Yes, Sir. Rule 169 (ii). (viii), (ix) and (xii). May I elaborate my point, Sir? *...(Interruptions)...*

MR. CHAIRMAN: You are saying rule 169.

SHRI ADHIK SHIRODKAR: Rule 169 (ii), (viii), (ix) and (xii). These are the sub-rules.

SHRI PRANAB MUKHERJEE: Sir, what is his point?

SHRI ADHIK SHIRODKAR: Sir, I will elaborate it. The Motion says, "he reported statement". Now, it is an accepted fact that the so-called .eported statement was not made on the floor...

SHRI PRANAB MUKHERJEE: Sir, it is about the admissibility of the motion. What the hon. Member is referring to is about the admissibility of the motion. Rule 169 deals with the conditions of admissibility. Once this Motion is admitted by the Chairman of the House, I think there is no scope for raising a question on the ground of admissibility. Therefore, my most respectful submission is, let us have the debate; the background is known to the whole House and let us not rake up this issue. If he has any other substantial points, he can raise it. How can the question of admissibility be raised now when the motion has already been admitted, bulletined and slated for discussion?

MR. CHAIRMAN: That is right. You cannot raise it. The Chairman has admitted it. So, there is no question of raising it. *...(Interruptions)...* Let me tell you that in order that the debate may continue in a peaceful manner, it is better you don't pursue it. and let the debate start. You can speak on it.

SHRI ADHIK SHIRODKAR: That rule is admitted; however, I have a point of order. *...(Interruptions)...*

MR. CHAIRMAN: l\lo, no. It cannot be raised. No point of order can be raised on the Chairman's ruling. *...(Interruptions)...* No point of order can be raised on the Chairman's ruling.

SHRI ADHIK SHIRODKAR: Sir, I am not disputing the ruling of the Chairman.

MR. CHAIRMAN: No, no. No point of order can be raised on the Chairman's decisions or rulings. *...(Interruptions)...*

SHRI PRANAB MUKHERJEE: Mr. Chairman, Sir, the motion is admitted and it is set for discussion, with the consent of the Leader of the House. It can be admitted by the Chair, scrutinising the admissibility process. So far as the discussion is concerned, \t requires the agreement of the Leader of the House in regard to allocating the time. Sir, I would like to explain the reasons why we wanted to have this discussion under a particular rule.

At the very outset, I would like to assure the hon. Members of the House, and my distinguished colleagues, thatI have no intention of transgressing our jurisdiction and assume the powers which the Indian Constitution has not vested on this House. I am fully aware of it. Therefore, I would not assume that power which is not given to this House. In this

connection, Sir, may I draw your attention to an observation made by no less a person than SarvapaNi Radhakrishnan, who happened to be the first Chairman of this House and the first Vice-President of this republic? When he assumed office, he was felicitated by the Members of this House on 13th May, 1952. Then, he had observed, " There is a general impression that this House can't make or unmake Government and, therefore, it is a superfluous body. But there are functions, which a revising chamber can fulfil fruitfully. Parliament is not only a legislative but also a deliberative body. So far as deliberative functions are concerned, it will be open to us to make very valuable contributions."

Sir, what was said forty eight years ago by an illustrious son of this country is equally relevant now. I must express my satisfaction, being one of the oldest Members of this House, that in its own humble way, this House has collectively contributed, through its deliberations, on many issues which have strengthened the democratic process; it has not weakened the democratic process and it has clearly established the fact that the Second Chamber has its role to play.

On what do we want to have a discussion? A discussion about the propriety of the statement of the Prime Minister. I would come to the substance a little later. But, in the evolution of !he functioning of this House, we have created some very healthy precedents. One precedent, at least, comes to my mind, which was debated on these things itself. On 10th August, 1973. this House debated a motion under rule 170. The mover was Mr. N.K.P. Salve, who is sitting next to me. The motion was in his name. The complexion of the House was almost the same. The only difference was, the seat occupied by my good friend, Shri Jaswant Singh, was occupied by Shri L.K. Advani at that point of time. I am occupying almost the same seat, with a little difference. The seat next to me, on my rightside, was occupied by Shri Kamalapati Tripathi, instead of Dr. Manmohan Singh. The House discussed and recommended to the Government the setting up of a Commission of Inquiry to look into the allegations and counter-allegations against the then Prime Minister and the then Deputy Prime Minister. As the Leader of the House and representative of the Government. Shri L.K. Advani said, "Sorry, gentleman, I can't accept these recommendations, because the law of the land, the Commission of Inquiries Act, provides that only the Lok Sabha, in respect of the Union Government, and the Vidhan Sabha, in respect of the State Governments, is competent to make a recommendation to this effect." We were unhappy. We felt sorry.

We thought that we didn't have that power. What could we do? But, perhaps, history took a full circle. After twenty one years, the same Shri L.K. Advani--I don't know whether wittingly or unwittingly-vested that power in this very House itself, when he decided to set up a-second Commission of inquiry to look into the Delhi riots of 1984. Just one year ago, Sir, you will recolect that on the floor of this very House, while replying to a Starred Question, Mr. L.K. Advani, the current Home Minister, expanded the scope of the debate and sought the opinion of the Leader of the Opposition whether a second Commission of Inquiry could be set up to look into the causes of the Delhi riots. The right which he denied to this House in 1978, gave that right in 1999. The point that I am trying to drive at is that this way the House functioned. Therefore, we wanted to have a discussion where not only the Members of the House would express their views but their views should also get reflected in the form of voting. And that Rule 170 is the only provision which permits this House to express its opinion, to materialise that opinion in terms of voting, whether it will be mandatory to the Government or not is a totally different issue. After all, dissension is a part of democracy. Disagreement does not mean disrespect. tf this House disagrees with certain statements, certain observations of the Prime Minister, one need not necessarily conclude that this House is expressing its disrespect to the Prime Minister. That is not the intention. When both Houses were created, when bicameralism was being introduced, this point was debated and somebody pointed out, one of the very famous constitutional experts, Abbe Syees, said, "If the second House dissents with the first House, then it is mischievous and if it agrees with the first House, then it is superfluous." But we have proved in the last 48 years that neither we are superfluous nor we are mischievous; we have made our own contribution. Having said that, now 1 come to the substantive part of the Motion. Sir, 1 am referring to the statements of the Prime Minister which appeared in a large number of dailies. He made certain statements. I have got the cuttings of the newspapers with me because if somebody challenges, then I can point out to him. It was reported in all the national dailies, regional dailies and Hindi dailies. Three important elements of the Prime Minister's statement were there. One element was that all the three Ministers, Mr. L.K. Advani, Dr. M.M. Joshi and Sushri Uma Bhartiji, are innocent. The headlines of the newspapers were "Prime Minister gives clean chit". That is one ingredient of the Prime Minister's observation. The second ingredient of the Prime Minister's observation was that the offences of these Ministers are different from other offences. The third ingredient of

the Prime Minister's statement was that the construction of the temple is the culmination of the national sentiment and therefore, it will have to be constructed, the construction of the temple is a national sentiment. Now when the Prime Minister of the country makes a statement and gives clean chit to three of his Cabinet colleagues, who were accused in a case. Sir, I have no intention of going into the merits of the case, the merits of the chargesheets because that is the job of the court -- neither I am a lawyer, and particularly in this House when I look around Mr. Nariman, Mr. A»run Jaitley, Mr. Singhvi, Mr. Kapil Sibal and Mr. Bhardwaj, surely, I would .not like to enter into a legal battle-- but as a simple common man, it comes to my mind that when the Prime Minister makes a statement like this, surety his observation must be based on certain facts.

What are the facts? On the other hand, certain facts are known tous. It is a fact that Mr. L. K. Advani undertook a Rath Yatra from Somnath to Ayodhya to whip up the sentiments of a community for the construction of the Ram temple. If I remember correctly, and I am subject to correction. Sir, this fact is also known to us that in one of his observations in his public address at Panchvati, he stated that construction of the temple at the site which is called disputed site where Babri Masjid was there till 5th of December. 1992 and after 6th December it is no longer there, that construction of the temple is the desire of certain organisations he referred to. We are aware of this fact. We are aware of the fact that when the demolotion was going on, then a telephone call went from Mr. Advani to the then Chief Minister, Mr. Kalyan Singh that he should not resign till the process of demolition is complete. We are aware of the fad that the kar sewaks were asked to block the road so that the Central Para-MHilary Forces cannot reach the place. I am not referring to the charge-sheet, facts mentioned in the charge sheet. That is for the court, the magistrate to judge whether those facts are corroborated by evidence, and what conclusion he will come to. But these facts are known to all of us. The fact is also known to us...*(Interruptions)*

SHRI BALBIR K. PUNJ (Uttar Pradesh): Facts were not known to us. *(Interruptions).* Facts were not known to all of us. *(Interruptions).*

SHRI PRANAB MUKHERJEE : You will get enough time to rebut all my points because we have decided ...*(interruptions)...* No, I am just talking on my own behalf, not on anybody's behalf. I am simply talking on my own behalf, on behalf of my party and some of my colleagues from this side. Surely, I do not have the competence to represent that side and I am

totally incompetent and Mr. Chairman, Sir I accept my inability, ,incompetence, inadequacy to represent that section. I am not going to that aspect. What I am trying to point out is that on the basis of which facts tile Prime Minister came to his conclusion. 1 would be too happy to know which facts led the Prime Minister to come to the conclusion that his Cabinet colleagues are not guilty. I understand, I am not a lawyer but I understand that it is the job of the court to declare somebody guilty or not guilty. Of course, as an accused, if I am produced before the court, I will claim that I am not guilty. But how the Prime Minister of a country can declare somebody as not guilty? This is my question. This is a puzzling question to me. I am unable to understand, and the Prime Minister is not only a political leader, leader of the majority party of the Government in the House of people, but the Prime Minister is the administrative head of this Government. Prime Minister is the Chief Executive of the Union Government. And what is CBI? CBI is not an organisation of a different planet or of the United States of America or Russia. CBI is an investigating agency of the Government of India, and as per the allocation of business, each Minister has to look into certain departments or Ministries, and here in this case, if my information is not wrong, Prime Minister is the Minister in charge of the CBI. CBI has filed a charge-sheet. Good, bad, indifferent; I am not going into the merit of it. But CBI has filed a charge-sheet against somebody. The court may say, 'charge sheet is bogus, totally unacceptable to us.' But can the Minister in charge, can the person who is answerable to this House and to the other House for each and every action of CBI, certify that the charges levelled by CBI have no relevance and "my Cabinet colleagues are totally innocent"? Can the hon. Prime Minister take this position? Can the hon. Prime Minister assume the role of presiding over the issue, which is, ultimately, to be decided by the court? My simple question to the hon. Prime Minister, is this. Mr. Prime Minister please let us know on what basis you arrived at the conclusion that three of your Cabinet colleagues are innocent, not guilty, and why you gave them a clean chit?

My second question to the hon. Prime Minister is this. And, again, Sir, I am not a lawyer. The legal luminaries will explain this. But I would like to know this as a common man. Is there any distinction in the IPC in regard to the offences committed by an ordinary man and a privileged man, and simply because the offences are committed by a privileged person, the nature of crime changes? Is there any distinction? What are those sections of the IPC under which these three Ministers are accused? They are accused under rioting, unlawful assembly and inciting people against some

other community. Sir, a host of charges have been framed against these individuals, and we read from the statement of the hon. Prime Minister that these are all different cases! These are different from one Minister of State — a junior Minister of the Union Cabinet -- with others. Of course, it is different because in that case the offences are committed by a junior party functionary, and in other areas the offences are committed by a political heavy weight. If that is the distinction, fine. Tell the people that this is- the distinction. I would have no objection if the hon. Prime Minister, as the leader of the BJP, had said, "my people are innocent." My objection is: Can he afford, as the hon. Prime Minister of the country, to give a certificate of clean chit to three of his charge sheeted Ministers? Now, the Government has a way, if the Government wants to find.

We heard another argument. It is a very interesting argument. It is this. They are elected. They got the mandate of the electorate. They are accepted by the people as their Ministers and therefore, the offences are no longer relevant. I know what kind of psychology works. Because, in 1977, we found that, when there was a change in the Government, certain persons, who were accused in certain cases, the Government moved the court by submitting, "look, we have received a mandate, the gentleman concerned received a mandate, and therefore, the Government is not interested in carrying on with these cases." You could have done that. I think, there is a provision in the normal legal jurisprudence. Had you done that you would have been justified or unjustified, or whatever it may be. But there would have been a rationality. But, here, the persons are under prosecution, allegations are there and, as the head of the CBI, you are denigrating your own agency, and do you expect that the CBI will put its mind to pursue the case to its logical conclusion? Is it possible? This is the question I would like to know. What are the differences between the offences, and whether the sections of the IPC are equally applicable to an ordinary offender and to an offender who assumes a very high political profile.

The third aspect on which I would like to have the clarification from the hon. Prime Minister, and, I do hope that some body from the Government side or from the other side will explain, is this. He is talking of the national sentiment. The materialisation of the temple and the construction of the temple is the culmination of the national sentiment. Where is this national sentiment? I would like to know from the Prime Minister that if it was the national sentiment, why did you not put it in your

National Democratic Alliance's Agenda? Why did you not put it? It would have been fair. But you did not mention it there. And this has to be kept in mind, Sir, that, for the first time, in contemporary history, after 1977, a pre-elect oral alliance was formulated. The BJP and certain other political parties assembled together. This type of combination can take place. They worked out a common programme, that is, the National Democratic Alliance's agenda. If I am not mistaken, there is no mention of construction of the temple in the NDA agenda. Therefore, you did not get the mandate for that -- whatever little mandate you got. You did not have this mandate. People did not vote for you in the 1999 Lok Sabha elections for construction of temple. You did not go to the electorate that, "Give me vote, and if I am elected to power, I will construct the temple". You did not mention it. After that, you are mentioning it. Is it fair? I do not know what the other allies will do. It is their job. They are mature politicians. They will take their decisions. But a question comes from the common electorate, "You could have easily told us. You did not tell us. Why did you hide it?" Where is the national consensus? I was just looking around the political map of this country? What I find was, in Bihar, there is a ruling party, namely, the RJD. They are not supporting it. in three States -- West Bengal, Kerala and Tripura -- where the Left Front is the ruling party, they also got the mandate like you. The electorate is the same. They voted you for Parliament; they voted them for State Assemblies. The electorate are the same. These electorates have not come from the Mars or the Moon. The electorate are the same. They voted them to power, to rule the States. The ruling party of Bihar says, "No, we do not want it". The Governments of three States, that is, Kerala, Tripura and West Bengal, are also not sharing your view that this is a national sentiment. Nine Congress Governments are also not sharing your perception that the construction of the temple should take place by demolishing the mosque at the disputed area. I read in the newspapers that even the TDP Government in Andhra Pradesh is not in agreement with you. The DMK Government in Tamil Nadu is not in agreement with you. Where is the national consensus? In Punjab, in Kashmir? I do not know where is? Is it a Holy Roman Empire? Neither holy nor Roman! What is the national consensus? Where is the national consensus? With less than 30 per cent votes, can you construe it is a national consensus? It may be your sentiment. It may be a sentiment of a section of the Hindu community. It may be a sentiment of the BJP. It may be a sentiment of some other political party. But, surely, Mr. Chairman, Sir, it cannot be the sentiment of the nation as a whole.   I am afraid, it cannot

be the sentiment of the nation as a whole, i read in the newspaper *interruptions)*

श्री संजय निरुपम (महाराष्ट्र): ताला क्यों खुलवाया था?...(**व्यवधान**)... ताला किसने खुलवाया था, किसने शिलान्यास करवाया था, किसकी सरकार थी,यह बताइए?...(**व्यवधान**)...

SHRI PRANAB MUKHERJEE: Why is he unnecessarily disturbing?

(Interruptions)

SHRI RAJU PARMAR: Why is he disturbing?

MR. CHAIRMAN: Please sit down. *(Interruptions)* Your party will get a chance to speak, *interruptions)* No. *(Interruptions)* You can speak then. *(Interruptions}*

श्री संजय निरुपम: चेयरमैन साहब, मैं जानना चाहता हूं कि ताला किसने खुलवाया था, किसकी सरकार थी?...(**व्यवधान**)... क्या ये नेशनल सेंटिमेंट्स नहीं है। ...(**व्यवधान**)... अगर ये नेशनल सेंटिमेंट्स नहीं हैं तो क्या नेशनल सेंटिमेंट्स ये हैं कि वहां मस्जिद बनाएंगे आप?...(**व्यवधान**)...

SHRI PRANAB MUKHERJEE: Sir, another point which comes to my mind, and on which I would like to Seek clarification also from the Prime Minister. The Prime Minister says - उन्होंने कहा कि उन्होंने कुछ मुद्दे छोड़ दिए हैं। उनमें राम जन्मभूमि का मामला भी था लेकिन कुछ लोगों ने यह सवाल उठाया। इसीलिए उनको जवाब देना पड़ा।

why people raised this issue? We had no intention of raising this issue, Mr. Prime Minister. I can assure the Prime Minister, through you Sir, we did not have any intention to raise this issue, but we were forced. We were forced because we read in the newspapers that in the United States of America, while addressing sadhus, the Prime Minister of the country said, ' yes', I am interested. I want this. ! am a swayamsevak. I am not only the Prime Minister, I am a swayamsevak also." Yes, you can be a swayamsevak. But when you have assumed the responsibility of a Prime Minister, your priority should be to the job of a Prime Minister, to the responsibility of a Prime Minister, Prime Minister of not one party, but Prime Minister of one hundred crore people. Therefore, we were worried when he said, "yes, if we had the majority in Parliament, I would have done it. I would have constructed the temple; I would have considered the Common Civii Code.; I would have considered the deletion of Article 370" which are not part of the National Agenda. That made us worried. That is why the question is being raised repeatedly. If you had not mentioned it in the NDA agenda, if you had kept it aside, if day in and day out, some of

the members of the Sangh Parivar had not shouted from house-tops that "yes, construction of temple is there, we are going to construct the temple, preparations are going on, stone-work is going on"— newspapers are publishing the pictures, electronic media is broadcasting this news and some sort of panic is being created —it would not have happened. Therefore, it is not a question whether a temple will be constructed or a mosque will be constructed or a church will be constructed. Hundreds and thousands of temples, mosques and churches can be constructed. It is the job of those persons who are interested in the construction of temples, churches or mosques. We are concerned whether the secular fabric of this country is going to last or not. We are concerned, Why are we disturbed? We are disturbed when we hear day in and day out that we are going to have one nation, one culture, one people; it reminds us, Mr. Chairman, Sir, of the slogan which was made in the third decade of the last century, Therefore, we are worried over it when an important member of this ruling clique says that women are to go back to the kitchen. This type of cultural assault which is taking place in the name of uniformity; we are really worried. We are seriously concerned because we do believe that this is a multinational country, multi-lingual country, multi-religious country, multiethnic country. And any attempt to bring about some sort of uniformity is totally unacceptable to us. *Interruptions)* I would not have objected to it. So many things are being said by certain people. I am not worried over it. I could have completely ignored if it was said by a VHP leader or by somebody else. But I am concerned.. (I*nterruptions)* when Prime Minister, Mr. Atal Bihari Vajpayee, does not raise his voice and acquiesces with this type of observation, I am really worried. I do not know whether the moderate image, liberal image, which he is having, whether it is a mukhota or not. Some of his own colleagues said, it was a mukhota. But I want to believe this mukhota and I will appeal to him, through you, Sir, that for god's sake, do not take out this mukhota. Keep putting on this mukhota because, after all, it is a visible face. We can look at it. Otherwise, the face which would emerge out of the statements - I am not going to refer those aspects, because others will be doing it- will be different. Therefore, Sir, my respectful submission to him through you would be that we are not at fault. I started my observation by saying that I did not want to score any point. I do not want to tom-tom that we won the battle, but we want that a message must go from this House and from the other House to the people of this country that "no we are not going to compromise on the very basic foundations of our secularism." Sir, when we enter into Chamber, we

feel elated when we read all the Sanskrit quotations, because none of them is sectoral, none of them is communal; they talk of universal brotherhood; they talk of universal humanity, they talk of broad unity amongst all sections of mankind. Sir, at a time when we are passing through a very difficult situation, how the Prime Minister of a country can afford to make certain statements which have completely divided the society, which have completely divided the community? My anguish is because of that. It is not a question of your winning a battle there or your getting a majority here or your losing your majority somewhere else; it is not that. The important question is that, in this process, of re-buiiding the country, we must proceed. Sir, we have umpteen number of problems. Is construction of a temple that big a problem? Is whipping up the communal sentiment of a particular community that important that it should receive priority over many other things? But, unfortunately, it happened like that. Therefore, my respectful submission to the Prime Minister and to the Treasury Benches would be -- yes; you are in power; you have a majority in the other House which is the real House; we know that we cannot unseat you; we cannot make and un-make the Government -- for God's sake, please listen to us; please moderate your temper; please restrain your people. I am not going to refer to any issue because Mr. Sanjay Nirupam and others will not allow me to finish, to complete that. What type of message are we going to convey to the people of the country when such types of provocative statements are coming day in and day out? Mr. Prime Minister, you are heading a coalition; all of them are part of it. Therefore, it is your responsibility, however onerous and difficult it may be, whatsoever constraints you may have to face to control these; this is the responsibility attached to the office, and so long as you hold this office, I am afraid, Mr, Chairman, Sir, the Prime Minister cannot afford to shirk his responsibility. With these words, I commend this Motion for adoption by this House, Thank you, Mr. Chairman, for giving me this opportunity. *The question was proposed* SHRI BALBIR K. PUNJ: Sir, one question please,

MR. CHAIRMAN: No; no; no question. You can speak when you get a chance to speak.

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU): Mr. Chairman, Sir, I was listening with a keen interest the presentation made by Shri Pranab Mukherjee with the fond hope that he will make some points so that we can respond to them. But, Sir, I am

thoroughly disappointed. This was never expected from such a seasoned parliamentarian, who is having a vast experience of running *the* administration as well as the *...(Interruptions)...* आपको क्या हआ।Sir, I am really disappointed because he could not make any point; any point whatsoever. *...(Interruptions).,.*

Really, Sir, I feel sorry to say this, because, instead of political differences *...(interruptions)...* आप बैठ जाइए, सुनिए। My capacities are limited, Madam. I do not have the experience of 45 years of ruling and ruining the country. I have a little experience of two-and-a-half years as a Member and two months of experience as a Minister. I have Seen how the Government functions and what the commitment is. I do not have the experience of 45 years of ruling and running the country and I admit it. Secondly, Sir, I have utmost respect for Shri Pranab Mukherjee and Dr, Manmohan Singh. Both of them have the expertise and the experience. So, naturally, - it is not to score a political point ~ I was keen to thoroughly hear whatever he says, and then try to respond to his points. But, at the end of it, no point has been made. *...(Interruptions)...* इन लोगों को देखिए Sir, See the unholy alliance. These people are worried. When I attack, these people will respond. *...(interruptions)...* Sir, I will make my point. *...(interruptions)...* Why should you worry about me? Sir, in that, on one side poetry, prose without substance, on the other side, repetition of the same, without making any new point. Sir, this country has voted in favour of the National Democratic Alliance. It is the verdict of the people. They have rejected the former rulers. They have given us a mandate. We have a common agenda. We have been going ahead with the implementation of that common agenda. I can give umpteen points. But now it is not the time. In the last 2 to 2 1/2 years, no charge, no scam, no scandal could be levelled against this Government. Earlier, every year, morning, evening, night and early morning, it was full of scams. Every time there was a scam. Now, there are no scams. There is no tension in the country, there is only attention. Sir, the hon. Prime Minister on the very first day said, "Development is the mantra; and consensus is my approach." Sir, we have been following the same right from day one. We have been trying to evolve a consensus. We are confident and we have been successful. Earlier, we have been able to build up consensus on certain issues, barring one. They never agreed on anything, truthful, useful, to the country. So, that is why *..(interruptions)...*

Sir, thirdly, we have Seen in this House and in the other House how many progressive pieces of legislations came. There was no communal tension. But these people have been saying : अरे बीजेपी आएगा,

मुसलमान को खाएगा। यह क्या खाने के लिए बिरयानी है? क्या किसी ने ऐसा प्रयास किया? क्या ऐसा कुछ इस देश में हुआ?

Sir, these people are disappointed because there is no communal tension anywhere in the country. *...(Interruptions)...*

श्री मोहम्मद सलीम:(पश्चिमी बंगाल) सर, आज भी मुरादाबाद में कर्फ्यु लगा हुआ है। ...(**व्यवधान**)...

श्री रामदास अग्रवाल (**राजस्थान**): सभापति महोदय, ...(**व्यवधान**)...

SHRI M. VENKAIAH NAIDU : What is this? *..interruptions)...* What is this? ... *(Interruptions)...* What is this? ... *(interruptions)...*

श्री मोहम्मद सलीम : सर, उत्तर प्रदेश के मुरादाबाद जिले में छह दिसम्बर से कर्फ्यू लगा हुआ है। ...(**व्यवधान**)... आप सच्चाई की बात कीजिए। ...(**व्यवधान**)...

श्री संध प्रिय गौतम: (उत्तरांचल)**:** सभापति जी आप इन्हें बिठाइये । ...(**व्यवधान**)...

MR. CHAIRMAN: He has a right to speak. *..(Interruptions)...* Nothing will go on record, *.interruptions)...* Nothing will go on record except his speech.

SHRI M. VENKAIAH NAIDU : यह देख लिया सब Sir, See their impatience. *...(Interruptions)...* *.

MR. CHAIRMAN: Nothing will go on record. Yes, Mr. Venkaiah Naidu. *...(Interruptions)...* You will get your chance to speak. Mrs. Jayanthi Natarajan, you will get a chance to speak.

SHRI M. VENKAIAH NAIDU: There is no communal tension anywhere in the country, except in their mind. *...(Interruptions)...* Even in Gujarat or anywhere in the country, when you compare what happened during the last 45 years of the Congress Party and ably supported by the Communist Party ; and the rule of 2 1/2 years of Shri Atal Bihari Vajpayee and the NDA Government, I can proudly say, proclaim, that communal tensions have been reduced considerably. That is why they are unhappy. जैसा मैने पहले भी कहा देश में शांति है, जनता के मन में शांति है, इनके मन में अशांति है। मैं क्या करूं? भगवान से प्रर्थना करूं इनको शांति देने के लिए Everywhere in the country, they saw it for one year or two years, nothing happened. Then, afterwards some incidents took place in Goa, Bangalore and in some parts of Andhra Pradesh, they thought मिल गया, देखो अभी हम लोग क्या कर सकते हैं ? Then, they made a campaign; they said, "This is all the handiwork of the RSS." Sir, I as a spokesman of the party, at that time सर, यह हो सकता है, आईएसआई का

हाथ इसके पीछे हो सकता है। रियली में, सचमुच में मुझे आशचर्य हूआ कुछ लोगों ने यह कहा था कि इसके पीछे आई एसआई हाथ नहीं है । सर ऐसा कुछ लोगों ने कहा है। *..(Interruptions)...*

श्री मोहम्मद सलीम : कौन सच बोल रहा है? ...(**व्यवधान**)...

SHRI M. VENKAIAH NAIDU: Truth is unpalatable. Sir, what can I do? I cannot favour them with untruths. When these incidents took place in Goa, in Hubli, in Bangalore and in some parts of Andhra Pradesh, then, they thought कुछ मिल गया उसको इश्यू बनाओ । सारे देश में इतना हंगामा इतना हंगामा, कर्णाटक में हुआ वहां कांग्रेस पार्टी का रूल है । वहां के शासन ने बयान दिया कि इसके पीछे आईएसआई का हाथ है। ये लोग चुप बैठे रहे, एक वाक्य भी उनके मुंह से नहीं निकला ऐडमिट नहों किया । वह तो तेलुगू देशम के जमाने में नहीं हुआ, बी.जे.पी. के शासन में नहों हुआ, जो नतीजा निकला वह तो कांग्रेस के शासन में निकला । Then it was found that the Pakistani-sponsored I.S.I, is behind the Deendaar Anjuman incident, and these incidents have taken place. Then they said...*(Interruptions)*

MR. CHAIRMAN: Except Mr. M. Venkaiah Naidu's speech, nothing else will go on record. Mr. Jibon Roy, you will have your turn. *(Interruptions)* Nothing else will go on record.

SHRI M. VENKAIAH NAIDU: Sir, they are very much afraid....*(Interruptions)* आपके पास कुछ फैक्ट्स और फिगर्स हैं तो हमको कॉन्ट्रोडिक्ट करिए, एक्सपोज़ करिए । आप लोग इतने परेशान क्यों हो रहे हैं, यह मेरी समझ में नहीं आ रहा है। Sir, then it was evident that it was the Deendaar Anjuman. None of these major parties, who have been shouting from the top of the houses, has condemned it. *(Interruptions)* So, they could not make a corruption charge, they could not make a charge of communalism, we have been pursuing our agenda, whether it is the Kisan Passbook scheme, whether it is the governmental scheme, whether it is the Rajarajeshwari scheme, whether it is the Bhagyashree scheme, whether it is the welfare of the poor in the rural areas, whether it is the housing scheme of Indira Awas Yojana, whether it is the Pradhan Mantri Rojgar Yojana, we have been continuously implementing these schemes truthfully and fruitfully to the satisfaction of the people. I am putting a question to these people. We came to power in 1996 for fifteen days. But we could not prove our majority. Subsequently, again we came back in 1998, 1999, and we have been ruling the country. When we are doing good work which they could not do, they are jeolous. That I can understand. पॉलिटिक्स में जैलसी हो सकती है। When we are committed to the NDA agenda, they used to heckle us saying, आप लोग भुल गये, मंदिर का क्या हुआ? राम को छोड़ दिया । यह हो गया वह हो गया । I have been in this

party right from the day one, and when we used to talk about this, they used to say: " You have no other point except this. बी.जे.पी. का एक ही एजेंडा है -राम मंदिर।" When we did not speak about this for the last three years because the mandate is not for the 8JP but for a coalition, they are agitated. I agree with Shri Pranab Mukherjee that the mandate is not for the BJ. P. The mandate is a collective mandate for a coalition, and the coalition has evolved a Common Agenda, and we are truthfully and faithfully implementing the Common Agenda. They are disturbed, ऐसे ही चला तो फिर क्या होगा ? What will happen? These people will get fortified and they will continue to rule the country." You cannot live without power for a day. You are like fish out of water, without power. It is known to everybody that that has been your history. The entire country on 6th December remained calm and in spite of the best provocation, nothing happened. It went on peacefully. Hats off to the people of this country, to both these communities, who remained peaceful. When there is no tension outside, there is tension in the Parliament. For three days, the Parliament has been adjourned for no reason, no cause and no provocation. He is putting a question. Why should the Prime Minister make a statement? I am putting this question to you. Advaniji was the Home Minister in 1996. He was the Minister at that time also. In 1998, he was the Home Minister. In 1999, he was the Home Minister. What happened now that you are raising this issue? This issue had been raised in the Parliament, and the Prime Minister had clarified the position at that time. When we have decided not to keep this in our agenda, they have decided to take this on their agenda. That is the problem. Today, they want to create a problem. One gentleman-- I do not want to refer to the speeches made in the other House; it has not been the practice also— said outside, "we know that it will be defeated. We know that we will not achieve anything. But our effort is to See that differences are created among the Allies. Secondly, to See that the Prime Minister's image is spoiled." I can tell you, Sir, so far as the great Prime Minister of this country is concerned, you might have Seen even the surveys, the opinion polls that are coming from different parts of the country, including, the Asian Week about the Dream Cabinet of Asia and also the recent survey about....

श्री राजू परमार : 1984 में ...(**व्यवधान**)...

श्री वेंकैया नायडु : 84 की याद दिलाई, आपने अच्छा किया। मैं उस पर भी आउंगा। ...(**व्यवधान**)...

Sir, wherever you go, the people are applauding our leadership, the people are applauding this Government. There was a "Lahore Bus Yatra*. The first day, they appreciated it, but because of the intemal problems they criticised it later! Sir, it is proved beyond doubt before the entire world community, our commitment to restoration of peace, our commitment to have a good neighbourly relationship. This is a point in our favour. What can we do? Sir, subsequently on the Kargil Issue, subsequently on the unilateral cease-fire initiated by our leadership, this Government, as part of the broad consensus of the country, has created such a wonderful atmosphere that everywhere. *...(Interruptions),,.* Sanjay Nirupam may oppose.. In your party there are people who are opposing the reforms. Even In one party there can be people whe oppose the reforms or who support the reforms. Because ours is a coalition, you must understand, there will be differences of opinion on certain issues, it is but quite natural in a democracy. Do you mean to say that all of you who went to Rashtrapati Bhavan, 272, were unanimous on socialdom, that you were all unanimous on social reforms? No, you have your differences; still you went there. But we are, here, faithfully implementing the agenda. Sir, I was talking about the cease-fire in Kashmir. The entire world appreciated us, Even the people in the Valley thought that it is a Government which is sensitive to the aspirations of *the* people, and in the Ramzan week, a peaceful atmosphere has been created. That is a happy moment for the entire country. The world community appreciates us, the people in the Valley are happy, but you are unhappy! Because I am doing something good, why should you feel unhappy? This is my point. That is why this issue has been raised in Parliament, paralysing the Parliament for no reason! I can understand people getting agitated if there Is an issue; I can understand emotions coming in if there is an issue. There is no issue for you. You could not criticise my Government on any front. Even your criticism did not carry convictions. Even with regard to the WTO, with regard to problems of the farmers also, it has boomeranged on you because you have Initiated the WTO process, and you have continued it also. So, now you have realised that the only issue is, to revive, time and again, the memories! Sir, this is not what I am saying. Pranab Babu was quoting some newspapers. Sir, if they are going only by newspaper reports, I can also quote newspapers. One of the editorials says, "Although the BJP has soft-pedalled it, the Opposition groups, in their hunger for Muslim votes, continue to resurrect it without fail." *...(Interruptions)...* "पाईनीयर" में आया हैं, मैं उसको पढ़ रहा हूं। Sir, at every

1.00 P.M.

election time, they want to invoke these feelings because they have been, in practice, dividing the Hindus on caste basis even on minority and religion basis, to create vote- banks and rule the country. Sir, they are now perturbed because the Prime Minister and this Government have been steadfastly following the NDA-manifesto, and there is no communal tension in the country. Then, we have been taking such imaginative steps to resolve even some of the vexatious problems. We have kept aside contentious issues. So, they have thought, the only way to disrupt these people is to bring in some agenda wherein tensions can be aroused in the country. As an annual ritual, they have been doing it, but they could not succeed outside. They could not mobilise even a few thousands of people. There were no demonstrations whatsoever. So, they thought, utilise the Parliamentary forum and create an atmosphere. Through the Parliamentary forum, Sir, they want to send a message! My point, Sir, is in Parliament one can talk out, one can walk out. But what is happening now? The people are saying, "Whether walk-out or talk-out, knock-out now!" The people are saying it outside. *...(Interruptions)...* They are saying that for employing them, the workers, you say, "No work, no pay", but for you politicians, M.Ps., you say, "No work, full pay!" Should this be the practice? *...(Interruptions)...* Sir, Parliament is being ridiculed on this count. *..(Interruptions)...* So, I really urge upon ail the people *(interruptions)* आप सुनिए ना ... आप सुनिए भाई। ...(**व्यवाधान**)... आप चिंता मत किजिए ...(**व्यवधान**)... सर, देखिए, इनको क्या हो गया है? ...(**व्यवधान**)...

MR. CHAIRMAN: Let him speak. *...(Interruptions)...* Hon. Members, please sit down. *interruptions)...* Hon. Members, please sit down. *(Interruptions)....* Now, it is one O'clock. *(Interruptions)...* Please sit down. *(Interruptions)...* Please sit down. *(Interruptions)...* Please sit down, when I say, "please sit down". It is one o'clock now. Do you want to continue through the lunch hour? *(Interruptions)....*

SHRI H.K. JAVARE GOWDA (Karnataka): Sir. it should be expunged. *(Interruptions)...*

MR. CHAIRMAN: Again, why are you standing? *(Interruptions)...* Why are you standing? *(Interruptions)...* Nothing will go on record. *interruptions)...* When I am standing, nobody else will stand. Is it the sense of the House that we will continue through the lunch hour?

HON. MEMBERS: Yes. *(Interruptions)...*

MR. CHAIRMAN: Nothing will go on record. *{Interruptions)...* Nothing will go on record except Mr. Naidu's speech. *(Interruptions)...* Nothing will go on record.

SHRI M. VENKAIAH NAIDU: Sir, on the one side, we are saying that it is not part of our agenda. On the other, they are trying to do their best to bring it on the agenda. I would like to categorically state that none of us in the NDA or the allies, both inside and outside, has any programme other than the common agenda. We are truthful and we are faithful to that agenda. My point is this. If that is the case, why have you raised this issue? What is the reason? *(Interruptions)...* What is the provocation? *(Interruptions)...*

SHRI JIBON ROY (West Bengal): The Prime Minister has brought it on the agenda. *(Interruptions)...* Now. you say it is outside the agenda. *(Interruptions)...*

SHRI MD. SALIM: He has said that it was the national aspiration and sentiment. *(Interruptions)...*

MR. CHAIRMAN: He is not yielding. *(Interruptions)...* He is not yielding. *(Interruptions)...* Are you yielding? *(Interruptions)...*

SHRI M. VENKAIAH NAIDU: I am not yielding. *(Interruptions)...*

MR. CHAIRMAN: Then, you please speak. *(Interruptions)....*

SHRI M. VENKAIAH NAIDU: I don't have the habit of yielding, Sir. ^*Interruptions)...*

MR. CHAIRMAN: Then, you ignore them. *(Interruptions)...* Please don't respond to them. *(Interruptions)....*

SHRI M. VENKAIAH NAIDU: Sir. I am only fielding some questions to them. *(Interruptions)....* First of all. every Member of the Cabinet has got a right. It is a collective responsibility. We had the experience also. *(Interruptions)* You are disappointed. The people rejected you. *(Interruptions)...* You want to come through the back door like you came to power in Pondicherry. *(Interruptions)....* No, it ^yyould not be allowed. *(Interruptions)....* They want to come through the back door, Sir. *(Interruptions)...* That is what they do. *(Interruptions)...* They are disappointed. *(Interruptions)...* Their strength is going down. Day-by-day

my strength is going up; my party's image is going up; the NDA's image is going up. Once I said, "we are alone". Today, I am proud to say that we have 23 parties with us, supporting this Government and supporting this great leader. Not only in this country but also everywhere there is wide appreciation of this Government. What can you do? You have a leader, under whose leadership the strength of the Congress Party is going down year after year. *(Interruptions)....* Your strength has come down from 416 to 112. *(Interruptions)...* Please try to understand. *(Interruptions).*

श्री बाल कवि बैरागी (मध्य प्रदेश)**:** आपने गोवा में क्या किया है, यह तो बता दीजिए । ...(**व्यवधान**)...

SHRI M. VENKAIAH NAIDU: Sir, this is a White Paper published by the Government of India. At that time, it was led by Narasimha Raoji, Arjun Singhji and other senior Members were also Ministers in that Government. The White Paper says, "In effect, therefore, from December, 1949 till December, 1992, the structure has not been used as a mosque". This is not Venkaiah Naidu's statement. This is not anybody's statement. This is the statement given by Narasimha Raoji"s Government. If Narasimha Raoji was wrong, you should have condemned him long back. You have not done that. *(Interruptions)...* मैं उस विवाद में नहीं पड़ रहा हूं भैया।

MR. CHAIRMAN: Why are you yielding?*(Interruptions)...*

श्री मोहम्मद सलीम : एनडीए के सब व्यवधान इस बात पर सहमत हैं ...(**व्यवधान**)...

MR. CHAIRMAN: No. He is not yielding, *(interruptions)...*

SHRI K.M. KHAN: It was a mosque and it shall continue to be a mosq ue. *(Interruptions)...*

श्री एम. वेंकैया नायडु : आप अकेले कह रहे हैं आपकी पार्टी ने उसको छोड़ दिया है ।

SHRI SATISH PRADHAN (Maharashtra): It was a mandir and it will remain as a mandir. *(interruptions)...*

SHRI M. VENKAIAH NAIDU: Arjun Singhji, who is an hon. Member of this House, at that time, after resigning from the party and the Government, criticised the Government, criticised the Centre, saying that in spite of a number of warnings and letters, the Government of the day did not act. It is a charge levelled by one of the Ministers who served in Narasimha Raoji's Cabinet. Not only that, he had written a letter to the then Home Secretary saying that if the Karsevaks fail in their mission, there

is every possibility that some outside elements, encouraged by Pakistan, may penetrate into it and create a situation. I am also laughing. This is not my letter. This is a letter written by Shri Arjun Singh. Do you want a copy of it? *(Interruptions).*

SHRI JIBON ROY: Was the ISI behind the chargesheet? *(Interruptions).*

SHRI M. VENKAIAH NAIDU: Sir, I am reading a secret report which was enclosed by Shri Arjun Singh oh 1st December, 1992. It says, "Shri Rajgopalji, I am enclosing herewith a source report about the events in Ayodhya and also enclosed is a copy of the fax message send by an active Congress worker." Do you expect Congressmen to tell lies... *(Interruptions)...* and more so a person like Shri Arjun Singh who is very much committed to secularism? He wrote a letter. It says, "According to reliable sources from Uttar Pradesh and the Chief Minister also, the change in the method of Karseva has evoked very sharp reaction among the Karsevaks who have assembled in Ayodhya. They have decided, therefore, that they shall embark on the Karseva as announced by the VHP persons. There is an indication, I emphasise, that some agent provocators from Pakistan have been able to infiltrate into Ayodhya and would toy to damage the structure, if the VHP and the Karsevaks fail in their mission to do the same." This is the letter he has written. He must have some information; otherwise, he would not have written this, *(interruptions),*

SHRI ARJUN SINGH (Madhya Pradesh): Sir, I want to say something. *(Interruptions).*

MR. CHAIRMAN: You can speak when your turn comes. *(Interruptions).*

SHRI KAPIL SIBAL (Bihar): Sir, he is yielding.

SHRI M. VENKAIAH NAIDU: Sir, if he *warns...(Interruptions),* वे अपने भाषण में जवाब देना चाहें ...(**व्यवधान**)... स्पष्टीकरण देना चाहे, मुझे कोई आपत्ति नहीं है। I am also reading from Shri Madhav Godbole's 'Reflections of Civil Servant'. In this Shri Arjun Singh charged that in spite of his repeated warnings and exhortations including to the Prime Minister, the then Central Government failed to take any action to protect the structure. This was following his expulsion from the Congress Party on 12 February, 1995. Copies of his confidential and secret letters to the Prime Minister and others in this regard....(Interruptions)....

MR. CHAIRMAN: Let him speak. He will certainly have a chance to speak. He will then reply to these points. But not now. Let him complete. *(Interruptions*).

SHRI M. VENKAIAH NAIDU: Sir, I am ready to yield to elders, not to the people who are interrupting.

MR. CHAIRMAN: If he is yielding, you can speak.

SHR! ARJUN SINGH: Sir, I am not at all amazed at this kind of a point which has been made by the hon. Member.

SHRI NILOTPAL BASU (West Bengal) : He is a Minister.

SHRI ARJUN SINGH: Now he is a senior Minister.

SHRI M. VENKAIAH NAIDU: I am also a Member of this House.

SHRI ARJUN SINGH: Yes, you are a Member of this House. Sir. I would like to say in very categorical terms that this information is being placed totally out of context. *(Interruptions).* I have the original copy with me. It is not something which was hijacked. At that point of time, a lot of information used to come to all of us from various sources. This information which he has read out did come to me through a reliable source and I considered it my duty to pass it on to the authorities. I did not authenticate this information. But I thought that it was not proper to keep that information back. Nothing about that was heard later. I am sure the authorities must have inquired into it and might not have found any substance in it. *(interruptions).* Therefore, treating this information as if I have made a point regarding something, is absolutely wrong. This information was passed on to the Government because.it came to me.

SHRI M. VENKAIAH NAIDU: Sir, he has agreed that he had written a letter. He has agreed that a message had come to him. I would like to add that it had come from a Congress worker. So, a Congress worker had conveyed to him something; -- I am not finding fault with it — he then conveyed it to the Prime Minister, and the Prime Minister, who was the leader of the Congress party, did not act for his own reasons. Now, the Samajwadi Party says that Arjun Singhji and the BJP had plotted to bring down the structure. The SJP Leader files an affidavit before the Commission saying that Arjun Singhji and the BJP colluded together and

they plotted this demolition. One person says, "it was a Pakistani infiltration." Somebody else says, "it was a bomb"...

SOME HON. MEMBERS; Who says? Nobody from here said that.

SHRI M. VENKAIAH NAIDU: The Chief Minister of Uttar Pradesh had accused the former Union Minister, Shri Arjun Singh, of conspiring in the demolition of the structure, with the then Chief Minister of BJP, Shri Kalyan Singh, to unseat the then Prime Minister, Shri Narasimha Rao. This is another statement. So, is it to settle a political score? Is it to settle intra-party affairs of the Congress party? Is it to show to the people that we are the first? Sir, we have Seen, one day, one party comes in and says, "We are the first"; the other day, the other party comes in more vociferously and says, "No, no, we are the first and we should take the credit." And, another day, some other party, say, the SJP, wants to take the credit. Another day, the Congress party says, "No, no, we have more numbers. We should take the credit." Is this sort of competition going to help you? Have you really analysed whether your taking up this issue has really helped anybody? Arjun Singhji said, "It was quoted out of context." Arjun Singhji, "You are such a senior leader. What is the context of asking for Advaniji's resignation now? Why not in 1996? Why in 1998 or in 1999 or in 2000? Take the situation in Bihar — you are a senior leader; in fact, now the people say that you are a person in the Congress party; I hope it is true -- out of twenty-four of your MLAs, 23 of them joined the Ministry, while the Chief Minister was not only charge sheeted, but he has also been prosecuted on charges of corruption. You don't bother...(Interruptions)

प्रो. राम देव भंडारी (बिहार)**:** हम कोर्ट में मुकाबला कर रहे हैं । आपको कोर्ट में जाने की हिम्मत हैं? सवाल है कोर्ट में जाने का । हम कोर्ट का सम्मान करते हैं । आपको है हिम्मत कोर्ट में जाने की ? ...(**व्यवधान**)... आपको हिम्मत है तो कोर्ट में जाइए ।

श्री एम.वेंकैया नायडु : राम देव जी, हम आपके ऊपर कोई कमेंट नहीं कर रहे हैं। मैं कांग्रेस वालों से पूछ रहा हूं कि आप इतने आरोप कर रहे हैं हमारे होम मिनिस्टर को कह रहे हैं पहले सोचो कि आपने बिहार में क्या किया । वहां कुछ राजनीति और यहां कुछ राजनीति । You are the people who are raising this issue. You have no other issue today. On the one side, it is 'Babri', and on the other side, it is 'Rabri[1]. There is no other issue for you. You have such people in your combination, you have such parties in your combination, that you have only a two-point programme "Jail or Bail'. Jail or bail is your only worry. But, for us, our leader has said, "Development is our mantra; तेजी से विकास I" This is our concern; this is our programme, our agenda. Today, all of us are

committed to it. We are seriously implementing it. In the last three years, none of us in the Government had raised this issue. But you are raising this issue time and again. You are raising questions. Our hon. Prime Minister did not make any *suo motu* statement. You disturbed the House for a week. People were questioning this. And, then, you are trying to read and misread what he has said. He has made the position clear in Parliament. The Constitution does not debar anybody from holding a Minister's post simply because he has been chargesheeted. There is no corruption charge. There is no murder charge. Sir, I, as a student leader, had faced a number of charges. In fact, our former leaders, our former Prime Ministers, had been chargesheeted several times. But then, they became Prime Ministers, and the cases were withdrawn. Shri Ram Deo Bhandari was saying, "We are facing the Court." I can tell you, my leaders or my colleagues have never thought of withdrawing the cases. We have no such idea at all because we strongly feel that the rule of law must be upheld, Let the law take its own course. The Court is seized of the matter. It will give its verdict..*(Interruptions)*

SHRI NILOTPAL BASU: Why are you attacking the CBI?

SHRI M. VENKAIAH NAIDU: Nobody is attacking the CBI... *{Interruptions)*

SHRI NILOTPAL BASU: Advaniji had gone on record attacking the CBI and the type of investigations that were carried on ...*(Interruptions)*

SHRI M. VENKAIAH NAIDU: Sir, Advaniji has not made any such statement. *Ilnterruptions)*

SHRI NILOTPAL BASU: It is published in the newspapers.... *(Interruptions)*

SHRI JIBON ROY: What is the meaning of "Statement of the Prime Minister"?. *(Interruptions)*

SHRI M. VENKAIAH NAIDU: Sir, these people have the habit of reading yesterday's newspapers, not today's. What can I do? In today's newspapers, a clarification has been given by Advaniji. *(Interruptions)*

SHRI MD. SALIM: Every person in the BJP makes different statements every day.

SHRI M. VENKAIAH NAIDU: Every day, you are making efforts that कैसे एन.डी.ए को तोड़ना है, इसके साथ कैसे कुछ करना है। आप कुछ नहीं कर सकेंगे ...(**व्यवधान**)... You will be finally disappointed, friends. Please. Have patience.

My leader waited for 45 years -- sat in the opposition and behaved in the most exemplary manner. We have a political career which we have pursued with all our conviction. We went to jail. Why don't you do it for five years? Can't you wait for the opportunity? But you want to do it through short-term measures, through false propaganda, by diverting the issues concerning the people and you want to bring communalism to the fore and you want to divide the people once again. Everybody goes to them and says, "If the BJP goes out of this agenda, what will you do". If I go... I am not going. I am not going. And it will be disappointing to you. I will be disappointing you any number of times you ask me. There is no question of deviation, dilution of the NDA agenda, even by an inch; I can tell you. India is saying the same thing that the NDA is saying. But you want some newspaper headlines. Sir, ... *(Interruptions)*

श्री जीवन राय : प्रधानमंत्री जी के स्टेटमेंट का अर्थ हमें बता दीजिये। ...(व्यवधान)...

श्री वेंकैया नायडु : जिन लोगों ने अच्छी भावना से प्रधानमंत्री जी का वक्तव्य पढ़ा उनको समझ में आया जिनके मन में भावना नहीं है, उनको कभी भी समझ में नहीं आएगा। हम क्या करें ? ...(**व्यवधान**)...

Sir, here is an article in the newspapers again - Think of 1984, before you speak' *interruptions)*

AN HON. MEMBER: Is it an Indian newspaper?

SHRI M. VENKAIAH NAIDU: Yes; it is an Indian newspaper, not a newspaper from abroad.

SOME HON. MEMBERS: It is Pioneer!

SHRI M. VENKAIAH NAIDU: Pioneer, yes. He is saying it is Pioneer. Yes; it is Pioneer. Hindu? Yes. I can show you some other newspapers also. *interruptions)*

SHRI K. RAHMAN KHAN (Karnataka): You read today's editorial. *(Interruptions)*

श्री एम.वेंकैया नायडु : आप देखिये न। ...(**व्यवधान**)...

श्री के ,रहमान खान : आपने देखा नहीं है, आप देखिये। ...(**व्यवधान**)...

SHRI MD. SALIM: Do you remember the article "Selected Amnesia"?

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Why don't you read Organiser's editorial? Or, Saamna's? *(interruptions)*

SHRI M. VENKAIAH NAIDU: If you want the Organiser's editorial to be read in this House, I have no problem; I will bring all of them together here in this House and then enlighten her about the thinking and the philosophy of those people. I have no objection. But the problem is, I don't want to take the valuable time of the other Members. Because she wants to be enlightened, we will do it separately, *(interruptions)* She has been talking of Organiser every day; let her read it fully.

My point is that they want to continue with this Ayodhya syndrome with an ulterior motive, which is of trying to divide us on the one hand, and on the other, of trying to whip up emotions in the country so that there is no focus or there is not enough focus on the good work done by my Government. But, I can assure you, Sir... *(Interruptions)* You are appreciating. I am happy about it. Sir...

SHRIMATI JAYANTHI NATARAJAN: He forgot to talk about women's reservation Bill.

श्री संघ प्रिय गौतम : आप बार बार क्यों खड़ी हो। जाती हैं । ...(**व्यवधान**)...

SHRI M. VENKAIAH NAIDU: She remembers women's reservation when she is out of power. When she is in power, she is happy flying. Now, she is crying.

SHRI JIBON ROY: Now, something on rural development?

श्री एम वेंकैया नायडु: हम आपको रूरल डवलपमेंट की तरफ ले जाना चाहते हैं। आप लोग कहते हैं नहीं बाबरी , राबडी, बाबरी ,राबड़ी । हम आपको ग्रामीण विकास की तरफ ले जाना चाहते हैं, कृषि बीमा योजना की तरफ ले जाना चाहते हैं हाऊसिंग के बारे में अवगत कराना चाहते हैं लेकिन आप लोग इसके लिए तैयार नहीं हैं। हम क्या करें ?

SHRI NILOTPAL BASU: What about the nuclear policy? Also, enlighten us on Pokhran ! *(Interruptions)*

SHRI M. VENKAIAH NAIDU: We are not those who meddle with the Constitution. Sir, what the people sitting opposite to us did to the Supreme Court judgment in the Shah Bano's case, is part of history. We are not going to do like that. The people who are sitting on that side, tried to invalidate the Allahabad High Court's judgment. We are not going to do that. You had invalidated the Allahabad High Court judgement, with retrospective effect, by having a three-hour discussion in Lok Sabha and one-hour discussion in Rajya Sabha, that too putting the Opposition leaders

behind bars. Do you want us to follow such a practice? We will not do it. You have done it. You have so many things to your credit. You have done so many *(Interruptions)...*

SHRI MD. SALIM: You will impose ESMA. *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU: Sir, we have so many things to our credit. You had made so many constitutional amendments, including the basic structure. You have the dark days of Emergency to your credit. You have hundreds of cases involving your region. And when we want to strengthen democracy, you want to weaken it. So, my point is very simple -- coming back to the main issue *(Interruptions)...* We never sided with outside forces, when there was aggression against India, Please don't rake up past controversies. We are for a united India. We are for a united Bharat, *...(Interruptions)...*

SHRI NILOTPAL BASU: Sir, he is questioning our patriotism. *...(Interruptions)...* He is questioning our patriotism. You should expunge it. *...(Interruptions)...*

श्री संघ प्रिय गौतम : सभापति जी, इनको बैठाइए ...(**व्यवधान**)...

श्री मोहम्मद सलीम : ...(**व्यवधान**)... देश को तोड़ने वाले हैं ...(**व्यवधान**)... आज आप कह रहे हैं कि अयोध्या के मामले में आईएसआई का हाथ था ...(**व्यवधान**)... इस देश में वह वक्त चला गया कि जब ...(**व्यवधान**)... वे कहेंगे कि हम स्वदेशी हैं वे विदेशी हैं ...(**व्यवधान**)... कौन सा सबूत पेश कर रहे हैं आप? किस सबूत की बात कर रहे हैं आप? प्रधान मंत्री जी यहां हैं। किसको वे कह रहे हैं कि विदेशी ताकत के साथ काम किया? ...(**व्यवधान**)... किसको वे कह रहे हैं? कौन से हैं आपकी पार्टी के अंदर जिनकी 70 साल की उम्र है और जो आजादी की लड़ाई लड़े हैं? कौन हैं आप बताएं? एक व्यक्ति का नाम बताइए जो आजादी के समय जवान था और आजादी की लड़ाई लड़ा था

SHRI NILOTPAL BASU: Sir, I have a point of order. *...(Interruptions)...* Sir, you have to expunge the words which question our pat riot ism.... *(Interruptions)...*

SHRI M. VENKAIAH NAIDU: Sir, these people are being reduced from elections to elections. Mere shouting in the House will not help you. It is written on the Writers' Building. Go and read it. Doom's days are coming nearer. You are out -- there is no doubt about it - in the March elections. Don't raise such issues.

श्री मोहम्मद सलीम: जो इस देश में 70 साल के ऊपर था ...(**व्यवधान**)... वह आजादी की लड़ाई लड़ा। किसकी बात कर रहे हैं? किसने विदेशी ताकत के साथ हाथ मिला करके काम किया? देश को बेच रहे हैं, तोड़ रहे हैं, कौन? ...(**व्यवधान**)...

SHRI M. VENKAIAH NAIDU: We would like to know from the people who have raked up this issue. We have read it. *...(Interruptions)...* I have read it. We will not give you *(Interruptions)...*

श्री मोहम्मद सलीम: बात हो रही है मोशन पर ...(**व्यवधान**)... चार्जशीट पर नहीं कहा, प्रधान मंत्री के बयान के बारे में एक शब्द नहीं कहा ...(**व्यवधान**)...

श्री एम.वेंकैया नायडु: ये क्या कह रहे हैं? इनको क्या हुआ है? ...(**व्यवधान**)... इनको क्यों हमारे से सवाल पूछने के लिए ...(**व्यवधान**)...

श्री सभापति: आप बोलिए।

श्री वेंकैया नायडु: ऐसे डिस्टरबेंस कर रहे हैं तो हम क्या करें ...(**व्यवधान**)...

श्री मोहम्मद सलीम: किसने विदेशी ताकत के साथ हाथ बंटाया है? ...(**व्यवधान**)... यह वापस लेना पड़ेगा ...(**व्यवधान**)... ये जो दो शब्द बोलते हैं, यहां कुछ रिकार्ड पर रहेगा, बाहर जाकर कुछ बात करेंगे। इनको कहना पड़ेगा किस विदेशी ताकत की बात कर रहे हैं? कौन सी विदेशी ताकत की बात कर रहे हैं?

SHRI M. VENKAIAH NAIDU: Will you join the consensus? Will you join nation-rebuilding, or will you go on creating this sort of controversies unnecessarily to divert the attention of the people *...(Interruptions)...* simply because the people have rejected them? You must have patience. You must have understanding of what democracy is. You cannot expect me to speak on your motion. Your motion is not acceptable to anybody. What is it that you are talking? You can support the Congress Party, I will not. I will never do it. *...(Interruptions)...*

श्री मोहम्मद सलीम : ...(**व्यवधान**)... हम एक हफ्ते से केवल इस देश को और सरकार को तैयार कर रहे थे कि आईए चर्चा करते हैं ...(**व्यवधान**)... एक सप्ताह इंतजार करना पड़ा इस देश को, इस सदन को इस चर्चा को करने के लिए। सच्चाई से मुख मोड़ते हैं ...(**व्यवधान**)...

श्री सभापति: आप बैठिए..

श्री संघ प्रिय गौतम: सभापति जी, किसी को नहीं बोलने दे रहे हैं ...(**व्यवधान**)...

श्री मोहम्मद सलीम: इसमें कांग्रेस पार्टी की बात कहां से आ गयी। आप मोशन के बारे में कहिए, चार्जशीट के बारे में कहिए ...(**व्यवधान**)...

श्री संघ प्रिय गौतम: सभापति जी , बोलने नही दे रहे हैं किसी को ...(**व्यवधान**)...

श्री गुलाम नबी आजाद (जम्मू और कश्मीर)**:** माननीय चेयरमैन साहब, यह प्वाइंट जो मंत्री जी ने कहा, वह बड़ा आपत्तिजनक कहा कि बाहर के देश के साथ एक पार्टी ...(**व्यवधान**)... वह कौन सी पार्टी है जो बाहर के देश के साथ है ...(**व्यवधान**)... कौन सी पोलिटिकल पार्टी है? कौन सी फोरेन पावर के साथ यहां की पार्टी है ...(**व्यवधान**)...

श्री मोहम्मद सलीम: मंत्री जी कह रहे हैं कि इन लोगों ने विदेशी ताकतों के साथ हाथ मिलाकर देश का विरोध किया है ...(**व्यवधान**)... तो वह कहे, बात करें ...(**व्यवधान**)...

श्री गुलाम नबी आजाद: यह तो बड़ा आपत्तिजनक ...(**व्यवधान**)...

Which political party he is talking about? *(Interruptions)*

SHRI S. RAMACHANDRAN PILLAI (Kerala): Sir, the hon. Minister has made a very dangerous remark. *(Interruptions)*

श्री मोहम्मद सलीम: यहां कुछ कहेंगे और बाहर कुछ रेफ्रेंस देंगे।...(**व्यवधान**)

MR. CHAIRMAN: I will look into the proceedings. *(jnterruptiogs)*

SHRI HANSRAJ BHARDWAJ {Madhya Pradesh): Naidugaru, kindly listen to me. There is a very dangerous thing in that. It reflects on the Government. You can't say like that. *(Interruptions)*

श्री एम.वेंकैया नायडु: जो चॉर्ज हमने लगाया नही ...(**व्यवधान**)... चार्ज हमने नहीं लगाया ...(**व्यवधान**)...

श्री सभापति : कहते हैं कि हमने चार्ज नहीं लगाया । **...**(**व्यवधान**)**...** I will look into this. *(Interruptions)*

SHRI GHULAM NABI AZAD: He has made matters worse. Which political party has supported the outside forces? *(interruptions)*

श्री एम.वेंकैया नायडू: सर, मुझे याद मत दिलाओ, मैंने इतना ही कहा कि जिन्होंने आउटसाइड फोर्सेस को समर्थन किया तो इसमें क्या गलती है? ...(**व्यवधान**)...

MR. CHAIRMAN: I will look into this. *(Interruptions)* All Members in this House are patriotic, *interruptions)*

SHRI GHULAM NABI AZAD: He must withdraw those words. *(Interruptions)*

SHRI M. VENKAIAH NAIDU: I totally agree With the observation made by the hon. Chair. I have not made any comment about any Member, *(Interruptions)* A traitor can never become a Member of this House. *(Interruptions)*

SHRI DIPANKAR MUKHERJEE (West Bengal): He has cast aspersions on the Parliament itself, *interruptions)*

SHRI M. VENKAIAH NAIDU: This is not the way. I was saying something. Sir, my point is, in 1949-50, who brought the idois there? Under

whose regime? Secondly, Sir, who unlocked it over there? Thirdly, who conducted the *shilanyas?* Who gave the permission? Fourthly, the then Home Minister was present there to supervise the *shilanyas*. Fifthly, is it not a fact that the Congress Party's election campaign was inaugurated there? Why did you begin there, from Ayodhya? All these questions have to be responded to. *(Interruptions)* These people have no patience to hear the truth. What can I do? *interruptions)*

MR. CHAIRMAN: I will look into it. As far as hon. Members and their parties are concerned, all are patriotic, *interruptions)*

SHRI DIPANKAR MUKHERJEE: Who is this 'you'? मुझे एक चीज़ सीखना है.......(**व्यवधान**) उसको इन लोगों को सिखाइये। ....(**व्यवधान**) Teach them something.

MR. CHAIRMAN: Let the Minister speak now. (*interruptions)*

श्री टी.एन.चतुर्वेदी (उत्तर प्रदेश): कांग्रेस ने आप लोगों को क्यों अरेस्ट किया था? ...(**व्यवधान**)... कांग्रेस गवर्नमेंट ने सीपीएम को क्यों अरेस्ट किया था, यह पूछ रहे हैं। आप बता दीजिए। ...(**व्यवधान**)...

SHRI M. VENKAIAH NAIDU: Sir, in 1949, who installed the idols? Subsequently, who opened the doors? Sir, he" is saying 'you', me? I was never informed fully, उस समय मैं पैदा भी नहीं हुआ था I Let me explain what 'you' means. *(Interruptions)*

MR. CHAIRMAN: Don't respond to them. You speak whatever you want to speak. *(Interruptions)*

SHRI M. VENKAIAH NAIDU: Thank you, Sir. I have only five queries. I would like to ask Pranab *babu* to respond to all these queries at the end of the debate. One, who installed the idols? Two, who unlocked the doors of the temple? Three, who installed the poojari over there by giving him the necessary allowances also? Four, under whose regime was the *shilanyas* performed? Fifthly, whether the then Home Minister of India was present there or not. Sixthly, whether the election campaign of a political party not started from there. Ayodhya is not such a big city. But a particular political party started its election campaign there. वहां उस पार्टी के अध्यक्ष जाकर कहते थे कि मेरा जन्म धन्य हो गया तो अयोध्या का नाम लेकर हम ने कुछ पाप किया? यह पाप है क्या? हम को भी थोड़ा धन्य मिलना चाहिए। सर, मेरा पॉइंट तो सिम्पल है I Then you go and talk about Ram Rajya , When I talk about Ram Rajya, you object to that. When you talk about Ram

Rajya, there is nothing wrong. There is nothing wrong when you say it and when we say it also. Sir, Ram is a revered person. Sir, now I come to the main issue. This issue has to be resolved in two ways, one, by mutual consultation and two, by the judgement of the court. We are committed to that. We are not going to deviate from this. There is no question of dilution from that. Let people say so many things. So many people are saying so many things. One great gentleman said, वहां पर शौचालय बनाना चाहिए तो वह उन महानुभाव की सोच है। सर, मेरा पॉइंट बहुत सिम्पल है।

श्री दीपांकर मुखर्जी: वह कुछ तो संजय जी को बोलना चाहिए।

श्री एम.वेंकैया नायडु: वह बोलेंगे। उन्हें जो बोलना है वह बोलेंगे। सर, प्रॉब्लम यह है कि ये प्रोवोक करते हैं और फिर बोलते समय आपत्ति करते हैं। सर, इन लोगों ने मामला उठाया और जब हम ने जवाब देना शुरु किया तो ये कह रहे हैं कि आप इसी के ऊपर क्यों बोल रहे हैं, प्रधान मंत्री जी क्यों जवाब दे रहे हैं, पार्टी वाले क्यों बोल रहे हैं? आप का सवाल उठाना, हमारे ऊपर आरोप लगाना, तरह-तरह का स्वरुप देकर हमारे ऊपर हमला करना और फिर हमने जवाब दिया तो गलती हमारी है। Is it the understanding of democracy? Is it the meaning of democracy? My point is you put forth your argument. I put forth my argument. You may change your stand. The Congress Party has changed its stand. What the then Prime Minister, Narasimha Raoji said in 1992, are you abiding, by the same? No. I do not think so. Only my friend, Mr. Khan, was telling me, 'yes'. But nobody else has supported him. My point is today there is a competition going on in this country. This resolution is because of that competition. Everyone wants to show that they have attacked this Government; they have attacked our party and then our philosophy or ideology. We are proud of our ideology. We are proud' of our philosophy. We are a mission. We are not 'commission'. Sir, this is not a BJP Government. This is an NDA Government. We are aware of it. Any coalition will have its own limitations. Even the Opposition is not united on many issues though they oppose us. But they fight among themselves on a number of occasions, including on the occasion as to who should speak first and who should walk out first or who should talk out first. These are ail practices in a parliamentary system. So, that being the case, simply because somebody has expressed his view, you castigate the entire Government. *(Interruptions)...* The Prime Minister is not somewhat. . *(Interruptions)....* Do not make such a statement, *interruptions)...* That is not an issue at all. . *(Interruptions)...* What the Prime Minister said on the floor of the House, I have got copies of it, should I read out? . *[Interruptions)...*मानो आप भी हो सकते हैं I If somebody says something outside, are we concerned with that or what the Government says then on the floor of the

House, are we concerned with that? किस अखबार में कौनसा एडीटोरियल आया, फिर एडोटिरियल का नाम पेश होना चाहिए, एडीटोरियल का कम्पटीशन होना चाहिए और हैडलाइंस का कम्पटीशन होना चाहिए। सर, मैं सिम्पल सी बात कह रहा हूं कि We *here* in this Government and in this coalition are committed to an agenda. We are peacefully, purposefully and meaningfully committed to it. If you want to support us on progressive measures, support us. If you want to oppose us, then oppose us. But disrupting and then trying to give a twist and trying to convey a message to the people which is not in the interest of the communal harmony, is not going to do anything good to you in spite of all your propaganda against us that we are communal, that we do this thing and that we do that thing. But our number is going up and your number is coming down. Please do some introspection and try to understand the mandate and the message of the people. Allow the parliamentary system to function. Pranabbabu says there is nothing wrong discussing it in Rajya Sabha. There Is nothing wrong. But when you know that in spite of voting, it will have no effect, then why should you force it? You have a right to do it. The Chairman has allowed it. We are also participating. But what are the facts? But my point js, because of our support in the Rajya Sabha, we have agreed in spite of your unreasonable demand and we have both together come to a conclusion. It is totally untenable. *(Interruptions).*

MR. CHAIRMAN: Nothing will go on record except Mr. Venkaiah Naidu"s speech. *

SHRI M. VENKAIAH NAIDU: They must have patience. It is not happening in this House. Even a Congressman went to file his nomination for Presidentship; he was roughed up in this country. A man goes to contest elections, files nomination and he is roughed up and when somebody speaks against their thinking, they try to obstruct and disrupt. My point is you have your great personalities who can argue, Mr. Sibalji is waiting for his turn. He has an understanding of law and legal matters. Sir, my point is, what is the -rationale for asking resignation? Will it not apply to Bihar? Have you not given a thought before taking a decision in the State? Did it not apply to Mrs. Indira Gandhi after Emergency? Five cases were withdrawn. Do you want us to withdraw the cases? Is it your suggestion?

SHRI HANSRAJ BHARDWAJ: Sorry to interrupt. Which case are you talking" about? You are misleading the House. I was one of the Counsel when Mrs. Indira Gandhi were there. No case was withdrawn. He

has absolutely no knowledge of any facts. Whatever comes in his mouth, he speaks. He has no knowledge of any events, *interruptions)* ....*.

MR. CHAIRMAN: Mr. Venkaiah Naidu, now you please wind up.

SHRI M. VENKAIAH NAIDU: Sir, *

SHRI HANSRAJ BHARDWAJ: You are particularly a *

SHRI M. VENKAIAH NAIDU: Sir, that is the level of a former Minister. I feel sorry for him.

MR. CHAIRMAN: Don't respond. You give your views.

SHRI M. VENKAIAH NAIDU: Sir, I am a democrat. That is why I am speaking. Sir, during Emergency....

MR. CHAIRMAN: You have already spoken for 53 minutes. So please wind up.

SHRI M. VENKAIAH NAIDU: Sir, I did not speak.

MR. CHAIRMAN: Other Members also want to speak.

मौलाना ओबैदुल्ला खान आज़मी(झारखंड)**:** सर,* शब्द सदन की कार्वाई से निकाला जाना चाहिए।

SHRI S. S. AHLUWALIA (Jharkhand): Sir, from both sides it should be expunged.

SHRI M. VENKAIAH NAIDU: Sir, I was in jail during Emergency. Some of my Leftist friends were also there. So we were not aware of what was happening outside. In many instances I do agree, because we have been denied, deprived of our freedom in the most unconstitutional, dictatorial manner, the people have given punishment to those people who have enforced it at that time. There are some people who have realised it also that it was a mistake and went out of the party and came and again joined the party also. We are not from that stock, Sir; we are consistent and we are ideologically committed. Sir, my point Is simple. Today, the entire country is looking for. the continuance of good governance. Let us not disturb it. Let us not raise issues, which are not relevant today. Let us not focus our attention on issues where there is no agreement. Our agreement is there on Issues of development. You have disagreement with us, you criticise us, and you oppose us. Bringing such Motion in the House does not serve any purpose whatsoever; knowing fully well, that too, after three years of our being in office now you are asking these Ministers to

* Expunged, as ordered by the Chair.

resign. It is the prerogative of the Prime Minister. You also know it and you are saying that you are disagreeing with the Prime Minister. You have a right to disagree outside. There is nothing wrong. Inside also you have a right to disagree but I can tell you whatever you may say, people will disagree with you. That is why I am disagreeing with this Motion. Thank you, Sir.

SHRI S. RAMACHANDRAN PILLAI : Mr. Chairman, Sir, I rise to support the Motion moved by Shri Pranab Mukherjee. I strongly disagree with the statement of the Prime Minister. It is not a statement of somebody. It is the statement of the Prime Minister of India. We consider that the statement of the Prime Minister will cause very serious, adverse consequences in the democratic polity of our country. The adverse consequences may extend to the unity of the people and the unity of the country, the rule of law, the free and fair investigations of the CBI, and the inviolability of the judicial system in our country. The Ayodhya case is not an ordinary criminal case. The Babri Masjid was demolished on 6th December, 1992. It was a grave crime similar to the crime of the assassination. of Mahatma Gandhi on 30th January, 1948. The issues involved in this dispute are inherently and intimately connected with the unity of the people and the unity of the country. Our country is a multi-religious country. Our society is a multi-religious society. In a multi-religious society, for sustaining the unity of the country, for strengthening the unity of the country, it is absolutely necessary to sustain and strengthen the unity of the people.

MR. CHAIRMAN: Shall we continue or shall we adjourn for lunch for half-an-hour?

SEVERAL MEMBERS: Sir, let us adjourn for half-an-hour for lunch.

MR. CHAIRMAN: All right. Mr. Pillai you can continue after lunch.

SHRI S. RAMACHANDRAN PILLAI: Okay, Sir.

MR. CHAIRMAN: The house is adjourned for lunch for half-an-hour.

The House then adjourned for lunch at forty-two minutes past one of the clock.

The House reassembled after lunch at thirteen minutes past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

THE DEPUTY CHAIRMAN: Shri Ramachandran Pillai to continue his speech.

SHRI S. RAMACHANDRAN PILLAI : Madam, I was explaining the multi-cultural and multi-religious nature of the Indian society. In such a society, how to sustain and strengthen the unity of the country? It is absolutely necessary to sustain and strengthen the unity of the country; the unity of the people is of paramount importance. How can the unity of he people be strengthened? It can be done only by strengthening the bonds of brotherhood, by strengthening the bonds of commonality, that fun through the diversity. Madam, the founding fathers of our Constitution examined this important aspect and they came to certain important conclusions. In order to build the unity of the people, it is absolutely necessary to ensure equality and equal opportunity for all those who are living in India, belonging to different religions, That is why the Constitution of India declares freedom of conscience and the right to freely practice and propagate any religion. Madam, each section should feel, through experience, that they are equal in India; that they are given equal opportunities in India; they are not subordinate; they are not underprivileged. They are all equal, and equal opportunities should be provided to all. Unless it comes from experience, from the heart, It would be very, v*ery* difficult to strengthen the unity#of the people. Madam, there is one other important aspect. In a multi-religious society, disputes and differences are bound to happen amongst different communities. How these differences and disputes should be resolved, is also equally important to ensure equality and equal opportunities to all religions. Should we allow the exercise of brutal physical forces to settle disputes or should we adopt the civilised constitutional means? Madam, we all who believe in democracy stand for the civilised, constitutional, means to settle disputes. Madam, the Babri Masjid was demolished using brute physical force. What message has gone to the entire country? What message has gone to the entire world? The places of worship of minorities, in India, are at the mercy of extremists, the communal section among the majority community. They are not protected. The disputes are not' resolved in a civilized manner. The Babri Masjid was demolished. But the Prime Minister is speaking only on one aspect. The Prime Minister said in his reported statement-- i am quoting from the 'Hindu' dated 7th December, 2000, "The demand for the building of a Ram Temple was the expression of nationalist feelings. What is of significance is how the temple should be constructed, he added". He hat. not mentioned about the mosque. He is only concerned how the Ram

Temple can be constructed. Madam, will this strengthen the unity of this country? Madam, the RSS, the BJP, .the Vlshwa Hindu Parishad and the Bajrang Dal are making sectarian interpretation of Hindu culture. They are also trying to impose this sectarian interpretation not only on the minorities, but also on the majority of Hindu believers. They are depicting 'tolerance is cowardice'. They are saying 'vindictiveness is a virtue'. The Chief of the Rashtriya Swayamsevak Sangh, Shri Sudarshan, is asking the minorities that they should accept the Hindu ancestry and they should Indianise themselves. (I*nterruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI O. RAJAGOPAL): Madam, the hon. Member is mentioning somebody by name. It is not proper.

SHRI S. RAMACHANDRAN PILLAI: Are you disputing this statement? *interruptions)* So, Madam, the Rashtriya Swayamsevak Sangh ..(Interruptions)

SHRI NILOTPAL BASU (West Bengal): Madam, some public statement was made by*..(interruptions)*

SHRI S. RAMACHANDRAN PILLAI:There are many Swayamsevaks. You can dispute that. All these statements are not going to help in bringing about the unity of the country.

THE DEPUTY CHAIRMAN: I would suggest that instead of taking names, you can mention their designation.

SHRI S. RAMACHANDRAN PILLAI: Okay, Madam. The Leader.of the Rashtriya Swayamsevak Sangh has made a statement in many parts of the country that the minorities should accept the Hindu ancestry. They should Indianise themselves. Will it help the unity of the people in this country? Will this help the unity of the country? Now, all these statements and actions have created social tensions in the society, and communal clashes in many parts of the country. Madam, before me, Shri Venkaiah Naidu spoke. He was talking about the tension in the country. There are reports about communal clashes in many parts of the country. There are reports about communal tension existing in many parts of the country. So, the present tension, the present clashes are the results of the commissions and omissions on the part of the B.J.P. leadership and their entire Parivar leadership.

Madam, the Prime Minister has made another statement, He was referring about the involvement of Shri L.K. Advani, Dr. Murii Manohar Joshi and Sushree Uma Bharti in the Ayodhya incidence. I quote the "Hindu" dated 7th December, 2000, which said : "They were present at the site on December 6, 1992 when the structure was demolished. But to associate them with the pulling-down the disputed structure was against established facts." He continues, "They were trying to control the crowd, they were telling them that they had gathered at the place to protest, not to pull-down the structure." Does it mean that the 8.J.P. leadership, who initiated the entire Ayodhya movement, who mobilised the people at the Ayodhya site, lost complete control over the masses they have mobilised there? Madam, i do not believe it. The C.B.I., who investigated this case and filed the charge-sheet before the respective Courts, did not believe the words of the Prime Minister. The Court of the Additional Sessions Judge, who found them *prima facie* guilty of the offences they were charged with, did not believe the words of the Prime Minister true. Madam, the overwhelming majority of the people in this country do not believe the words of the Prime Minister. I would like to humbly ask the friends of the N.D.A. : Would they believe the statement of the Prime Minister as true? Your speeches are there on record. You do not agree with the statement of the Prime Minister. Madam, I certainly welcome the-reservation and objection raised by the members of the allies in the National Democratic Alliance. The people in this country expect more firmness and determination. The people in this country expect that they should not end as only political acrobatics to meet the electoral compulsions. This is a matter concerning the unity of the people. This is a matter concerning the unity of the country. This is a matter concerning the democratic foundations of our polity. This is a matter concerning the secular foundations of our polity. All the democratic forces, ail the secular forces, all of us, should stand together to protect the unity of the people and to protect the unity of the country. The Prime Minister made a statement after the discussions were over. He stated that they would abide by the verdict of the court. The very next day, the President of the Bharatiya Janata Party issued a statement, "The BJP does'nt care about the verdict of the court." The Home Minister issued a statement. He gave an exclusive interview to the Pioneer. I am reading a part of Advaniji's exclusive interview given to the Pioneer. *..interruptions)...* Yes; the same Pioneer which you quoted from. I am reading from the same Pioneer, of 16th December, 2000, which was also quoted and authenticated by my great friend, Mr. Venkaiah Naidu. I quote from an exclusive interview given

by Mr. Advani to the Pioneer at his Parliamentary Office :. "The BJP could never be apologetic about the Ram Janmabhoomi movement. Not only did it strengthen the cultural nationalism in which the BJP firmly believes, but it also helped sublimate casteist tensions in North India." He asserted, "This is probably for the first time that the BJP ideology has accepted the Mandal versus Kamandal hypothesis. That was often used by analysts to explain the Ayotihya movement." I would like to know what is the final stand of the Government on this issue. Would the Government respect the verdict of the court? I am putting this question," again and again, because there is a particular skill in the BJP and its organisations like the Vishwa Hindu Parishad, the Bajrang Dal, the RSS of issuing statements, making matters ambiguous. Somebody has stated about their efficiency, "skillfully perfected ambiguity." That is always there in most of their statements. One day, they issue one statement. Another day, they contradict that statement. They will make another vague statement. So, will you abide by the court's decision? Or, would you again say, "Things went out of our control. We are not responsible for this."

Madam, as in the case of the BJP's skillfully practised ambiguous statements, we aiso see tactics on the part of the BJP and their sister organisations. Their tactics is a sort of division of work among their organisations. The RSS and the BJP, the BJP and the VHP, the BJP and the Bajrang Dal and even between Mr. Vajpayee and Mr. Advani. It seems that is receding. It is okay. Would you stick to your words? Would you uphold the verdict of the court on this matter?

Madam, the Prime Minister's statement is a direct interference in the rule of law in the country. The Central Bureau of Investigation is the prime investigating agency in our country. It conducted investigations. It filed charges before the court. Now, the Prime Minister who is in charge of that particular investigating agency is contesting its findings. No* only that; the Home Minister made a statement on 15th December, 2000 which appeared in The Times of India, dated 16th December, 2000. in an informal conversation with journalists at a luncheon, in the presence of the Union Sports Minister, Kumari Uma Bharati, he said, " When I saw the contents of the CBI chargesheet on the Ayodhya case.... "I began to wonder at the way It functions. Uma, maybe, you should take a look at the way it is handling the cases in your Ministry- a reference to the match fixing cases." So, what is the message conveyed to the entire country? The message conveyed to the entire country is that the C.B.I, is a political...

THE DEPUTY CHAIRMAN: I am giving Shri Rama Shanker Kaushik the Chair for fifteen minutes. A Delegation is waiting for me. I will be back in fifteen minutes.

[THE VICE-CHAIRMAN (SHRI RAMA SHANKER KAUSHIK) in the Chair.]

SHRI S. RAMACHANDRAN PILLAI: The message is that the Central Bureau of Investigation is an instrument to please friends and to harass political opponents. The statement of the Prime Minister is against the objectivity of the Central Bureau of Investigation. Both the Prime Minister and the Horrid Minister are attacking the credibility of the Government agencies and the Government institutions. This is the tragedy of the country. If they do not act, if these agencies and institutions do not act as pliable instruments, they will try to break them. They are penetrating in almost al! layers of the Government. Now, whoever is resisting, they are trying to break it. Will it help strengthen the democratic polity of our country? If this is allowed, this is the end of the rule of law. *interruptions)*

SHRI M. VENKAIAH NAIDU: Sir, you are a very senior Member of this House. I am not contradicting you. You have just quoted the newspaper of the previous day. The next day, a clarification has come.

SHRI S. RAMACHANDRAN PILLAI: Clarifications are coming every day. What is the present stand of the Government?

SHRI M. VENKAIAH NAIDU: That is okay.

उपसभाध्यक्ष (श्री रमा शंकर कौशिक)**:** माननीय मंत्री जी, आप बैठिए। आप लोग भी बैठें, इन्हें पूरा कर लेने दीजिए।

SHRI S. RAMACHANDRAN PILLAI: I would like to know whether the Minister has issued any other statement today contradicting his yesterday's statement. *(Interruptions)*

SHRI M. VENKAIAH NAIDU: He has not made a statement at all. That is what he says. *(Interruptions)*

SHRI BRATIN SENGUPTA (West Bengal): He has not contradicted the statement of Uma Bharati. *(Interruptions)*

SHRI S. RAMACHANDRAN PILLAI: The rnme Minister's statement is also an attack against the judicial system in our country. The Additional Sessions Judge has found these persons prima facie responsible for these offences. His statement that they are innocent, that they are not at all

invoked in these offences, is a direct attack against the finding of the court. That is why we feel that the statement of the Prime Minister has very serious implications. The issues involved are important to the very existence of the democratic polity of our country. So, we appeal to all democratic sections in this House to support the Motion. With these words, I conclude.

SHRI KAPIL SIBAL : Mr. Vice-Chairman, Sir, it is an honour and privilege for me to rise in support of this Motion moved by Pranabji. I was hoping that the hon. Prime Minister would be here, because I thought that I would start the debate on the Motion by reciting a poem that I have composed, प्रधान मंत्री तो बहुत बड़े कवि है और पंक्तियां लिखते हैं, मैं तो नहीं लिख सकता। लेकिन मैंने सोचा कि आजे के दिन एक कविता से शुरुआत करनी चाहिए। अगर वे यहां न भी हों तो भी मुझे विश्वास है कि आप सब लोग उन तक यह कविता पहुंचा देंगे। The title of the poem is "Behind the mask".

"Dear Atalji, I must confess, it is time we clear up all this mess.Let us complete the unfinished task and See the man behind the mask! December 6, this nation saw. The violators of the law. In retrospect, you say this meant. The expression of national sentiment! This was a crime against the State, Stoked by anger, venom and hate. Qualities that you now extol. For a short-lived political goal. This vote-bank politics of the BJP. Is playing with a nation's destiny. Build that Mandir in your heart. Let not the nation fall apart? Please come clean. Demonstrate that you still a democrat!"

श्री सघ प्रिय गौतम: आप तो बहुत अच्छे पोएट हैं।

श्री टी.एन.चतुर्वेदी: अच्छे काम की शुरुआत तो आपने की है। हमने तो कुछ किया ही नहीं।

SHRI KAPIL SIBAL: Mr. Vice-Chairman, Sir, we are discussing a very serious issue in this House, which has far-reaching consequences on the polity of this nation, I believe that-we should not trivialise it in the manner it was done by Shri Venkaiah Naidu. I have great respect for him. in fact, I have great affection for him, but I thought that he has, in fact, perfected the art of irrelevance. In his 50-minute address, he did not touch upon the Motion at all. But be that as it may, *....(Interruptions),..*

SHRI T.N. CHATURVEDI: He admits that he accepts you as "his Guru.

श्री मोहम्मद सलीम: गुरु से कुछ तो शिक्षा लेंगे।

SHRI KAPIL SIBAL: Be that as it may, I am trying to touch upon the Motion. Mr. Vice-Chairman, Sir, what are the allegations that have been made? The allegations are that the hon. Prime Minister, holding a high public office, has chosen to comment upon an ongoing litigation in which three hon. Ministers of this Government are accused, and he has categorically said, "They went there to protect the mosque!" He has also said, "The entire Ayodhya movement was an expression of national sentiment!" Now,-' Sir, I do not know what the facts are. It is not for us testate what they did or what they did not do. That is for the Court to decide. For a Prime Minister of this country, holding a public office and who has taken an oath to the Constitution and the laws, to uphold both the Constitution and the laws, for him to say, before a Court verdict, that they are innocent, and that they went to protect the mosque, is, to say the least, subversion of the law. The Prime Minister said--and I quote:

"They were in Ayodhya to protect it, and not to demolish it!"

This is most unfortunate, and that is what is being said in the course of this discussion. He further said;

"Ayodhya is a political movement and these Ministers were only present at that time."

I do not know, Mr. Vice-Chairman, Sir, whether Ayodhya was a political movement or not, but all I know is that those who demolished the mosque belonged to no religion, no caste, no creed; they were criminals. These are not my words. And I wish the hon. Minister of Law had briefed the Prime Minister before he made these utterances. These are the words spoken by the Supreme Court of India, and I am quoting the Judgement of the Constitution Bench. It is reported in 1994 (Vol.VI) "Judgement Today" at 632. i am referring to page 671. This is what the Supreme Court has said--I don't say that Advaniji is a miscreant. No. I also don't say that Umaji is a miscreant. No. I afso don't say that Murli Manohar Joshiji is a miscreant. No,--and I quote:

"The miscreants who demolished the mosque had no religion, caste or creed, except the character of a criminal."

SHRI S.S. AHLUWALIA- Sir, I am, on a point of information. He is a lega! luminary, *(interruptions),..* I just want to know this from him. The way in which he is saying this is wrong,

उपसभाध्यक्ष(श्री रमा शंकर कौशिक)**:** वह जब बैठ जाएं तब आप अपनी बात कह लीजिएगा।

श्री एस.एस.अहलुवालिया: हमारे यहां कानून है कि जब तक सर्वोच्च न्यायालय किसी आरोप पर अपनी मुहर नहीं लगाता उसको आरोपित नहीं कहा जा सकता है। तो फिर वह कैसे कहते हैं कि यह सुप्रीम कोर्ट का फैसला है।

उपसभाध्यक्ष(श्री रमा शंकर कौशिक)**:** वह सुप्रीम कोर्ट को कोट कर रहे हैं।

श्री एस.एस अहलुवालिया: बाई नेम न कहें। बाई नेम सुप्रीम कोर्ट ने नहीं कहा है।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक)**:** आप आसन ग्रहण करें।

SHRI S.S. AHLUWALIA: He can't draw an inference like this, Sir. He can't interpret it in this way.

उपसभाध्यक्ष (श्री रमा शंकर कौशिक)**:** वह किसी को नहीं कह रहे हैं।

SHRI S.S. AHLUWALIA: No. he can't do that. Sir, you see the rule book whether he can do it or not. You see the rule book, Sir.

उपसभाध्यक्ष(**श्री रमा शंकर कौशिक**)**:** उनको बोलने दीजिए।

श्री एस.एस.अहलुवालिया: सही बात कहें, गलत न कहें।

SHRI KAPIL SIBAL: Mr. Vice-Chairman, Sir, the point which I was making was this. I am not saying that A or B or C has committed an offence. No, far be it. It is not for us to say. It is only for the Prime Minister to say that they are innocent. It is not for us to say that they are guilty. I will certainly not say that they are guilty because that is something which is pending in the court. That is the privilege only of the Prime Minister. *(Interruptions)....*

उपसभाध्यक्ष (श्री रमा शंकर कौशिक)**:** आप आसन ग्रहण करें। बैठिए।

SHRI BALBIR K. PUNJ: Mr. Sibal, then why is your party demanding their resignations? *I(nterruptions)...*

उपसभाध्यक्ष(श्री रमा शंकर कौशिक)**:** आप सुनिए तो सही।

श्री एस.एस.अहलुवालिया: गलत बात क्यों सुनें। ...(**व्यवधान**)...

उपसभाध्यक्ष(**श्री रमा शंकर कौशिक**)**:** गलत क्या है। सुप्रीम कोर्ट ने जो फैसला किया है उसको कोट कर रहे हैं। इन लोगों के लिए नहीं कह रहे हैं।

श्री के. रहमान खान: जिन्होंने मस्जिद गिराई है उनके लिए कह रहे हैं।

उपसभाध्यक्ष(**श्री रमा शंकर कौशिक**)**:** जिन्होंने मस्जिद गिराई है उनके लिए सुप्रीम कोर्ट कह रहा है।

श्री के.रहमान खान: आडवाणी जी के लिए नहीं कह रहे हैं। ...(**व्यवधान**)...

श्री कपिल सिब्बलः मैंने तो नहीं कहा। मैं कभी कह भी नहीं सकता। ...(**व्यवधान**)... मैं थोड़ा बहुत कानून जानता हूं। इसलिए मैं नहीं कह सकता। ...(**व्यवधान**)...

उपसभाध्यक्ष(श्री रमा शंकर कौशिक)ः आप बैठिए।

SHRI KAPIL SIBAL: Mr. Vice-Chairman, Sir, the Supreme Court itself says, "The miscreants--! don't know who they are--who demolished the mosque had no religion, caste or creed, except the character of a criminal. They cannot call themselves Hindus". That is what the Supreme Court says. Now, why is it that we came and why are we agitated? We are agitated because on the 9th of December, apart from the statement of the Prime Minister, Mathur Sahib said, "the Ram'. Temple is indeed a question of widespread national feeling, which is yet to be fulfilled. In my view, it should be built and will be built". Now, Mr.Venkaiah Naidu has said that this Government is concerned with the development works; this Government says, "no pay, no work"; there is no tension; there are no communai riots. Then, why does Mathur Sahib say all these things? Which constituency is he talking about? Which mantra is he reciting? वैंकेया जी, मैं आपको कहता हूं कि आप इस बात पर न जाइए कि 'नो वर्क नो पे'। कहीं ऐसा न हो कि आपने जो भी कमाया है वह वापस देना पड़े।

SHRI M. VENKAIAH NAIDU: I am ready. *Interruptions)....*

SHR! KAPIL SIBAL: Please look at the tragedy of the situation. *(Interruptions)...* Look at the tragedy of the situation. An hon. Member, an important leader, of the BJP said this. He said, "This was akin to a freedom movement like Mahatma Gandhi and other leaders like Lokmanya Tilak and Subhash Chandra Bose." This was said recently on 5th December and we are being asked, "Why did you raise this issue?" The Prime Minister says, "They are innocent". One leader of the BJP says, "This is akin to a national movement". Another person says that the temple will be built. We are being told, "Why you guys are raising this issue?" On 9th September, 1997, the court decided to frame the charge. For three years nothing has happened. The matter is pending before the High Court. There is no stay. These accused who are chargsheeted, the three accused about whom we are talking about and who is the subject-matter of discussion, have not moved the High Court. For three years nothing has h a p pened. *(Interruptions).*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SHIPPING (SHRI ARUN JAITLEY): Mr. Vice-Chairman. Sir, I want to *...(Interruptions).*

SHRI KAPIL SIBAL: Mr. Jaitley, you had your turn in the Lok Sabha. I will reply to what you said there as well. I was only pointing out that what has been done by the alleged accused, if they have done it -- I do not know whether they have done it or not - they have committed high crimes against the State. In fact, I want to point out as to what those crimes are. The hon. Ministers have said that this was a political offence. I tried to look through the Indian Penal Code if there is something called a political offence. I could not find it. Maybe, the Law Minister knows better. But the only offence that I found for which they have been charged is under Section 153(A) apart from other offences. What does Section 153(A) say. It says, "Promoting enmity between different groups on ground of religion and race, and doing acts prejudicial to the maintenance of harmony". Then subsection 2 says, "Whoever does an offence specified under sub-sect ion (1) in any place of worship or in any assembly engaged in the performance of religious worship or religious ceremony shall be punished with imprisonment which may extend to five years and shall also be fined". Can anybody say that those who demolished the Babri Mosque - I do not say that you did it - committed a political offence under Section 153(A) wherein the Indian Penal Code says that they can be punished? How do you say that the commission of this offence is part of a political movement? Tomorrow you will go on a movement in any part of the State and kill people and say that there is no offence of murder because it was a political movement. We would like to know the nation would like to know how the hon. Minister of this Government can say, how the hon. Prime Minister can say that what was done and what was committed was a political offence. What is the motive behind it? The motive is clear. You are trying to tell the court that 'we believe that our leaders committed no offence*. If they are charged, the President of the BJP says, "We will go on a national agitation". In fact, it is shameful for anybody, for any leader of a political party to say that in case tne accused are formally charged, they will go on a national agitation. It means they are directly interfering in the course of justice. The hon. Prime Minister is here. Ever since this Government came to power, they have always ad *nauseam* stated that the law will take his course. But now the hon. Prime Minister wants the law to take his course. This is very unfortunate.

SHRI SATISH PRADHAN: Sir, he has used .the word 'committed judiciary'... *(Interruptions).*

SHRI KAPIL SIBAL: When I tell the truth, you get agitated. An hon. Minister has publicly stated that this Government believes in the axiom — and he is right — that a person is innocent till he is proved guilty, and he says that this is civilised jurisprudence. He said that we are being uncivilised because we don't believe in this jurisprudence. I agree that a person should never be declared guilty till he is proved guilty. A person is innocent till he is proved guilty. So, nobody is saying that Advaniji is guilty. But we are only commenting on the statement of the Prime Minister that he is innocent. If he Is not guilty, then, he cannot also be declared innocent by the Prime Minister of this country. It is the same civilised jurisprudence which must apply to everybody, no matter how high that person is. And you say that the Congress party and the Opposition have not applied those standards in other cases. What did you do when charges were framed against Lalooji? What was the public demand that you made? You demanded that he should resign...*(Interruptions)*

AN HON. MEMBER: That related to a scam...

उपसभाध्यक्ष(श्री रमा शंकर कौशिक): आप बैठिए ...(**व्यवधान**)... आप कृपा करके बैठे रहिए ...(**व्यवधान**)...

प्रो. रामदेव भंडारी(बिहार)**:** आप क्यों बोले हैं ...(**व्यवधान**)...

श्री राजनाथ सिंह 'सूर्य' (उत्तर प्रदेश)**:** अगर ये शब्द कार्यवाही में रहेंगे ...(**व्यवधान**)...

मौलाना ओबैदुल्लाह खान आज़मी: देश का कानून तोड़ना देशद्रोह है, देश का आइना तोड़ना देशद्रोह है ...(**व्यवधान**)...

उपसभाध्यक्ष(श्री रमा शंकर कौशिक): ऐसे शब्द क्यों बोलते हैं...(ब्यवधान)...

श्री रवि शंकर प्रसाद: ये देशद्रोह की बातें कर रहे हैं ...(**व्यवधान**)...

उपसभाध्यक्ष(श्री रमा शंकर कौशिक): मैं कह दूंगा माननीय सभापति जी को कि इसको कार्यवाही में देख लेंगे। अगर ऐसा कोई अनुचित शब्द होगा तो निकाल देंगे माननीय सभापति जी।

श्री कपिल सिब्बल: झगड़ा उनके साथ है बोलने मुझे नहीं दे रहे हैं।

उपसभाध्यक्ष(श्री रमा शंकर कौशिक): आप बैठिए।

श्री कपिल सिब्बल: आप सच्चाई नहीं सुनना चाहते हैं तो मैं क्या करुं ...(**व्यवधान**)... कल इंतजार करेंगे तो एक और मैं आपके ऊपर कम्पोज कर दूंगा ...(**व्यवधान**)... **Sir, now**

the standard that a person is innocent till he is proved guilty must apply to everybody, if it applies to these three Ministers, then it must apply to Ms. Jayalalitha; it must apply to Shri Laloo Prasad Yadav; it must apply to Shri Buta Singh; -- but they made him resign -- it must apply to Shri A.C. Muthaiah - they made him *resign...(Interruptions)*

SHRI ARUN JAITLEY: You are applying it to everybody who were proved guilty...*(Interruptions)*

SHRI M. VENKAIAH NAIDU: They were proved guilty.

SHRI KAPIL SIBAL: Mr. Law Minister, you must remember your facts.

उपसभाध्यक्ष(श्री रमा शंकर कौशिक): माननीय मंत्री जी, आप लोग तो शांत रहिए। यह शोभा नहीं देता।

SHRI KAPIL SIBAL: You might also be proved guilty. No problem on that. But the problem is, the BJP has its own lexicon of civilised jurisprudence. And there are six principles on the BJP lexicon. One is, declare a person innocent of guift depending on whether he is your ally or political enemy. This is their first principle. The second is, declare a charge-sheet as false if your own Ministers are involved. This is their second principle. The third is, even if a crime is committed under the Penal Code, say that it is a political offence. No.4 is, the Sangh Parivar takes the position that if the Court formally frames charges against the Ministers, a national agitation would be launched to oppose it. This is No.4. No.5 is, the Court can only decide the question.of title. It cannot decide whether a temple existed at the site or not. This is a matter of faith. This is their fifth principle. And the last principle is, accept Advani's defence now; exonerate him before trial because some affidavits are there, some newspaper reports are there. So, exonerate him and say, "He is innocent." These are their six principles of civilised jurisprudence on which they go. Now, the question is: Why are we worried for the statements that you have made?(There is a reason, apart from the delays, We are worried, because, while you say all this here, work is going on at the site for construction of the temple.

AN HON. MEMBER: It is not going on at the site.

SHRI KAPIL SIBAL: Yes; it is. *(Interruptions)* I will show it to you. Why are you worried? Why don't you wait just for a minute? *(Interruptions)* Now, I am referring to a statement that appeared in the Week of June *7,* 1998, This was what the statement said. "But the fact is that the VHP has

been prefabricating the temple since 1991, and, according to *Rai,* almost 30% of the work is complete. People appear to have woken up seven years late. Even in the months following the 6th December, when the organisation was briefly banned, stone-cutting and chiselling continued. I See nothing wrong with it. Our activities were banned. Carving stones and pillars was not". Then, he says, "In late 1995, we stepped up the pace. We had Rs.8.29 crores in the bank, collected during *shilapujan* and other programmes. We thought, instead of merely letting it accumulate interest in the bank and then paying Income-tax, we might as well use it". Then, he says, "Today, at karsevapuram" - this was in 1998 ~ "five kilometres from the disputed site, nearly 150 craftsmen are chiselling sandstone into shape, even as two stone-cutting machines slice huge stones. The stones, the machines and a generator had been brought from Gujarat for Rs. 13 lakhs". "The machines have made the work a lot faster", said Anantram, Technical Supervisor of the Karsevapuram Workshop, which is spread in two kilometres. This was in 1998. See the position, and I am referring to a statement of 16th April, 2000. We are now in 2000. A very important leader of the VHP said the following. He said, "The temple issue is the life and death for us. Let it be understood by all concerned". In another interview on the 5th of June, 2000 -- this is reported in the *Economic Times* - what was said was, "The temple required about 1.30 lakh cubic feet of carved and finished stone. But only 25,000 cubic feet has so far been ready for the *Garbhagriha,* Donation of Rs.57.75 crores has been deposited in the Indian Bank and the Steel Authority of India for the purpose. But no foreign fund was received from anywhere". And he says, "There are many agents who are actually chiselling the stones". Then, on 11th of July — because I am now giving you how things have progressed right from 1991; and this is in answer to what Mr. Venkaiah Naidu asked as to why was it that we had built up the issue — another VHP functionary said, "Preparations for a massive Ram Rath Yatra from Jaipur to Ayodhya are already on. Stone carving work for the construction of the proposed Ramlala Temple on the disputed site at Ayodhya is going on in full swing- this is July, 2000 - and the saints and sadhus who will be taking part in the Dharmasansad during the.coming Kumbh festival at Prayag, have been told to take a decision on the date for the launch of the temple construction. The VHP... *(Interruptions)*

श्री संघ प्रिय गौतम: जब आपने शिलान्यास करवा दिया ...(**व्यवधान**)... आपने शिलान्यास क्यों कराया ...(**व्यवधान**)...

3.00 P.M.

SHRI KAPIL SIBAL: I am reading it. *(Interruptions)* This nation must know what this political party is doing. *interruptions)* This nation must be told as to what... *(interruptions)*

श्री संघ प्रिय गौतम : क्यों कराया शिलान्यास ...(**व्यवधान**)... मंदिर की तैयारी हो रही है।...(**व्यवधान**)... आपने शिलान्यास क्यों कराया ...(**व्यवधान**)...

उपसभाध्यक्ष (**श्री रमा शंकर कौशिक**) **:** आप बैठिएगा ...(**व्यवधान**)... आप भी बैठिएगा ...(**व्यवधान**)... रहमान साहब, आप बैठिए । ...(**व्यवधान**)... आपका अवसर आएगा, तब आप अपनी बात रखिएगा । अभी इनको अपनी बात रखने दीजिए । ...(**व्यवधान**)...

[THE DEPUTY CHAIRMAN in the Chair]

SHRI KAPIL SIBAL : "The VHP is not bothered about the political fall out of the Rath Yatra", he said in reply to a question on the possibility of the disintegration of the NDA. This is for the NDA partners. *...(Interruptions)...* "Politics is just a means, not a goal. We don't dictate to Vajpayee, and he cannot dictate to us". What does this mean? It means, the work on the construction of the temple is going on, even as of today. I am told from reliable sources -- in fact, the electronic media has gone there -- if you go there, you will find that the chiselling work is going on. This is why the hon. Prime Minister made the statement because he knows that he cannot get out of the family to which he belongs. He has great affection for that family. He cannot get out of its clutches. He cannot get out of their clutches. He knows that the temple will be constructed. *...(Interruptions)...*

SHRI BALBIR K. PUNJ : Mr. Sibal, I have a small query. Is there a temple or a mosque? *...(Interruptions)...*

THE DEPUTY CHAIRMAN: Just one second please. We are discussing a serious, important, matter which is before the House. I think every one of you, whose names are on my list, is very keen to make their speeches, their contributions according to their perceptions. I think, in the true spirit of democracy, it is better to listen and be tolerant. When you get your chance, you speak. They get the chance and they get the chance. Everybody will get a chance. *...(Interruptions)...* Just one second. Let him make his speech,

SHRI BALBIR K. PUNJ: Madam, I have a small query. I want to put a question to Shri Sibal. I want to know whether there is a temple or a mosque. Is the Congress Party ready to take a stand that the temple should

be removed and the mosque should be built in its place? *...(Interruptions)...* Are you ready to take such a stand? Can you take a stand that the temple *(Interruptions)...* from Shri Narasimha Rao's time should be removed?

उपसभापति: आप कृपा कर के अपना स्थान ग्रहण करिए। वह जो बोलना चाहेंगे वह बोलेंगे, आप की क्वैरी का वह जवाब देने वाले नहीं हैं। वह उन की जिम्मेदारी भी नहीं है। इसलिए आप उन्हें बोलने दीजिए, फिर मैं इस साइड और उस साइड दोनों साइड के स्पीकर्स को बुलवा दूंगी।

SHRI KAPIL SIBAL: Madam, *...(Interruptions)...*

THE DEPUTY CHAIRMAN: Please keep quiet. Let us listen to what he wants to say. Please. *...(Interruptions)...*

SHRI KAPIL SIBAL: Madam Deputy Chairperson, as late as on 8th December, 2000- ! am referring to a statement made in the *Tribune* and in *The Hindu*— in the *Tribune,* the VHP said, "Five thousand cubic feet of completed stone work to be used at the garbha griha..." *...(Interruptions)...*

श्री संघ प्रिय गौतम: अब आप के बोलने से क्या फायदा ...(**व्यवधान**)...

श्री कपिल सिब्बल: क्या फायदा, मैं बैठूंगा तो नहीं, बोलूंगा। आप मुझे जितनी जल्दी खत्म करने देंगे, उतना ही आपके लिए फायदेमंद हैं, इसलिए आप मुझे बोलने दीजिए। मैं ने तो किसी को डिस्टर्ब नहीं किया था फिर आप मुझे काहे को डिस्टर्ब कर रहे हो? आप जब बोल रहे थे तब मैं तो उठा ही नहीं। ...(**व्यवधान**)... मैं तो आप की असलियत देश के सामने ला रहा हूं।

THE DEPUTY CHAIRMAN: Shall we behave as a House of Elders? Please. Let us behave as a House of Elders. Let him speak. You will get a chance to speak. *...(Interruptions)...* उन्होंने आपको डिस्टर्ब नहीं किया तो आप उन को डिस्टर्ब क्यों कर रहे हैं? सिब्बल जी, आप बोलिए।

SHRI KAPIL SfBAL: Madam Deputy Chairperson, what I was saying was that, as late as on 8th December, the VHP said that 5,000 cubic feet of completed stone work to be used in the *garbha griha* of the proposed temple has been dispatched to Ayodhya in the run up to the construction of the shrine at the disputed site." The completed stone work was sent by trucks from Pindwara in Rajasthan yesterday, the eighth anniversary of the demolition of the disputed structure at Ayodhya, the VHP General Secretary, Praveenbhai Togaria told reporters here". The reason why there was a deiay of two years was जब उन्होंने राम की मूर्ति बनाई तो धनुष बांयी तरफ रख दिया और उस को बदलने के लिए दो साल लग गए, नहीं तो यह मूवमेंट पहले हो जाता तो 8 दिसम्बर को जब यह बयान आ रहा है, वी.एच.पी. के लोग कह रहे हैं कि हमने वहां यह सब भेज दिया और हम

वहां कंस्ट्रक्शन करने जा रहे हैं तो उस समय प्रधान मंत्री ने तो कहना ही है कि This is a matter of naltionai sentiment, क्या कहते प्रधान मंत्री जी और तो कुछ नहीं पाते। This is a matter of national sentiment and talking about issues of national sentiment. Let us now discuss the issue that was raised.

Pranabda, in fact, has put is very well as to what the national sentiment means, in the context of the constitution of this House. But, on the 6th December, what was the reality? After two years of the *rath yatra,* how many people arrived on the 6th December at Ayodhya? Seventy five thousand. Out of the 75,000, how many actually broke the cordon? One thousand. Out of those 1,000, how many got on to the mosque? Eighty. And it is those eight-odd people who demolished the mosque; it is those eight who represent the national sentiment of a country of 960 million! Is that the national sentiment?

AN HON. MEMBER: He never said that.

SHRI KAPIL SIBAL: No, no. I am sorry. This part of the White Paper. These figures are not my own. This White Paper is published by the Government, of India, Mr. Venkaiah Naidu talked about it. He referred to the White Paper. It is that White Paper which says that only eight people got on top of the mosque. . The criminal act of those 80-odd people represents the national sentiment of this country! Shame on this Government for saying that! in fact, it does not represent any national, but represents an irrational sentiment. *(Interruptions)*

AN HON. MEMBER: You are very irrational.

SHRI KAPIL SIBAL: Only time will tell that. That is **why** you can't understand me. That is the problem. Madam, we would have believed the Prime Minister when he said this. He has been saying things from time to time, 'We will let the law take its own course, we will let the court decide, we will abide by the court's verdict....' But I have been going through the history of these various statements he has made. I am a little intrigued because, every time, he makes a statement, he says something else the following day. For example, on I7th December, 1992, after the Babri Masjid had been demolished, he made a public statement, 'I don't know who demolished it. We will, in fact, make an inquiry. Whoever has demolished it, he will be punished.'

Eight long years have passed. Where is that inquiry? No inquiry is made. He said that the BJP would make an inquiry. I remember, on

December 6, 1992, Jaswant Singhji said that this should not have happened, "The BJP was one of the participants." These are the words of Jaswant Singhji. Vajapayeeji said, he did not know who did it, but Jaswant]! said that the BJP was directly responsible. Then, on May 7, 1995--it is very interesting--Vajapayeeji wrote in the 'Organiser.' I thought that human memory becomes worse as time goes by, but Vajapayeeji's memory becomes better. On I7th May, 1995, he wrote-in the same 'Organiser.' quote from a book of Noorani, an RSS man in the BJP. He said, "We did pull down the structure in Ayodhya. In fact, it was reaction to the Muslim vote bank. Now, I think, the Hindu society has been regenerated, which was task of the RSS. Earlier, the Hindus used to bend before an invasion, but not now. The change in Hindu society is worthy of welcome." Then, two days later, Vajapayeeji, in the same 'Organiser' said, 'What he meant was, the Hindus pulled down the structure.'

First, he said 'we', but two days later, just as Advaniji said just the other day, 'Look, this CBI is not worthy of looking at it even.' But, today, he said, 'I never said.' So, this is the character of the leadership of this country.

In fact, it is very interesting --and this is something that I would like to state before this House-- the Prime Minister said that these people are innocent and they went to protect the mosque. Advaniji said, that in fact, the demolition of the Babri Masjid was a regrettable surprise. I do not know whom to believe. If the hon. Prime Minister says that Advaniji went there to protect the mosque, how was it a regrettable surprise to Advaniji? He was surprise because according to him the mosque was demolished. But according to the Prime Minister he went there to protect it. So, the problem is obviously if he went there to protect it, it could not have been a surprise. It is obvious unless, of course, I am irrational or you are rational. So the sad part is that when we look at the various statements of the hon. leaders, we find they say one thing one day and the opposite on the next day. In fact, on 10th December, 2000, a BBC Correspondent who was at the spot - he was covering the Ayodhya movement — has written an article in *The Hindustan Times* where he says that the Kar Sevaks were on top of the masjid. He says that he saw it for himself.- The video footage of the demolition shows the emergence of a group of men in yellow bandanes who quickly took over and masterminded the demolition. They knew where the ropes and implements were hidden. They had the tacit support of the u.P. Administration when the journalists and photographers

were assaulted. So everybody knows the reality as to who did it. The reality is that the court case is pending, the reality is that the Prime Minister has his own compulsions -- Mr. Venkaiah Naidu, graph is not going down here, the graph is going down there — and the date for its construction of the Ram Mandir is going to be fixed between January 19 and January 21 at the Kumbh Mela, at the Dharma Sansad. They have told the artisans that by 31st March, they must complete the work because "we want to build completely the first floor of the temple.". Now, when that happens, what happens to this Government? What happens to this Government? In fact, I want to make a statement for the NDA partners in the law, there is a section in the Penal Code on "Abetment", it is section 107. It says, "A person abets the doing of thing who instigates any person to do that thing." And there is an explanation (2) to it. I want to read it out so that you can appreciate the import of that explanation, * भाई साहब, मुझे बोलने दीजिये। क्या मुझे तंग कर रहे हैं?

उपसभापति: वे लॉयर हैं ना, उनको मालूम है।

SHRI KAPIL SIBAL: "Whoever this is either prior to *or* at the time of the commission of an act does anything in order to facilitate the commission of the act and thereby facilitate the commission thereof is said to aid of doing that act. Now you know that there is an order of the High Court of Allahabad that this *status quo* of the Babri Masjid shall not be disturbed. You also know that the temple work is going on. You are aware of it. You ^also know that at any point of time in the near future this offence can be committed. You are the Government of the day. You have an obligation under the law to make sure that this criminal offence is not committed. You keep your hands in your pockets. You do not do anything. Under Explanation 2, you are abetting the offence. . *(Interruptions)...* Section 107. . *interruptions)....* am talking of that section .. *interruptions)....* The hon. Prime Minister has come out very openly and very honestly - I must give him full credit for it because he has at least told the truth to this House -- "What can I do ? It is a part of the national sentiment." Yes; we cannot really blame the Prime Minister. But I am telling you, the NDA partners, please don't get involved in the abetment of offences.

डा. अलादी पी. राजकुमार(आन्ध्र प्रदेश)**:** आपका फेवर नहीं चाहिए हमको, हमको अच्छा मालूम है कि हम क्या है। ...(**व्यवधान**)... चव्हाण साहब बुजुर्ग हैं, आपके सामने बैठे हैं। उनस पूछ लीजिएगा, वे हकीकत बताएंगे।

श्री कपिल सिब्बल: मुझे मालूम है कि आपको मालूम है। मुझे यह भी मालूम है कि आपको मालूम है। पर सत्ता के लिए आदमी कुछ का कुछ कर बैठता है यह भी मुझे मालूम है। ...(**व्यवधान**)... मैडम् डिप्टी चेयरपर्सन, और मुझे यह भी मालूम है कि जब वह होगा तो आप मेरे ही पास आएंगे कि बचाओं, यह भी मुझे मालूम है। ...(**व्यवधान**)...

SHRI C. P. THIRUNAVUKKARASU (Pondicherry): You are responsible for that. You will be clubbed under 120 (B). Shri Narashimha Rao was the spectator at that time. *(Interruptions)*

श्री रामचन्द्रैया रूमन्दला(आन्ध्र प्रदेश): मैडम् ...(**व्यवधान**)...

श्री कपिल सिब्बल: इतना गुस्सा क्यों होते हैं। I am now referring to the National Executive meeting of the BJP which held its session at Palampur on June 9, 10 and 11, in 1989, and I am referring to a Resolution passed by them. I want to tell the people of this country that that position has not changed. Eleven years have passed, and I want to tell the NDA partners that that position has not changed. What does the Resolution say? The BJP calls upon the Rajiv Government to adopt the same approach in respect of Ayodhya that the Nehru Government did with regard to Somnath. That is why Prime Minister talked of Somnath the other day. The sentiments of the people must be respected and the Ram Janmsthan should be handed over to the Hindus, if possible, through negotiations, settlement or by legislation. Litigation certainly is no answer'. That is their position even today. यह हिन्दुओं की भावनाओं की बात है। इसमें कोर्ट फैसला नहीं कर सकती, कोर्ट सिर्फ टाइटिल का फैसला कर सकती है, भावनाओं का फैसला नहीं कर सकती। यह आज भी आपके लोग कह रहे हैं, 1989 में भी आपके लोगों ने कहा। मैं सिर्फ एन.डी.ए के पार्टनर्स को बताना चाहता हूं। ...(**व्यवधान**)... इनके दिल का बदलाव नहीं हुआ।...(व्यवधान)...

श्री बलबीर के. पुंज: आपका यह क्या ...(**व्यवधान**)...

उपसभापति: आपका नाम लिस्ट में है, आप अच्छी तरह से बोलिएगा। मगर बीच में टोका-टोकी करने से आपका टाइम बहुत देर में आएगा।

श्री बलबीर के. पुंज: इस बात की इंक्वारी...(**व्यवाधान**)...

उपसभापति: इंक्वारी आप उस समय कर लेना जब आपका नम्बर आए। ...(**व्यवधान**)... There is no enquiry. I cannot permit. I am sorry, I have to run the House in a proper order, i have your name. Please speak in a proper manner.

श्री कपिल सिब्बल: मैं आपके सवालों का जवाब बाद में दे दूंगा।

श्री बलबीर के. पुंज: मैडम, यह तो...(**व्यवधान**)...

उपसभापति: अगर आप उनकी बात ध्यान से सुनेंगे तो आप उनको जवाब भी ध्यान से दे सकेंगे। अगर नहीं सुन पाएंगे तो आप जवाब नहीं दे पाएंगे। तो सुन लीजिए, उसके बाद जब आपका समय आएगा कोई नही बोलेगा आप जरुर बोलिएगा, कोई मना नहीं करेगा।

प्रो. रामबख्श सिंह वर्मा(उत्तर प्रदेश):मैडम, यह लोग बोलने ही नहीं देते।

उपसभापति: हम लोग बैठे हैं न चेयर पर। जो भी होगा बोलने देंगे।

SHRI KAPIL SiBAL: Madam Deputy Chairperson, it has been said not only by the BJP, but also by the Sangh Parivar, that the BJP is a political party and, therefore, has nothing to do wfth what the Sangh Parivar does. I was very surprised to see the site of the BJP on the Internet. The BJP site is *http: 'www.bjp.org/history'.* The first sentence is, 'the BJP is the most prominent member of the family of organisations known as the Sangh Parivar'. It is the first sentence. सत्ता के लिये आप जो मरजी कहो, जनता के लिए बाद जैसे प्रधान मंत्री जी कहते आए हैं 1990 से लेकर कुछ, कल कुछ और, परसों कुछ और, सत्ता के लिए आप जो मरजी कहते रहें लेकिन असलियत आपकी यह है कि We are part of the Sangh Parivar. So, if the VHP, today, says that it is our duty to build the temple and we will build it, should we not be concerned? Should we sit quietly in the opposition and say, "No, no. We should not be concerned." i just wanted to answer Mr. Venkaiah Naidu that we are concerned because you are now going ahead with your own agenda. *(Rme-bellrings)* Madam, last point. I will finish. I go back to 1992 and remind this hon. House about some of the statements made by some of the hon. leaders of the Sangh Parivar. This is what Shri Advaniji had said, at Bhubaneswar, on the 7th November, 1992, "Urge the Central Government not to put hurdles in the way of construction of the Ram Janmabhoomi Temple..." — and warned — "...that the people were not prepared to wait indefinitely." This was said at Bhubaneswar. Then, this is what Dr. Murli Manohar Joshi, had said at Mathura, on 1st December, 1992. i quote, "He appealed to the gathering to assemble at Ayodhya in large numbers for the Karseva and to demolish the so called Babri Masjid."

SHRi SANGH PRIYA GAUTAM: Are you going to authenticate it?

SHRI KAPIL SIBAL: It is part of the White Paper. Why should i authenticate? It is part of the White Paper. Do you want me to give a copy of it to you? I only wanted to educate some people on the other side. I have never heard in the fifty years of the democratic history of this country, an hon. Minister -- in fact, the Law Minister of this country — publicly stating that the charges against the Ministers are false. I have never heard such a thing in the fifty years of our independence. I have never seen a Law

Minister making such a statement. I remember, when Mr. Jethmalani made a statement about an hon. leader of another political party that he was innocent, there was a hue and cry in the nation as to why the then Law Minister made that statement. And, when the hon. Minister of Law and Justice, publicly, says that they are innocent, is it civilised jurisprudence expected of a person holding a public office in this country?

.SHRI RAVI SHANKAR PRASAD (Bihar): What about the Hawala case?.. *(Interruptions)...*

SHRI KAPIL SIBAL: Then, on 2nd December, Dr. Murli Manohar Joshi, at Bulandshahar, criticised the Supreme Court for appointing an observer at Ayodhya and demanded that the Constitution of India be defined as per the wishes of the general public. This is the regard they have for our fundamental document. Then, Madam Sadhaviji, I would not go into that. I think I will leave it out. It does not look proper,

THE DEPUTY CHAIRMAN: She is not a Member of this House.

SHRI KAPIL SIBAL: Then, a very important figure, who is a Member of the other House, and in whose house, on 5th December, a conspiracy was hatched, this is what he had said at Faizabad on 22nd November. He declared, I quote, "if the idols of Ram Lalla were removed from the *garbha griha* the Babri Masjid would be demolished and the debris thrown into the Sarayu River." This is what he said. And, today, we are saying that the BJP and the Sangh Parivar have nothing to do with the demolition. Today, we are saying that these hon. Ministers are all innocent. We do not say that they are guilty, But you have no right to say that they are innocent. We go by the highest traditions of the law which says, "till a man is proved guilty, he is innocent.*"...(Interruptions)...*

SHRI RAVI SHANKAR PRASAD: What had happened during emergency?... *(Interruptions)...*

SHRI SURESH PACHOURI: We are not discussing the emergency... *(Interruptions)...*

श्री कपिल सिब्बलः क्यों इमरजेंसी की बात करतेहो? जब कोई जवाब नहीं है तो इमरजेंसी की बात करने लग गए। इमरजेंसी तो अब आने वाली है जब आप जाने वाले हो। ...(**व्यवधान**)...

श्री राजू परमार: आज की बात करिए। ...(**व्यवधान**)...

SHRI KAPIL SIBAL: Madam Deputy Chairperson, I am finishing "my

speech in two minutes. Another hon. Minister -- I will not name her — said, in Patna, on 23rd November, 1992, that the Babri Masjid will have to be demolished. She is not in this House but she is a Minister of this Government and it is part of the White Paper. I do not want to say anything. Madam, I have almost finished. The issue really is serious because it affects the fundamentals of democracy. I remember, Vajpayeeji, you yourself, when the debate started in the other House and publicly, have said that the Ram Mandir will be built on morality and truth. So, I request that do not build the Ram Mandir on the bowels of a demolished structure. That will neither be morality, nor will it represent the truth itself. There had been many races, many invaders, who came to this country to destroy Hinduism. There were the Huns who came; we assimilated them. There were the Greeks who came; we assimilated them. There were the Christians, the Muslims; we assimilated them. Why? Because we are a religion which believes in assimilation, in tolerance, in the purest form. *(Interruptions)*

SHRI RAVI SHANKAR PRASAD: What happened in 1984. The Congress was ... *(Interruptions)*

SHRI RAJU PARMAR: Why are you interrupting? *(Interruptions)*

SHRI KAPIL SIBAL: Any structure, any religious structure, any place of worship in this country, no matter to which religion it belongs.
(Interruptions)

SHRI S.S. AHLUWALIA: Madam, he should not distort the history. There have been plenty of heroes in this country who fought against the invaders, *interruptions)*

SHRI KAPIL SIBAL: Who has said that they did not...*(Interruptions)*

श्री के.रहमान खान: आहलुवालिया जी, सुनिए तो सही, वह क्या कह रहे हैं।

श्री एस.एस.अहलुवालिया: मैं सुन रहा हूं। ...(**व्यवधान**)... गुरूनानक ने बाबर के बारे में क्या कहा था? ...(**व्यवधान**)...

SHRI MD. SALIM: Alhuwaliaji, do you believe...*(Interruptions)* बाबरी मस्जिद को ध्वस्त करना इनवेडर्स ...(**व्यवधान**)...

SHRI KAPIL SIBAL: Madam, I am trying to finish, but they are interrupting. *(Interruptions)* Please sit down. I just want to finish. Any religious structure, any place of worship, which is built epitomises the purest in that religion. There is no doubt about it. And you yourself, Pradhan

Mantriji, had said during the course of *rath yatra,* that more than 1000 people lost their lives. Then the demolition took place, which you are unhappy with. Let not a temple be built on the bowels - as I said ™ of the demolished *masjid.* I am reminded of the words of W.H. Awden, and this is what he said, " I and the public know what all school children learn. Those to whom evil is done, do evil in return." Don't do evil to anybody, and evil will not be done to you. *{Interruptions)* Extend the hands of friendship and good faith, for only good will beget good. Don't fall into the trap of the 'Family' to which you belong. You are leading a great nation. You have been a great leader. Let not your character ever be besmirched by an act, which, perhaps, you will regret, in the event it happens.

THE DEPUTY CHAIRMAN: Shri K.M. Saifullah. Your party has 24 minutes. It is for you to decide for how much time you will speak. Accordingly, Shri Ramachandraiah will get the time.

SHRI K.M. SAIFULLAH {Andhra Pradesh): Madam Deputy Chairperson, because of this Motion, the work of Parliament is paralysed and is at a standstill. Because of this, the image of Parliament, our party and also of the Government is lowered in the eyes of the public because these people have been fighting over an incident which happened about 8 years back. For that, the whole public is saying that some of the political parties who committed the crime, are shouting in the Parliament. And further, they are saying in the public "मस्जिद मुसलमानों की गिरी और चंद पार्टियां जिन्होंने मिलकर गिराया मस्जिद को, वह शोर मचा रही हैं। " So, we are getting a very bad reputation in the country. The people who committed this crime --some of the political parties; not all political parties — are shouting as if the public of India is unaware and is simply their listener. Unnecessarily, 3-4 days have been wasted. There are so much work. There is one issue related to Andhra Pradesh. We want to raise it. But no work is being done,* except this, it has been going on for 8 years in Parliament. Anyhow, I am supposed to talk on Ayodhya. One thing, it is a fact that some of the fundamentalist organizations — with the help of the Central Government, in 1992, demolished this mosque. I don't want to name the Congress. My friends know who was in power in 1992. If a cricket match is played in England or Australia, we can watch it on our T.V. sets, ball by ball. We can See the whole match. We can also see some replays. But the then Prime Minister, Shri P.V. Narasimha Rao says, "I do not know anything." How could you fool the public? Is he a boy?

SHRI K.M. KHAN (Andhra Pradesh): What about the Uttar Pradesh Government? What about Mr. Kalyan Singh? *...(Interruptions)...*

SHRI K.M. SAIFULLAH: Why are you asking for the resignation of the three Ministers? Simply, *prima-facie* evidence has been found against them, they can be convicted? It is not like that. Why couldn't you ask the then Prime Minister to resign who was hand in glove with the people who demolished the Babri Masjid at Ayodhya?*... (Interruptions)...*

डॉ. अलादी पी.राजकुमारः सच्चाई, सच्चाई है खान साहब, इसको हजम कीजिए। जो भी सच्चाई है, उसे हजम कीजिए।

SHRI K.M. SAIFULLAH: Why couldn't you ask? At that time, both in Andhra Pradesh and at the Centre, the Congress Party was In power. No Minister had resigned. All these days, till the Babri Masjid was demolished, Khan saheb was saying that Muslims in India have voted for the Congress Party. But you have betrayed these people who have reposed confidence in you. Their .hopes have been shattered.

Shri Kapil Sibal was saying that the Sangh Parivar was proclaiming this thing, that thing. I want to say, the allies of the NDA Government are not so innocent. We will be watching everything. We have full confidence in Mr. Vajpayeeji. He will do justice. The moment he disobeys *us..interruptions)...* I don't think he will disobey us. By going through the distorted version of the Prime Minister in the Press, you are making a hue and cry. We are also concerned with the statement of the Prime Minister of India. Mr. Vajpayee has said categorically in the Lok Sabha, "We stick to the NDA Agenda." This is what we are concerned with. But the Congress Party is trying to instigate the people. You have already hurt the feelings of the Muslims in India. You have no *locus standi* to instigate them further. We are ready to make friendship with open enemies, but not with hidden enemies. We will make friendship with the people if they are good to us. If they have enmity with us, we will also show enmity to them. You have deceived us. Shri Kapil Sibal was showing some papers. We are not afraid of that. At that time, the Indian Muslims believed the then Prime Minister and kept quiet. Otherwise, we could have faced the situation. We are not so weak in India. For India's independence, both Hindus and Muslims, Sikhs and others, fought. It was not one community. In India, everyone has got equal right. We are Indians. We will fight for Indians. In such circumstances, my dear Congress brothers, don't instigate the people. We have seen you, when you deceived us. We do not want to be deceived further. But you are advising us, "NDA people be alert." We are already alert. When we made friendship with you during the Janata Dal Government, you left us in

the middle of the Government's period. But till now, Mr. Vajpayee has not harmed us. We have taken up many issues with him; we hope to achieve many things. We have full confidence in him. We are not concerned with their past record. We are concerned with is present and future records ; and with the NDA agenda.

Another thing, I will put a simple question. Can anybody answer it? In 1989, was it not a fact that the then Prime Minister, Shri Rajiv Gandhi, allowed the shilanyas to be performed at the disputed place? I don't say, Hindus should not perform *shilanyas.* They are supposed to do. In Andhra Pradesh, both Hindus and Muslims live just like friends. We are not fundamentalists. In order to create a dispute between Muslims and Hindus, you have allowed the shilnayas to be performed. You are the abetter. Section 107 will attract you, not these people. Shri Kapil Sibal was saying that it would attract these people. Section 120B speaks about criminal conspiracy. The definition of this Section says, "When more than two determine to do an illegal act ...." You are answerable for that. Shri Kapil Sibal also mentioned about Section 153A. It says, "Creating enmity between two communities." For that, a criminal need not be present at the scene of occurrence. Simply by staying in the house and by giving a green signal from the post of the Prime Ministership to somebody to demolish it, he can do it. Section 153 will apply to the then Prime Minister, Shri Narasimha Rao. You may hold a different opinion. But, during my four years of tenure, I have come to this conclusion that the Left Parties have got some secular atmosphere. They have got some secular commitments. But their only mistake is that they are supporting the Congress. The Left Parties may put this question to us. Why are you supporting the B.J.P.? We have controlled them through Chandrababu Naidu. We have got a remote control. Mr. Chandrababu Naidu is there, Ms. Mamata Banerjee is there, the D.M.K. party is there. We have the Common Agenda. The Prime Minister has said in the Lok Sabha that he will stick to the NDA agenda. We need not be afraid of anybody. We are self-sufficient. The moment they say goodbye to us, we will say goodbye to them. Don't teach us. We know everything. We have already been warned by you. Finally, I will say that this is a multireligious country, where Hindis, Muslims, Sikhs and others are living. Everybody fought for the independence of the country. Let us be friends. You see. the birds and animals do not have castes. We have castes created by some elders, some poojaries and so on. But I believe in one caste, that is, the caste of the Almighty God. We have created all these

castes. Nothing will happen if you treat the Indian Muslims as younger brothers, and the Muslims treat the Hindus as their elder brothers. Be frank. Why can't you support the younger brother to win his confidence? We will always be with you. Finally, we have got confidence in the able leadership of Vajpayeeji. But don't distort the statement. Don't humiliate the Prime Minister by accusing him, because he is innocent. I conclude by saying that I oppose this Motion. Thank you very much.

सूचना और प्रसारण मंत्री (**श्रीमती सुषमा स्वराज**)**:** उपसभापति महोदया, जो प्रस्ताव श्री प्रणब मुखर्जी ने इस सदन में चर्चा के लिए रखा है, मैं उसका विरोध करने के लिए खड़ी हुई हूं। इससे पहले कि मैं अपनी बात शुरु करुं, मैं दो निवेदन आपके माध्यम से सदन के साथियों से करना चाहूंगी। पहला निवेदन तो यह है कि इस चर्चा में बार-बार उस स्थल को मोस्क बाबरी मस्जिद कहकर संबोधित किया जा रहा है। महोदया, सुप्रीम कोर्ट ने जितने फैसले, जितने आदेश अयोध्या प्रकरण में दिये हैं, यह सावधानी बरती है कि उसे विवादित ढांचा या राम जन्मभूमी बाबरी मस्जिद कहकर संबोधित किया है। जिस सरकार के श्वेतपत्र का, व्हाइट पेपर का जिक्र यहां बहुत से माननीय सांसदों ने किया है उस श्वेतपत्र में सरकार ने भी यह एहतियात बरती है कि उसे डिसप्यूटिड स्ट्रैक्चर कहकर संबोधित किया है । मैं केवल कहने के लिए ही नहीं कह रही हूं बल्कि यहां ये दोनों चीजें दिखाने के लिए भी लाई हूं । एक जजमेंट स्वयं कपिल जी के हाथ में है, वे अपना जजमेंट भी खोलकर देख लें। यह जजमेंट है, मोहम्मद असलम वर्सिज यूनियन आप इंडिया 1994 सुप्रीम कोर्ट केसेज वाल्यूम-6 पेज-445 सुप्रीम कोर्ट ने अपने आर्डर में कहा है

> "These proceedings have the echo of a disastrous event that ended in the demolition on the 6th December, 1992 of the disputed structure of Ram Janamabhoomi Babri Masjid."

मेरे पास सरकार का श्वेतपत्र और इसके पहले पैराग्राफ में इस प्रकार है" The controversy entered a new phase with the placing of the idols in the disputed structure in December 1949, a movement to construct a Ram temple at the site of the disputed structure by removing or relocating it."

ये दोनों बातें मैंने इसलिए आपके सामने रखी हैं क्योंकि जो एहतियात या जो सावधानी सुप्रीम कोर्ट बरतता है, सरकार स्वयं बरतती है वह सावधानी यदि सदन के फर्श पर खड़े होकर सांसदों के माध्यम से न बरती जाए तो इससे कोई गलत संकेत जा सकता है। बेहतर होगा कि हम यह गलत संकते देने से बचें, यह मेरा पहला निवेदन है। उपसभापति जी, दूसरी निवेदन मैं आपके माध्यम से यह कहना चाहूंगी कि यह प्रस्ताव बहुत ही स्पेसिफिक इश्यू पर आया है, एक विशेष मुद्दे पर आया है, प्रधानमंत्रीके बयान को लेकर आया है लेकिन इसकी चर्चा प्रस्ताव की परिधि से बाहर हो रही है। कपिल जी ने जब कहा कि वे प्रस्ताव की परिधि में अपनी बात रखेंगे तो मुझे लगा था कि प्रधानमंत्री के स्टेटमेंट तक अपनी बात सीमित रखेंगे लेकिन उन्होंने तो जे.पी.माथुर से लेकर कंवल टोगड़िया तक के सारे बयानों की यहां चर्चा कर डाली। मुझे लगता है कि यदि अयोध्या आंदोलन, उसकी पृष्ठभूमि, उसके बाद की सारी वारदातें, सारे वाकयात और

उसके बाद के तमाम लीडरान के बयानातों को हम इस प्रस्ताव की परिधि में लेकर आएंगे तो केवल विषयांतर ही नही होगा बल्कि चर्चा का फर्क इतना बड़ा हो जाएगा कि उसे समेंटने में बहुत मुश्किल होगी। इसलिए मेरा दूसरा निवेदन यह है कि यदि इस चर्चा को इस प्रस्ताव के बिन्दुओं तक ही सीमित रखें तो यह बहुत ज्यादा प्रासंगिक होगी और बहुत ज्यादा सार्थक होगी। इन दोनों निवेदनों के बाद मैं अपनी बात प्रारंभ करती हूं और यह वह प्रस्ताव है जो प्रणब मुखर्जी जी ने रखा है। इस प्रस्ताव के तीन बिन्दु हैं। पहला बिन्दु यह है कि यह सभा प्रधानमंत्री के उस कथित वक्तव्य पर अपनी असहमति प्रकट करती है जिसमें उन्होंने केन्द्रीय मंत्रिमंडल के तीन मंत्रियों अर्थात श्री लाल कृष्ण आडवाणी, डा. मुरली मनोहर जोशी, सुश्री उमा भारती को निर्दोष करार दिया है। यह पहला बिन्दु है और प्रधान मंत्री के इस बयान से सदन ने असहमति मांगी है । दूसरा बिन्दु है जिनके खिलाफ सी.बी.आई ने जांच पूरी कर ली है और आरोप पत्र दाखिल कर लिया है यानी The CBI has completed its investigation and has filed the chargesheet. तीसरा है अपने इस वक्तव्य के जरिए प्रधानमंत्री ने इस मामले पर पूर्ण निर्णय ले लिया है। प्रस्ताव कहता है कि प्रधानमंत्री ने यह बयान देकर प्री जज किया है। ये तीन इसके अलग-अलग बिन्दु हैं। मुझे लगता है कि इन तीनों तक ही हमें अपनी बात सीमित रखनी चाहिए। मैं यही प्रस्ताव करुंगी कि इस मर्यादा का निर्वहन हो ...(**व्यवधान**)...

DR. BIPLAB DASGUPTA: The fourth one is national sentiment.

श्रीमती सुषमा स्वराजः वह इसमें नहीं है। इस बयान में है इसीलिए कह रही हूं। मैं इसीलिए कह रही हूं क्योंकि नेशनल सेटीमेंट्स की बात हो रही है या वे दूसरी बातें प्रस्ताव की परिधि से बाहर जाकर कर रहे हैं। इसीलिए मैंने इसे पढ़ा, इसमें कहीं इसका जिक्र नहीं है यह प्रस्ताव केवल इन्हीं तीन बिन्दुओं तक सीमित है। जिस समय कपिल जी अपनी बात रख रहे थे तो शायद उधर बैठे साथियों को लग रहा था कि वे बहुत वजनदार बात कह रहे हैं लेकिन मुझे लग रहा था कि या तो वे संदर्भ से काटकर अपनी बात रख रहे हैं जिसे अंग्रेजी में आउट ऑफ कंटेक्स्ट कहते हैं, कहकर कोट कर रहे हैं या आधा अधूरा सच सदन मे रख रहे हैं। उन्होंने अपनी बात इससे प्रारंभ की कि That the Prime Minister was commenting on an ongoing litigation. No, the Prime Minister was not commenting on an ongoing litigation. The Prime Minister was commenting on the demand for resignation. उपसभापति महोदया, आप जानती हैं कि अगर संदर्भ से कटकर शब्दों को अर्थ दिया जाए तो अर्थ का अनर्थ हो जाता है। शब्दों का अर्थ बदल जाता है इसीलिए संदर्भ जानना बहुत जरुरी है। पहली बात तो मैं यह कहूंगी कि आपने कहा-प्राइम मिनिस्ट का बयान, यह बयान नहीं है, जवाब है। इन दोनों चीजों में भी अंतर है It is not a statement of the Prime Minister. Madam Deputy Chairman. It is the Prime Minister's reply. यह बयान नहीं है जवाब है, यह पहला सच है और यह इस्तीफों की मांग पर दिया गया जवाब है, ओन गोइंग लिटिगेशन पर दिया गया जवाब नहीं है। अच्छा होता यदि प्रणब मुखर्जी रिपोर्टड स्टेटमेंट न कहकर उस स्टेटमेंट का उल्लेख करते। आखिरकार आप सदन से असहमति प्रकट करवा रहे हैं तो सदन को बताइए तो सही कि बयान के कौन से भाग से, कौन से शब्द पर, कौन से हिस्से पर आपको आपत्ति है। सदन जानता है कि बयान क्या है। मेरे पास उस बयान का ट्रांसक्रिप्शन है। उपसभापति जी, मैं वह बयान आपको पढ़कर सुनाती हूं। जो बयान बिजुअल मीडिया के सामने दिया गया वह कैमरे में कैद है, मैं उसे सुनकर ट्रांसक्रिप्ट करके

सामने लाई हूं, सदन इसे सुने और फिर बताए कि उसे कौन से हिस्से से आपत्ति है? प्रणब दा बताएं कि किस हिस्से से वह सदन की असहमति चाहते हैं। सवाल किया गया प्रधानमंत्री से 6 दिसम्बर को, 4 दिसम्बर से संसद की कार्यवाही ठप्प थी । 6 दिसम्बर को पत्रकार इकट्ठे होते हैं और प्रधानमंत्री से सवाल करते हैं कि प्रधानमंत्री जी, विरोधी पार्टियां मांग कर रही हैं कि अयोध्या के मुद्दे पर आडवाणी जी, जोशी जी और के इस्तीफे पर आप क्या कहेंगे? प्रधानमंत्री का जवाब है कि इसका कोई औचित्य नहीं है। यह मांग हो रही है कि अयोध्या प्रकरण में आडवानी, मुरली मनोहर जोशी और उमा भारती त्यागपत्र दे दें। इस मांग का कोई औचित्य नहीं है। मामला अदालत में है। जो वहां पर उपस्थित थे उन पर यह आरोप लगाना कि उन्होंने इस विवादग्रस्त ढांचे को गिराने में योगदान दिया यह तथ्यों के विपरीत है। वहां भीड़ अनियंत्रित हो गई थी। ...(**व्यवधान**)... मैं इसलिए पढ़कर सुना रही हूं। ...(**व्यवधान**)... पूरा सुन लीजिए। आप बाद में बताइगा कि किस पर आपको असहमति है। वहां भीड़ अनियंत्रित हो गई । जिनसे त्यागपत्र देने की मांग की जा रही है वह उस भीड़ को समझ रहे थे, रोक रहे थे। ...(**व्यवधान**)... सुनिए। मैं कह रही हूं। आप मेरी बात सुनिए और बाद में बोलिए। हम यहां अपना विरोध प्रकट करने के लिए आए हैं किसी ढांचे को ढाने के लिए नहीं। यह कहना कि गुजरात में भारतीय जनता पार्टी के मंत्रियों ने इस्तीफा दिया, हां, दिया क्योंकि हम चाहते हैं कि परम्परायें बने, हमारी परिपाटियां कामयाब हों। इसलिए हमारे मंत्रियों ने इस्तीफा दिया। लेकिन अयोध्या प्रकरण में इस्तीफा देने का मामला नहीं बनता। सवाल होता है 7 तारीख को फिर पत्रकार और विजुअल मीडिया वाले इकट्ठे होते हैं और उनसे पूछते हैं कि एनडीए के लोग आपसे नाराज हैं आपके इस बयान के कारण। प्रधानमंत्री जी ने कहा कि इस अफवाह में कोई सच्चाई नहीं है। हमारी सहयोगी पार्टियां संतुष्ट हैं। आज ममता बनर्जी और श्री नायडु मुझ से मिले थे और उन्होंने सारे मामले पर बातचीत की। वे संतुष्ट हो कर गए हैं। ...(**व्यवधान**)... सुनिए, कपिल जी प्रधानमंत्री जी की यह लाइन सुनिए उन्होंने कहा कि मुझे भरोसा है कि अयोध्या के मामले में कानून अपना रास्ता लेगा।

श्री कपिल सिब्बल: क्या मतलब।

श्रीमती सुषमा स्वराज: मतलब बताती हूं। अभी आपने खड़े होकर ...(**व्यवधान**)...

श्री कपिल सिब्बल: जब कह दिया कि इनोसेंट हैं, सीबीआई उनके नीचे हैं ...(**व्यवधान**)...

श्रीमती सुषमा स्वराज: मैं यह इसलिए कह रही हूं ...(**व्यवधान**)... दो मिनट मेरी बात धीरज रखकर सुनिए। सिर्फ दो मिनिट धीरज रखकर, घड़ी देखकर मेरी बात सुनिये।

श्री कपिल सिब्बल: आपने मेरे से पूछा इसलिए मैंने जवाब दिया।

श्रीमती सुषमा स्वराज: मैं क्यों पूछ रही हूं क्योंकि आपने खड़े होकर यह कहा कि सभी प्रधानमंत्रियों ने कानूनी मामलों में कहा कि "The law will take its own course. But this Prime Minister has said that the law will take his course".

SHRI KAPIL SIBAL: Do you want to protect the mosque? He is a defence witness. *{Interruptions)...* She is not a defence witness. *(Interruptions)....*

श्रीमती सुषमा स्वराजः आप दो मिनट ...(**व्यवधान**)... सिर्फ दो मिनट मेरी बात धीरज रखकर सुनिए।

"All the Prime Ministers have said that the law will take its own course. This Prime Minister has said that the law will take his course". That means the law will take "my course", That is why I am repeating it. उन्होंने कहा कि अयोध्या के मामले में कानून अपना रास्ता लेगा। आगे सुनिए। मैंने उन्हें आश्वासन दिया कि हस्तक्षेप करने का मेरा कोई इरादा नहीं है। सीबीआई मेरे अंडर है। इतने दिनों से यह मुकदमा चल रहा है। मैंने सीबीआई को प्रभावित करने के लिए कोई कोशिश नही की। हमारे यहां जूडीशियरी, न्यायपालिका सशक्त है। वह निष्पक्ष निर्णय करेगी और यह आरोप लगाया जा रहा है कि कल मैंने जो वक्तव्य दिया वह शायद अदालत को प्रभावित करने के लिए दिया। ऐसी कोई बात नहीं है। लेकिन आप यह कह रहे हैं कि प्रधानमंत्री ने...(**व्यवधान**)... आगे सुनिए। पत्रकार पूछते हैं आपकी वाली बात कि पहले आपने साफ कर दिया कि उन पर कोई आरोप नहीं है, कोई दोष नहीं है, यह आपकी बात पत्रकारों ने पूछी कि कल आपने कहा कि उन पर कोई आरोप नहीं है, उनका कोई दोष नहीं है। जवाब सुनिए, प्रधानमंत्री ने कहा कि मैंने साफ नहीं किया। मैंने अपनी बात कही है।

SHRI KAPIL SIBAL: He said so as the Prime Minister of India. *(Interruptions)...* He said so as the Prime Minister of India. *(Interruptions)....*

SHRIMATI SUSHMA SWARAJ: Ji ha, he said so as the Prime Minister of India, *interruptions)...* Ji ha, he said so as the Prime Minister of India. *(Interruptions)....*

SHRI KAPIL SIBAL: He cannot say so as the Prime Minister of India. *(Interruptions)...*

SHRIMATI SUSHMA SWARAJ: He can say so. *l/nterruptions)...*

SHRI KAPIL SIBAL: No, he cannot say so as the Prime Minister of India, *interruptions)...*

SHRI T.N. CHATURVEDI: Everybody has his own perception. *(Interruptions)...*

SHR! JIBON ROY: He is building pressure on the CBI. *(Interruptions)...* He is building pressure on the CBI. *(Interruptions)...*

श्रीमती सुषमा स्वराजः आप सुनिये। ...(**व्यवधान**)... कपिल जी ...(**व्यवधान**)...

उपसभापति: संजय जी, आप बैठ जाइये। ...(**व्यवधान**)...

श्रीमती सुषमा स्वराज: टोकने दीजिए। कोई दिक्कत नहीं। ...(**व्यवधान**)... मैं उनके टोकने से भी तंग नहीं हूंगी, मैं उतनी देर खड़ी हूं। आप सुनिये। आपके वाला पहला प्रश्न पत्रकारों ने किया। जो आपने कह, वही उन्होंने भी कह। आपने तो कल कहा कि उन पर कोई आरोप ही नहीं है, वह दोषी नहीं है। प्रधानमंत्री मैंने साफ नहीं किया है, मैंने अपनी बात कही है

मगर उन पर मुकदमा चल रहा है, वह फैसला अलग होगा। मुझे वहां की स्थिति का ज्ञान है। प्रणब दा आप पूछ रहे थे कि प्राइम मिनिस्टर इस निष्कर्ष पर पहुंचे कैसे। बार-बार आपने यह कहा कि प्राइम मिनिस्टर की स्टेटमेंट के पीछे कारण क्या है। सुनिये, मुझे वहां की स्थिति का ज्ञान है, मैंने वहां के वीडियो देखे हैं और जो पत्रकार वहां पर मौजूद थे, उनसे भी बातें की हैं। मैं जानता हूं कि किस की भूमिका क्या थी। पर मैंने किसी को क्लीन चिट दी है, यह सवाल ही पैदा नहीं होता। यह है वह बयान, उपसभापति जी, इसीलिए मैंने कहा था प्रस्ताव पर पहला बिंदु है सदन का असहमति व्यक्त करना। यह बयान है जो प्रधानमंत्री जी ने दिया है जिसमें उन्होंने साफ कहा है कि मैंने किसी को क्लीन चिट दी है, यह सवाल ही पैदा नहीं होता। अब मैं कहना चाहती हूं क्यों? क्लीन चिट देने का मतलब होता दोषमुक्त करना। उपसभापति मोहदया, दोषमुक्त उसे किया जाता है जिसे दोषी माना गया हो। आप बार-बार कह रहे हैं, प्रधानमंत्री ने कभी उन लोगों को माना ही नहीं। क्लीन चिट देने का सवाल तब पैदा होता है अगर दोषी माना गया हो। ...(**व्यवधान**)... कैसी बात नहीं कर रहीं हूं। यह प्रमाण है। कपिल जी, अगर प्रधाननमंत्री उन्हें दोषी मानते तो उन्हें अपनी केबीनेट में लेते ही क्यों? 1996 में डा. जोशी को लिया । 1993 में आडवानी जी को लिया। उमा भारती को पहले राज्य मंत्री के रुप में लिया, फिर राज्य मंत्री का स्वतंत्र प्रभार दे कर लिया, फिर केबीनेट मंत्री का दर्जा दे कर लिया। आप जो बार बार पूछ रहे हैं। केवल वाणी से बात नहीं होती, व्यवहार और आचरण से भी होती है। आप जिस बयान की बात कर रहे हैं, जिस पर बावेला मचा रखा है आप लोगों ने मैं पूछना चाहती हूं प्रधानमंत्री ने अपने आचरण से 1998 में जिस समय आडवानी जी को ले कर के अपनी केबीनेट में गृह मंत्री बनाया, 1996 में डा. जोशी को ले कर गृह मंत्री बनाया और इस बार मानव संसाधन मंत्री बनाया, क्या उस समय उन्होंने उनको दोषी माना था इसलिए केबीनेट में लिए? आप आज बयान की बात कर रहे हैं। मैं आपको 17 दिसम्बर का बयान दिखाती हूं अटल जी का। 6 दिस्म्बर, 1992 को ढांचा गिरा। ...(**व्यवधान**)... आप सुन लीजिए। ...(**व्यवधान**)...

उपसभापतिः अगर आप लोग भाषण सुन लेंगे तो जवाब भी दे सकेंगे। इसलिए सुन लीजिए कि क्या कह रहे हैं। एक पहली महिला खड़ी हुई हैं बोलने के लिए, आप लोग उनको बोलने नहीं दे रहे हैं। ...(**व्यवधान**)... बोलने दीजिए। सुनिये।

श्रीमती सुषमा स्वराजः यह कोई उनके दिमाग की आज की उपज नहीं है। 6 दिसम्बर, 1992 को ढांचा गिरा, उसके बाद कुछ दिन संसद की कार्यवाही नहीं चली। 16 दिसम्बर को पहली बार कार्यवाही हुई और 17 दिसम्बर 1992 का अटल जी का लोकसभा का भाषण है, क्या किया है आडवानी जी ने? मैं फिर सुना रही हूं। ...(**व्यवधान**)...

SHRI KAPIL SIBAL: Madam, can she refer to the Lok Sabha debate?

THE DEPUTY CHAIRMAN: Once it is a public document, it can be done

श्रीमती सुषमा स्वराज: डिबेट है लोक सभा की। कौन सा रुल है कि लोक सभा की डिबेट कोट नहीं कर सकते? ...(**व्यवधान**)... अच्छा हुआ आपने रुल बता दिया।

उपसभापति: पूछ रहे हैं, स्पष्टीकरण कर रहे थे। मैंने बताया।

श्रीमती सुषमा स्वराज: यह लोक सभा के सदन में खड़े हो कर फर्श पर दिया गया अटल जी का भाषण है। क्या किया आडवाणी जी ने? जब सवेरे लोक सभा की बैठक हो रही थी आडवानी जी को गिरफ्तार कर लिया गया। आरोप देखिये, कितने हास्यास्पद आरोप हैं। आडवाणी जो अपील कर रहे थे कि ढांचा नहीं टूटना चाहिये। टी.वी. में देख लीजिये। पत्रकारों से पूछ लीजिए। आपने ऐसी रिपोर्ट तैयार करना दी कि आडवाणी जी कह रहे थे कि एक धक्का और दो। क्या यह आपकी विश्वसनीयता को बढ़ाता है? क्या यह सरकार की क्रेडिबिलिटी को बढ़ाने वाली बात है? उनको गिरफ्तार कर लिया। लोक सभा की बैठक हो रही है। वे विरोधी दल के नेता हैं। वे अयोध्या में उपस्थित थे। मैं भी उनसे सुनना चाहती थी कि वहां क्या हो गया। मैं जानती हूं कि वे इतने ईमानदार आदमी हैं और इतने बड़े आदमी हैं कि अगर उनसे कही गलती हुई होगी तो वे स्वंय मानेंगे। क्या कठिनाई है आडवाणी जी को छोड़ने में? आप कहते हैं कि जमानत पर आ सकते हैं। आप छोड़ते क्यों नहीं हैं? उनका एक यहां भाषण हो जाए तो आसमान उपर से गिरेगा नहीं। क्यों आपने जिद की है? साफ है आप नहीं चाहते कि सामान्य स्थिति में बहस हो। आप नहीं चाहते कि वे अपनी बात कहें, आप नहीं चाहते कि अयोध्या का पूरा तथ्य उजागर हो।

यह 17 दिसम्बर 1992 का भाषण है अटल जी का, कपिल जी। जो भी बात जो आज उन्होंने कही है वह यही कही है। मैंने टेप्स देखे हैं, पत्रकार से बात की है। जो बात उन्होंने उस समय आडवाणी जी के बारे में कही थी।

प्रणबदा, लाख मतभेद आपके आडवानी जी से हो, विचारघारा से मतभेद हो सकते हैं। मगर यह तो आप भी मानेंगे कि वे ईमानदार आदमी हैं। असत्य नहीं बोलते। अगर उस दिन अटल जी की बात मान ली जाती और उनको छुडवाकर सदन में ले आया जाता तो जस का तस वह बात जो घटी थी वह सदन के अंदर रख देते। दूध का दूध और पानी का पानी हो जाता। लेकिन क्षुद्र राजनीतिक स्वार्थों ने ऐसा नहीं होने दिया। लेकिन उपसभापति जी मैं इस बात से केवल स्पष्ट यह करना चाहती हूं कि यह जो बयान जिस पर आज बवंडर हो रहा है, यह बयान अटल जी के दिमाग की ताजी उपज नहीं है। 17 दिसम्बर 1992 से नहीं, 6 दिसम्बर के बाद से वे उसको सच्चाई के रुप में स्वीकार करते हैं और यही कारण है कि जब जब कैबिनेट बनी-1996 में उन्होंने चुनाव नहीं लड़ा था इसलिए वे कैबिनेट में नहीं आ सके लेकिन 1998 से वे केवल इस देश के कैबिनेट के मंत्री नहीं है, गृह मंत्री का भार उन्होने उनको संभलवा कर रखा है। तो मैं कपिल जी से पूछना चाहती हूं कि वे बार-बार जो यह कह रहे हैं, प्राइम मिनिस्टर ने कह दिया, प्राइम मिनिस्टर ने कह दिया- यह कहना और आचरण करना दोनों चीजें प्रमाणित होती हैं। आज तो केवल कहा है लेकिन माना था, सोचा था इसलिए तो कैबिनेट में अपने वरिष्ठ सहयोगी के तौर पर उन्हें साथ बैठा रखा है। मैं कहना चाहती हूं कि जिस चार्जशीट का आप जिक्र कर रहे हैं वह 5-10-1997 की है। मैं कहना चाहती हूं कि जिस आरोप की बात आप कर रहे हैं वह 9-9-1997 का है। 1997 से 2000 तक क्या घट गया? आज तीन साल बाद आपको याद आया है कि लाल कृष्ण आडवाणी का इस्तीफा मांगा जाए, उमा भारती जी का इस्तीफा मांगा जाए, डा. मुरली मनोहर जोशी का इस्तीफा मांगा जाए। इन तीन सालों में क्या घट गया? 1998 से 2000 के बीच में क्या घटा है? 1998 से 2000 के बीच में केवल एक चीज घटी है ...(**व्यवधान**)...

4.00 P.M.

SHRI KAPIL SIBAL: Please answer this. Is it the CBI's right or the Prime Minister's right? *(Interruptions)* Just answer this question.

श्रीमती सुषमा स्वराज: प्राइम मिनिस्टर अपना इंडिवीजुअली.. it is not even the CBI's right. It is the right of the Court.

SHRI KAPIL SIBAL: Is the Court right or the Prime Minister right?

श्रीमती सुषमा स्वराज: : The Court will decide.

SHRI KAPIL SIBAL : The Court has framed charges. The Court will decide. The Prime Minister cannot say today that he believes...

श्रीमति सुषमा स्वराज: मैं कह रही हूं कि एक चीज निरंतरता में है। आज से इसका सवाल नहीं है कपिल जी। मैं कह रही हूं कि It is in continuity. यह निरंतरता में है। यह 17 दिसम्बर से लेकर 1998 जब मंत्री बनाया तब तक – जब से मंत्री बनाया तब से लेकर आज तक और कोर्ट के फाइनल डिसिजन तक उनकी राय जो थी वही है, वही रहेगी।

श्री जीवन राय: चार्जशीट चलाने से पहले बोले ...(**व्यवधान**)... चार्जशीट बनने के पहले बोले ...(**व्यवधान**)...

श्रीमती सुषमा स्वराज: मुझे एक चीज समझ में नहीं आती है कि हर 6 दिसम्बर को यह मांग दूबारा उठती है, आखिर क्या है ...(**व्यवधान**)...

SHRI JIBON ROY : It is an encroachment upon the work of the judiciary by no less a person than the Prime Minister.

श्रीमती सुषमा स्वराज: मैं पूछना चाहती हूं कि 1992 से लेकर 2000 के बीच में क्या घट गया ...(**व्यवधान**)... 1998 में जब मंत्री बने आपमें से सारे बड़े नेता उनके मंत्री बनने के समारोह में शामिल थे। उसके बाद गृह मंत्री बनकर वे यहां जवाब देते हैं, आते हैं। गृह मंत्रालय संभाल रहे हैं। कौन सी नयी चीज घटी है? सवाल तो मेरा आपसे है। प्रतिप्रश्न मेरा आपसे हैं? प्रधान मंत्री का बयान नयी चीज नहीं है। प्रधानमंत्री ने अपनी वाणी से, अपने आचरण से लगातार उनको निर्दोष माना है and he is well within his right to do that. लेकिन आप जवाब दीजिए कि 6 दिसम्बर 2000 को नया क्या घटा?

एक ही चीज घटी, कहा कि हरिन पाठक ने इस्तीफा दिया। ...(**व्यवधान**)... यह कहा कि हरिन पाठक ने इस्तीफा दे दिया। उपसभापति जी, यह तो भेड़िये और मेमने वाला न्याय हो रहा है। भेड़िए ने मेमने से कहा कि मैं तुम्हें खाऊंगा। मेमने ने कहा कि क्यों खाओगे । भेड़िए ने कहा कि तुमने मुझे गाली दी। उसने कहा कब गाली दी। बोला, तीन साल पहले दी थी । मेमना बोला कि मेरी तो उम्र ही एक साल है। भेड़िया बोला तो फिर तुम्हारे बाप ने दी होगी। यह कोई बाद है। हर बार नई चीज। चॉर्जशीट है इसलए इस्तीफा दे दो कि नहीं है। आरोप पत्र लग गया, दे दो, नई है, क्योंकि हरिन पाठक ने इस्तीफा दे दिया। आप बात कर रहे थे कि इस सरकार के आने के बाद और आडवाणी जी के मंत्री बनने के बाद यह पहला इस्तीफा हुआ।

बूटा सिंह का इस्तीफा हुआ, मुथैय्या का इस्तीफा हुआ। आप कह रहे थे कि एलाइज़ के बारे में हमारा कोई दूसरा प्रिंसीपल है। बूटा सिंह हमारे अलायी थे, मुथैया हमारे अलायी थे, मुथैया हमारे अलायी थे, सुख राम हिमाचल में हमारे अलायी थे। ये सारे इस्तीफे हुए, उसी में एक हरिन पाठक का इस्तीफा हुआ। कौन सी नई चीज घटी? ...(व्यवधान).. You cannot compare the two uncomparables. मैं फिर कह रही हूं कि 6 दिसम्बर, 2000 को आडवाणी जी के केस में नया क्या हुआ? कपिल जी, मैं आपसे पूछ रही हूं कि 6 दिसम्बर, 2000 को आडवाणी जी के केस में नया क्या हुआ? आप चॉर्जशीट की बात कर रहे हैं, आरोप पत्र की बात कर रहे हैं। उपसभापति जी, यह जो दूसरा पहलू है चॉर्जशीट वाला और आरोप-पत्र वाला, उसमें मुझे एक और दूसरा चोगा धारण करना पड़ेगा, क्योंकि सांसद कपिल का मुकाबला तो सांसद सुषमा स्वराज कर सकती हैं, लेकिन वकील कपिल का मुकाबला करने के लिए वह वकील का चोगा जो बीस साल से मैंने उतार रखा है, मुझे पहनना होगा। आपने आधा सच रखा, यहां आपने चार्जशीट की बात की और कहा, वे लोग कोर्ट में गए नहीं हैं हाई कोर्ट ने जिसका स्टे कर रखा है, आपने देखी है वही पटीशन ...(**व्यवधान**)...

श्री कपिल सिब्बल: आडवाणी जी ने कहा है ...(**व्यवधान**)...

श्रीमती सुषमा स्वराज: ठीक है, कपिल आपको मालूम है यह ज्वायंट चार्जशीट है। ज्वायंट चार्जशीट में अगर स्टे हो जाए तो फिर यह बात, यह जो कहा चार्जशीट फाइल हो गई, आपने यह भी कहा 9.9.97 को चॉर्ज फ्रेम करने के लिए बुला दिया, उसके बाद आप यह भूल गए किसी क्रिमिनल रिविजन में ये सारी प्रोसीडिंग्ज स्टे कर दी गई हैं। ...(**व्यवधान**)...

श्री कपिल सिब्बल: तीन साल सीबीआई क्या कर रही थी? ...(**व्यवधान**)...

श्रीमती सुषमा स्वराज: सीबीआई आपके समय में क्या कर रही थी, उपसभापति जी, यह 1992 का केस है। 1992 से 1998 तक किसकी सरकार थी। मुझसे क्या पूछ रहे हो। ...(**व्यवधान**)...

श्री कपिल सिब्बल: बाकी केस तो चंद दिनों में खत्म कर देते हैं ...(**व्यवधान**)... सीबीआई प्रधान मंत्री जी के अंडर है। प्रधानमंत्री कहते है कि इनोसेंट हैं तो सीबीआई क्या करे। ...(**व्यवधान**)... आपका भी सिग्नल है। ...(**व्यवधान**)...

श्रीमती सुषमा स्वराज: मैं बताती हूं, उपसभापति जी, सीबीआई इतने साल क्या कर रही थी। कपिल सिब्बल, 95 तक के लिए पूछो नरसिंह राव से, उसके बाद पूछो देवेगौड़ा और गुजराल से, हम तो केवल साल दो साल के लिए जिम्मेदार हैं। फिर हम आज की बात क्यों करें। 197/92 केस है। 1992 की एफआईआर है। 1993 की नहीं है। 1997 का चार्ज फरेम का आर्डर है। उसके बाद सदन को बता दिया होता कि यह क्रिमिनल रिवीजन था। क्रिमिनल रिवीजन के अंदर चार्जशीट भी चैलेंज्ड है, 9.9.97 का ऑर्डर भी चैलेंज्ड है, एस्टैब्लिशमेंट ऑफ कोर्ट भी चैलेंज्ड है, उसके अंदर एप्वायंटमेंट ऑफ जज भी चैलेंज्ड है और सारी की सारी प्रोसीडिंगज स्टेड है। लेटेस्ट ऑर्डर एक महीने पहले 2.11.2000 का है और यह हाई कोर्ट का ऑर्डर है। "In the light of the above, it would be appropriate that till the judgment is pronounced, the trial court shall not proceed in the matter. Accordingly, the trial court is directed not to proceed till the announcement of the judgment", एक-एक चीज जिसकी

स्टेड है, आज आप उनसे यह पूछ रहे हैं कि हम उस केस में क्या कर रहे हैं ...(**व्यवधान**)...

श्री कपिल सिब्बल: हां, सीबीआई क्या कर रही है?

श्रीमती सुषमा स्वराज: सीबीआई क्या कर रही है, बीकाज़ प्रोसीडिंग्ज़ आर स्टेड। मैंने सुना था कि आप बहुत बड़े कानूनविदा हो, लेकिन मुझे नहीं मालूम था कि इतनी छोटी सी, बेसिक चीज भी मुझसे पूछोगे कि जिस केस की सारी प्रोसीडिंग्ज स्टेड हैं उस केस में यह कह रहे हैं कि सीबीआई ने आरोप-पत्र दाखिल कर दिया है और यह कह रहे हैं कि सीबीआई ने अपनी जांच पूरी कर ली है। अगर देखा जाए तो इस सदन की नियमावली के तहत यह मैटर सब-जुडिस होने के कारण चर्चा के लिए नहीं आना चाहिए था। यह तो एक सेटेलमेट था जिसको रोकने के लिए यह चर्चा स्वीकारी गई है इसके बावजूद कि यह मैटर सब-जुडिस है। आप यहां बार-बार वे सारे बयान दिखा रहे थे जिसमें आप कहते हैं कि कार सेवक चढ़ गए। आप हिंदुस्तान टाईम्स का एक आर्टिकल दिखा रहे थे जिसको बी.बी.सी. के किसी जर्नलिस्ट ने लिखा है। आप वहीं क्यों रुक गए? उससे अगली लाइन पढ़ी होती। पता है अगली लाइन पढ़ी होती। पता है अगली लाइन क्या लिखी थी उसने ? यहां आपने पढ़ा कि - swore on the dome, यह विलियम राईट का आर्टिकल है, जो फ्रीलांस, जर्नलिस्ट हैं।

SHRI KAPIL SIBAL : I was referring to another article.

SHRIMATI SUHSMA SWARAJ: You were referring to another article. अगर आप हिन्दुस्तान टाईम्स के एक आर्टिकल से गिल्टी ठहराना चाहते हैं केवल यह कहकर कि कार सेवक ऊपर चढ़े हुए थे तो मेरे पास प्रोसीक्यूशन विटनैसेज के कम से कम 30स्टेटमेंट्स हैं और ये तमाम स्टेटमेंटस जर्नलिस्ट्स के हैं और ये जर्नलिस्ट हमारे अखबारों के नहीं हैं, आर्गनाईज़र के नहीं हैं, पांचजन्य के नहीं है। ये जर्नलिस्ट बी.बी.सी., सी.एन.एन. इंडियन एक्सप्रैस, इंडिया टुडे, संडे, ऐशियन फिल्म्स के हैं। आप जिस सी.बी.आई. की बात कर रहे हो, सी.बी.आई. की जिस चार्जशीट की बात कर रहे हो, इन बयानों के बाद वह चार्जशीट फाईल हुई है। ये बयान सी बीआई के 161 में रिकॉर्डेड बयान है। ये कोई छोटे-मोटे जर्नलिस्ट्स के बयान नहीं है।

Mark Tuily of BBC said, "I did not hear any leader giving any inflammatory speech there." Gillian Bright, Freelance Journalist, BBC said, "L.K. Advani was appealing to the people to come down." Ganesh Swaminath of Indian Express said, "The kar sewaks were invited only for symbolic kar sewa there". Rakesh Sinha of the Indian Express said, "There was' an appeal for symbolic kar sewa. L.K. Advani was appealing to the people to come down." Sanjeev Tafreja, Press Reporter, CNN said, "There was no provocative speech by any leader." Ramesh Chander, Cameraman, Asian Films said, "No one was using harsh words. L.K. Advani tried to bring the crowd under control, but could not". Yogesh Grover, Photographer, Asian Films said, "L.K. Advani said that kar sewa will be done only with soil and water and no damage- to mosque."

मैं और पढ़कर सुनाती हूं। सी.एन.एन. स्वदेश, संडे, इन तमाम पत्र-पत्रिकाओं के जर्नलिस्ट्स के कम से कम 50 बयान हैं और ये प्रोसीक्यूशन विटनैसेज के स्टेटमेंट्स हैं। सी.बी.आई. ने 161 में ये बयान रकॉर्ड किये हैं। इनमें कोई जर्नलिस्ट बी.जे.पी. का हितैषी नहीं है, न बी.जे.पी. की विचारधारा से अभिप्रेत है। ये सारे के सारे या तो नयूट्रल हैं या भाजपा विरोधी विचारधारा के हैं जो बार-बार यह कह रहे हैं कि एल.के.आडवाणी अपील कर रहे थे, मुरली मनोहर जोशी अपील कर रहे थे। यह भी बयान है कि नो कंस्ट्रक्शन, नो डिमोलिशन। इसलिए इन बयानों को आप कहां तक ले जाओगे? इस सदन को हम कोर्ट में नहीं बदल सकते । आगर आप सदन को कोर्ट में बदलने के लिए तैयार हैं तो मैं आपके साथ काला गाऊन पहनने के लिए तैयार हूं, आइए बहस कर लीजिए।

श्री कपिल सिब्बल: आइए, हम तैयार हैं। मुजरिम को खड़ा करो और क्रॉस एक्जामिन मैं करता हूं।

श्रीमती सुषमा स्वराज: आइए, मैं आपको लखनऊ में इनवाईट करती हूं। आप आइए क्रॉस-ऐक्जामिन करने के लिए। उपसभापति महोदया, कपिल सिब्बल केवल दिल्ली में वकालत नहीं करते। लखनऊ में केस चल रहा है, उसमें वे क्रॉस-ऐक्जामिन करने आएंगे तो पहले विटनैस होंगे पी.वी नरसिंहराव।

श्री कपिल सिब्बल: आपको मालूम है कि सीबीआई उनको पहला विटनैस बनाएगी?

श्रीमति सुषमा स्वराज: जो ऐविडेंस आ रहे हैं, उनके आधार पर मैं कह रही हूं।

SHRI KAPIL SIBAL: The CBI has to decide who the witness is. मैडम, आपको लॉ का पता होना चाहिए।

श्रीमती सुषमा स्वराज: मुझे लॉ का कम से कम आपसे ज्यादा पता है।

उपसभापति महोदया, अब मैं इसके तीसरे बिंदु पर आती हूं। मैंने कहा था कि प्रस्ताव के तीन बिंदु हैं। तीसरा बिंदु जहां इन्होंने यह कहा कि प्रधानमंत्री ने अपने इस बयान से इशू को प्री-जज किया है, मैं यह कहना चाहती हूं कि सच्चाई तो यह है कि यह बहस इस इशू को प्री-जज कर रही है। ट्रॉयल से पहले आप गिल्टी ठहरा रहे हैं लोगों को। Presumption is always that of innocence and never that of guilt, Mr. Kapil Sibal. It is never that of guilt. यही पूरी की पूरी बहस जो यहां हो रही है, यह इशू को प्री-जज कर रही है । आप कहते हैं कि प्रधानमंत्री का बयान सी.बी.आई. को प्रभावित करेगा। उपसभापति महोदय, अगर इस सरकार की नीति न्याय प्रक्रिया को, सी.बी.आई. को प्रभावित करने की होती तो हीरेन पाठक के खिलाफ चार्जशीट फाइल नहीं होती। उपसभापति महोदया, केन्द्र में सरकार हमारी, उस प्रदेश में सरकार हमारी, हीरेन पाठक स्वयं देश के रक्षा राज्य मंत्री, अशोक भट्ट गुजरात राज्य के वस्त्र मंत्री और मुकदमा 15 साल पुराना लेकिन उसके बाद भी अगर गुजरात में हीरेन पाठक के खिलाफ चार्जशीट फाइल होती है तो यह इस बात का प्रमाण है कि हिंदुस्तान की न्याय प्रक्रिया निष्पक्ष है और इस सरकार की नीति इस प्रक्रिया में हस्तक्षेप करने की नहीं है। उपसभापति महोदया, जहां तक इस देश की न्यायपालिका का सवाल है। यहां की न्यायपालिका एक बार, दो बार नहीं, बीसियो बार अग्नि-परीक्षा से उतरी है और एक-दो बार नहीं, हर बार अपनी निष्पक्षता प्रमाणित करके निकली है। उपसभापति महोदया, यह हिन्दुस्तान है जहां सिटिंग

प्राइम मिनिस्टर के खिलाफ भी जजमेंट देने की हिम्मत न्यायपालिका ने दिखाई है और पूर्व प्रधान मंत्री के खिलाफ भी जजमेट देने में न्यायपालिका हिचकिचाई नहीं है। यह दीगर बात है कि वे दोनों प्रधान मंत्री कपिल जी की पार्टी के थे, कांग्रेस पार्टी के थे। आप हमें सबक सिखाते हैं। प्रधान मंत्री जी का एक बयान आपको न्यायपालिका को प्रभावित करता हुआ दिखता है, आप भूल गए इलाहाबाद हाईकोर्ट का फैसला, 12 जून,1975 को हिन्दुस्तान की न्यायपालिका तत्कालीन प्रधान मंत्री और इनकी नेता श्रीमती गांधी के खिलाफ जजमेंट देती है, नैतिकता का तकाजा था, हमें बहुत लोक सभा में कांस्टीट्यूशन प्रापरायटी सिखाई जा रही थी, नैतिकता सिखाई जा रही थी, मैं पूछना चाहती हूं कि कांस्टीट्यूशनल प्रापरायटी का तकाजा था कि श्रीमती गांधी तुरन्त इस्तीफा दे देती, लेकिन इस्तीफा नहीं दिये, इस्तीफा मांगने वालों को जेल में बंद कर दिया। न्यायपालिका प्रभावित नहीं हो सकती यह जानते हुए न्यायपालिका को प्रभावित करने की नहीं, न्यायपालिका के हाथ बांधने की कोशिश की गई, उनके अधिकार छीनने की कोशिश की गई और केवल कोशिश ही नहीं की, किया। साधारण कानून बदलकर के नहीं किया, 40 वां संविधान संशोधन करके किया। याद है 40वां संविधान संशोधन विधेयक।

प्रो. रामगोपाल यादव(**उत्तर प्रदेश**): 39वां संविधान संशोधन विधेयक।

श्रीमती सुषमा स्वराज :यह रही मेरे पास 40 वें अमेंडमेंट की डिबेट। श्री एच.आर. गोखले ने जिस समय 40 वां संविधान संशोधन विधेयक लोक सभा के अन्दर पेश किया था उस समय आप संसद में नहीं थे, कभी डिबेट को निकाल कर के आप मोहन धारिया जी का भाषण पढिये । उन्होंने इंट्रोडक्शन के समय अपोज किया था । उन्होंने संविधान संशोधन बिल जिस समय एच.आर. गोखले रख रहे थे उस समय मोहन धारिया जो कांग्रेस के थे उन्हों ने खडे होकर के उसके इंट्रोडक्शन को अपोज किया था। जो कहकर अपोज किया था ज़रा आपको पढकर सुनाती हूं । संविधान संशोधन विधेयक के इंट्रोडक्शन के समय मोहन धारिया जी ने कहा ,यह सुनने वाली बात है- "I am opposing, at this stage, the leave being granted to the introduction of the Bill. The Minister said, this is being done because of the urgent need. He has not said what the urgent need is. My information is... *(Interruptions)*

SHRI EDUARDO FALEIRO (Goa): This is not relevant to the issue which is being discussed right now. *interruptions)*

श्रीमती सुषमा स्वराज: इसमें मैंने क्या कह दिया। ...(**व्यवधान**)... उपसभापति महोदया, उस समय जो मोहन धारिया जी ने कहा वह याद करने वाली बात है। चार तारीखें ज़रा सुनने वाली हैं। उन्हों ने कहा।- My information is, the Bill is to be passed by this House today. It has to be passed tomorrow by Rajya Sabha. The State Assemblies are being convened to get it ratified by more than 50% of the State Assemblies. I am also told--I shall be happy if I am proved wrong-that on 10th, an ordinance creating this machinery, the Statutory body or authority, will be promulgated; and, no sooner it happens, than the hearing fixed for 11th August in the Supreme Court will automatically lapse."

SHRIMATI JAYANTHI NATARAJAN: Madam, I am on a point of order. We are a smaller party. *(Interruptions)*

श्रीमती सुषमा स्वाराज :आप चुप करिये,वे जवाब दे देंगी।

SHRIMATI JAYANTHI NATARAJAN : Let me ask the Chair. I think, the BJP and the major parties have exhausted their time. Are you going to be strict in maintaining the time? We also want to make our views known in this matter. I would like to know whether the time of the BJP. the Congress and other parties is over. I think, there is only two hours. What about the smaller parties, those who want to share our views?

THE DEPUTY CHAIRMAN: The time left for the Congress Party is 34 minutes and for the BJP it is 40 minutes. She is within her time limit. *(Interruptions)...*

SHRIMATI JYANTHI NATARAJAN: I am not saying that she is exceeding her time. *(Interruptions)...* I want to know how much more time is left for them. *(Interruptions)..*

THE DEPUTY CHAIRMAN: Just one second. . *(Interruptions)...* Just one minute. . *(Interruptions)....*It is for a political party to decide. *interruptions)...*Let them finish. . *(Interruptions)...* I am mixing the names so that smaller parties can get time. . *(Interruptions)....* Just one second. *(Interuptions)...* She has put a question. . *(Interruptions)....*It is not her question only. *(Interruptions)...* Many other hon. Members would also be interested to know this. *(Interruptions)..*Please, can I have some peace in the House so that she can be heard? . *(Interruptions)...* I am trying to adjust so that everybody gets a chance and whosoever has got time. . *(Interruptions).,..* I am trying to do that. *(Interruptions)...* She has got her party's time. If she wants to take all of it, it is for her party to decide. ..Okay. *(Interruptions)...*

श्रीमती सुषमा स्वाराज: उपसभापति महोदया ,मुझे बीच में टोक दिया ,नहों तो उसी फ्लो में बात आती लेकिन मैं आप से कहना चाहती हूं के ये चार तारीखें हैं जो बहुत इम्पोर्टेनट और महत्वपूर्ण है और सुनने वाली तारीखें हैं। जो आज हमे उपदेश देते है न्यायपालिका के सम्मान के लिए जो आज हमें उपदेश देते हैं कि प्रधान मंत्री जी के एक बयान से न्यायिक प्रक्रिया प्रभावित हो जाएगी – किस तरह से आप लोगों ने न्यायापालिका को प्रभावित करने की कोशिश की थी । उपसभापति महोदय, इलाहाबाद हाई कोर्ट के निर्णय के खिलाफ सुप्रीम कोर्ट में अपील लगी थी और सुप्रीम कोर्ट में 11 अगस्त की पेशी थी। सात अगस्त को लोक सभा में संविधान संशोधन विधेयक आता है, रुल्स ससपैंड करके, दो दिन का जो समय सरकुलेट करने के लिए दिया जाता है, वह नहीं दिया गया। सुबह सवा आठ बजे लोगों को घर पर वह संविधान संशोधन विधेयक सरकुलेट होता है। 11 बजे वह रखा जाता है, एक बजकर पचास मिनट पर पास हो

जाता है। आठ अगस्त को राज्य सभा में आता है और एक बजने से दस मिनट पहले यानी 12-50 पर परित हो जाता है। 9 तारीख को ...

SHRI EDUARDO FALEIRO: Madam, I am on a point of order. *interruptions)...* I am on a point of order. *interruptions)...* Can a Member challenge the decisions of the Chair taken at a particular point of time? *(Interruptions)...* Can we do this? Tomorrow can we challenge the decisions given by the Chair today?

SHRI T.N. CHATURVEDI: She is only narrating the facts.

श्रीमति सुषमा स्वराज: इसमें मैं कोई अनपार्लियामेंटरी बात नहीं कह रही हूं , कुछ नहीं कह रही हूं। अब अगर कोई रग दुखती हो तो मुझे पता नहीं वरना मैं कोई अनपार्लियामेंटरी बात नहीं कह रही हूं।

SHRI EDUARO FALEIRO: These things were decided by the Chair at that point of time. How can they be challenged by any Member now? (Interruptions)...

THE DEPUTY CHAIRMAN: Are you challenging It? *(Interruptions)...*

श्रीमति सुषमा स्वराज: उपसभापति महोदया, मैं किसी को चैलेंज नहीं कर रही हूं। मैं तो केवल यह प्रमाणित कर रही हूं कि "पर उपदेश कुशल बहुतेरे , जो आचरहिं ते नर न खंडेरे। जो आज हमें उपदेश दे रहे हैं, वे जरा एक बार अपने गिरेबान में झांककर तो देखें कि तुमने न्याय प्रक्रिया के साथ क्या किया था। एक वह फैक्ट जो किताबों में बंद है, लोक सभा की डिवेट्स, राज्य सभा की डिबेट्स में बंद है, मैं केवल उसको आपके सामने रख रही हूं। आठ अगस्त को राज्य सभा में आता है और पारित हो जाता है। 9 अगस्त को पचास परसेंट सारी वे असेंबलियां जो कांग्रेस द्वारा शासित हैं, बुला ली जाती हैं और वहां से अनुमोदित हो जाता है। दस तारीख को राष्ट्रपति के हस्ताक्षरों के लिए भेजा जाता है। हस्ताक्षर हो जाते हैं और 11 तारीख को सुप्रीम कोर्ट में पेशी पड़ती है तो खड़े होकर कह दिया जाता है कि नया कानून बन गया है। प्रधानमंत्री के चुनाव को किसी न्यायालय में चुनौती नहीं, दी जा सकती इसलिए सर्वोच्च न्यायालय इस पर ...(**व्यवधान**)... और यहां इन्हें इतना सब्र नहीं है कि एक कमीशन बैठा है, उसका इंतजार कर ले, ट्रायल चल रहा है, उसका इंतजार कर ले। प्रधान मंत्री जी ने क्या कहा है? केवल यही कहा है कि मामला अदालत में है, कनून अपने रास्ते चलेगा । जो कानून का फैसला होगा, जो अदालत का फैसला होगा, वह मानेंगे लेकिन अपनी ओर से वह इन्हें निर्दोष मानते हैं। उस बात का इन्होंने अपने बयान में इजहार किया। महोदया, वास्तव में सच यह है कि यह कोई मुद्दा ही नहीं है। हम लोग हिन्दी में मुहावरा पढ़ा करते थे "राई का पहाड़ बनाना और तिल का ताड़ बनाना।" यहां न तिल है न राई और बात का बतंगड़ बनाया जा रहा है और वह भी गढ़े मुर्दे उखाड़कर बनाया जा रहा है । अंग्रेजी में जिसे कहते हैं। They are making an issue out of a non-issue. There was no Issue and there is no issue. They are just making an issue out of a nor-issue, आप उर्दू वाली हैं, उर्दू का शेर आप ज्यादा बेहतरी से समझ पाएंगी। इसके ऊपर दो पंक्तियां इतनी मौजू है, इतनी उपयुक्त हैं:

मुद्दा कोई न था मेरे तुम्हारे बीच में,
बे वजह लेकिन जहां सारे में चर्चा हो गई।

कोई मुद्दा नहीं, बे वजह का मुद्दा इन्होंने यहां लिया। लेकिन प्रस्ताव के जो तीन बिन्दु थे, तीनों बिन्दुओं पर मैंने अपनी बात रखी। उपसभापति महोदया, जो निवेदन मैंने अपने अन्य साथियों से प्रारम्भ में किया था उस मर्यादा को निभाते हुए मैं इस प्रस्ताव का विरोध करती हूं।

SHRIMATI JAYANTHI NATARAJAN: Madam, I want to raise a small point of order regarding what the hon. Minister spoke. Madam, she placed before the House some facts about the prosecution, about the list of witnesses of the CBI and also about the statements of the prosecution witnesses. Madam, I would like to know how these details are available with the hon. Minister, whether she is now in *charge... (Interruptions)...* Madam, can I not raise a point of order? *(Interruptions)*

THE DEPUTY CHAIRMAN: Yes, you can. *{Interruptions)*

SHRI KAPIL SIBAL: Madam, this is a very serious matter.

(Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Madam, my point of order ... *(Interruptions)...*

SHRI KAPIL SIBAL: Madam, this is a very serious matter. *(Interruptions)*

THE DEPUTY CHAIRMAN: Just, let me hear the point of order. I think it is my right to dispose it of or accept the point of order. Let me hear because what I heard is, Sushma Swarajji, while speaking, referred to certain names of the witnesses.

SHRI KAPIL SIBAL: Madam *....(Interruptions)...*

THE DEPUTY CHAIRMAN: Three people cannot raise the same point.

SHRIMATI JAYANTHI NATARAJAN: Madam, I have yielded to Mr. Kapil Sibal.

THE DEPUTY CHAIRMAN: Okay.

SHRI KAPIL SIBAL: Madam, the point is this. *(Interruptions)*

SHRI RAVI SHANKAR PRASAD: Under what rule it is being raised?

श्री संजय निरुपम: यह किस रुल के अंदर पूछ रहे हैं ...(**व्यवधान**)...

उपसभापति: अगर कोई चर्चा चल रही है, गंभीर चर्चा हो रही है तो यह होता कि अगर किसी के दिल में कोई शंका हो तो उस शंका का समाधान होना चाहिए। आज हम चर्चा यहां क्यों कर रहे हैं। because there is a disagreement. That is exactly what the title of the Motion says. If he wants to know something, I am sure, Sushrwaji is capable of answering. If she cannot, I will ask her. So, let us be clear, i do not even know what he is asking.

SHRI KAPIL SIBAL: I did not want to interrupt my learned friend.

(Interruptions)

THE DEPUTY CHAIRMAN: Please sit down. *{Interruptions)* Ahluwaliaji, please sit down. *(Interruptions)*

SHRIMATI JAYANTHI NATARAJAN: It is the discretion of the Chairperson. *Interruptions)*

श्री राजनाथ सिंह सूर्यः रुल बता करके पोइंट आफ आडर किया जाए। ...(**व्यवधान**)...

उपसभति: यह छोटी-छोटी बातों पर न जाए ...(**व्यवधान**)...

श्री राजनाथ सिंह 'सूर्य': रुल तो यह बतला दें। ...(**व्यवधान**)...

उपसभापति: सवाल यहां रुल का नहीं है ...(**व्यवधान**)... रुल तो मैं बतला दूंगी।

श्री एस.एस.अहलुवालिया: पहले रुल तो यह बतला दें ...(**व्यवधान**)...

उपसभापति: अहलुवालिया जी, आप बैठें। रुल तो किताब में मिल जाएगा उसकी कोई समस्या नहीं है। जिस रुल के अंदर पोइंट ऑफ आर्डर होता है वह मिलने की कोई प्रोब्लम नहीं है। सवाल यहां समय का है। 8 घंटे इस चर्चा के लिए तय किए गए हैं और 8 घंटों में जिन लोगों ने अपने नाम दिए हैं वह बराबर बोल सकें यह सवाल है। अगर उनकी शंका दूर हो गई तो बाद में कोई विवाद नहीं होगा तो बेहतर है वह पूरा करदें न कि इसके वह कंटीन्यू रहे। ...(**व्यवधान**)... आप पूछ लीजिये क्या पूछना चाहते हैं फिर मैं दूसरों को बुलाऊं।

SHRI KAPIL SIBAL: I just want to *know...(Interruptions)...* I did not interrupt *her* while she was speaking. The problem *here* is that the hon. Minister has referred to the statements..*(Interruptions)...*

श्री संजय निरुपम: मैडम, एक मिनट.....

उपसभापतिः अरे आप बैठिए। I am not allowing, संजय जी, यह तरीका नहीं है, आप बैठिए। ...(**व्यवधान**)...

श्री संजय निरुपम: मैडम, बिना रुल बताए ये प्वाइंट ऑफ ऑर्डर नहीं उठा सकते हैं। बगैर रुल क्वोट किये ये प्वाइंट ऑफ ऑर्डर कैसे उठा सकते हैं?

THE DEPUTY CHAIRMAN: Just one second..*(Interruptions)...* It is the prerogative of the Chair to ask the Member under which rule he is raising. If I am using my authority and allowing him, the House cannot tell me or you cannot tell him to quote the rule..*(Interruptions)...* I will ask him. Please sit down, आप मुझे कार्यवारी करने दीजिए। यह ज्यादा बैहतर होगा कि मैं हाउस चला लूं बजाय इसके कि आप वहां से चलाएं हाऊस। ...(**व्यवधान**)...

श्री सतीश प्रधान: मैडम, बिना रुल बताए......

उपसभापतिः अच्छा, अभी बैठिए। अभी समय नष्ट हो रहा है, आपके भाषण से लेट हो जाएगा। ...(**व्यवधान**)...

श्री सतीश प्रधान: मैडम, यह रुल सिर्फ हमारे लिए बताया जाता है। यह रुल बाकी सदस्यों के लिए नहीं बताया जाता है।

उपसभापतिः अगर आप प्वाइंट ऑफ ऑर्डर रेज़ कर रहे हैं तो ...(**व्यवधान**)...

श्री सतीश प्रधान: मैडम, मैं इतना नोट करना चाहता हूं। यह रुल हमारे लिए ही बताया जाता है, हमसे ही पूछा जाता है और इन लोगों से नहीं पूछा जाता है। आप इतना ध्यान में रखिये, यह रिकॉर्ड में रखिये।

THE DEPUTY CHAIRMAN: Mr. Pradhan, just one minute. Please, sit down. Please do not interrupt..*(Interruptions)...* Please sit down. I can handle.. *(Interruptions)...*

श्री सतीश प्रधान: यह हमारे साथ अन्याय है। हमसे रुल पूछा जाता है लेकिन कुछ सदस्यों से यह नहीं पूछा जाता है। उनको फुल परमीशन दी जाती है बोलने की।

उपसभापति: मिस्टर सतीश प्रधान.....एक मिनट।

श्री सतीश प्रधान: मैडम, यह हमारे ऊपर अन्याय है, मैं इतना बता दूं।

उपसभापति: इतना बताने की जरुरत नहीं है। आप अगर प्वाइंट ऑफ ऑर्डर पर खड़े होंगे तो मैं आपको... (**व्यवधान**)... I will use the same procedure for you. I can assure you. If you raise a point of order on something, I will allow you to raise your point of order or I may also disallow you saying that it is not a point of order. So, it is the right of the Chair, whoever is occupying the Chair. It is either me or somebody. Even today, some other will be here. आप जल्दी बोल दीजिए।

श्री कपिल सिब्बलः जी मैडम, जल्दी-जल्दी। I The problem is, throughout the course of my speech, I did not refer to any single statement by any witness because I thought the matter is sub judice and we cannot refer to it. I did not even refer to the findings of the trial court. The learned Minister, in the course of her speech, referred to certain statements of prosecution

witnesses which were in the possession of the CBI..*(Interruptions)...* One seco nd,.. *(Interruptions)...*

उपसभापति: आप से नहीं पूछा है। जिन्होंने बोला है, वे खुद जवाब दे रही हैं। Just wait a minute.- She wilt explain what she had spoken and what she had referred to.

SHRI KAPIL SIBAL: I would only like to know from the hon. Minister, has the prosecution, namely, the CBI, based its case on the statements of those witnesses who spoke in favour of Mr. Advani or not. And, if they did, then please make that statement before this House that these are the statements relied upon by the prosecution. Otherwise, it will mislead the people of this country. So, please make that clear. That is all.

उपसभापतिः सुषमा जी, आप क्लीयर कर दीजिए।

श्रीमति सुषमा स्वराजः उपसभापति महोदया, हमारी एक दिक्कत यह है कि कपिल जी बड़े लॉयर हैं, ऐपीलेट लॉयर हैं, सुप्रीम कोर्ट में, हाई कोर्ट में वकालत करते हैं, ट्रायल का इन्हें मालूम नहीं है। यह सी.बी.आई. के पोजेशन में नहीं हैं, हर ऐक्यूज्ड के पास, हर ऐक्यूज्ड के डिफेंस काउंसेल के पास है और मैं इस केस के डिफेंस से जुड़ी रही हूं इसलिए मैंने खुद डिफेंस काउंसेल से सारे के सारे डीटेल्स लिए हैं।

SHRI KAPIL SIBAL: So, this is not relied upon by me CBI. I want this to come on record. So, the statements that she referred to are not relied upon by the CBI.

SHRIMATI SUSHMA SWARAJ: Yes.

SHRI KAPIL SIBAL: That is all the clarification I want *...(Interruptions)...* i am surprised by the hon. Minister saying because these witnesses will come in defence, which is what our hope is you want to put the defence before the prosecution. That is exactly the point.

SHRIMATI SUSHMA SWARAJ: If you knew that the matter is sub judice, why did you make it an issue of discussion?...*(Interruptions)...*

SHRI KAPIL SIBAL: I am shocked that you are rightly *...(Interruptions)...*

SHRIMATI SUSHMA SWARAJ: Why do you make it an issue of discussion?... *(Interruptions)...*

SHRI KAPIL SIBAL: You did not *rightly...(Interruptions)...*

SHRIMATI SUSHMA SWARAJ: If you make it an issue of

discussion, then all these things will come on the Floor of the House.. *(Interruptions)...*

प्रो.रामदेव भंडारी: माननीय उपसभापति महोदया, मैं श्री प्रणब मुखर्जी द्वारा प्रस्तुत प्रस्ताव के समर्थन में बोलने के लिए खड़ा हुआ हूं । 6 दिसम्बर, 1992 को अयोध्या के बाबरी मस्जिद या सुषमा जी के शब्दों में विवादित ढांचे को जिस प्रकार तोड़ा गया, उसने इस देश को एक गहरा घाव दिया है। आठ बरस हो गए सीबीआई ने चार्ज शीट दी और चार्ज शीट के बाद जिन लोगों के खिलाफ मुकदमे दर्ज किए गए, वे कोर्ट में लंबित है। आठ वर्ष के बाद उस गहरे घाव को कुरेदना या इस तरह का बयान देना कि वह घाव फिर से हरा हो जाए, यह इस देश के लिए उचित नहीं है। प्रधानमंत्री जी ने अपने बयान में कहा है कि अयोध्या के उस विवादित स्थल पर मंदिर निर्माण ही भावनाओं का प्रकटीकरण है। मंदिर निर्माण का काम अधूरा है, इसे पूरा होना बाकी है। महोदया, संघ परिवार या आरएसएस, बजरंगदल, विश्व हिन्दू परिषद के या दूसरे जो नेता हैं, इन्होंने कभी भी इस मंदिर निर्माण के मुद्दे को अलग नहीं रखा बल्कि इस मुद्दे को अपनी प्राथमिकता में रखा। सरकार चूंकि 24 पार्टियों से बनी थी, इसलिए वह बार बार सफाई देती रही कि मंदिर का मुद्दा हमारे एजेंडे में नहीं है। क्या कारण है कि फिर आठ वर्ष बाद भारतीय जनता पार्टी ने, प्रधानमंत्री जी ने मंदिर निर्माण की बात को देश की भावना कहा है? मैं प्रधान मंत्री जी से जानना चाहता हूं कि अगर मंदिर निर्माण का मामला राष्ट्रीय भावनाओं का प्रकटीकरण है तो जो विवादित ढांचा तोड़ा गया था वह किन भावनाओं का विस्फोट था? बाबरी मस्जिद टूटने के बाद कोर्ट में मुकदमा हुआ और सीबीआई ने चार्जशीट दी। सीबीआई प्रधान मंत्री जी के अंडर में है और आज वे उस रिपोर्ट को अपने बयानों से झुठला रहे हैं।। वे कह रहे हैं कि ये तीन मंत्री दोषी नहीं है, वे वहां पर मस्जिद को बचाने गए थे। प्रधान मंत्री जी मुझे क्षमा करें, कल आपकी पार्टी से कोई उठेगा और कहेगा कि नात्थुराम गौडसे गांजी जी को बचाने गए थे, उन्हें मारने नहीं गए थे। इस तरह का बयान जो सीबीआई के क्रिया कलापों में हस्तक्षेप करता है और प्रधान मंत्री जी की ओर से आता है तो वह देश के लिए बहुत दुख की बात है। महोदया, जिस दिन कोई राजनेता प्रधान मंत्री का पद ग्रहण करता है , वह किसी पार्टी का नहीं रह जाता, वह पूरे देश का प्रधान मंत्री होता है। जब प्रधान मंत्री कोई बात कहते हैं तो देश के लिए कहते है और देशवासी उस बात को बहुत गंभीरता पूर्वक लेते है। इसलिए प्रधान मंत्री जी को हर वाक्य बहुत तोल-तोल कर और वजन कर के बोलना चाहिये ताकि देश में कोई गलत संदेश न जाए। मैं प्रधान मंत्री जी का अभी भी बहुत सम्मान करता हूं और पहले भी करता था। मुझे लगता था कि भारतीय जनता पार्टी में अगर कोई उदारवादी है, धर्म निरपेक्ष चरित्र का है तो वे श्री वाजपेयी जी हैं। मगर इस बयान के बाद मुझे बड़ी निराशा हुई है। अब मुझे लगने लगा है कि प्रधान मंत्री जी ने दो चादर ओढ़ रखी थी, अंदर से आरएसएस की चादर ओढे हुए थे और ऊपर से धर्मनिरपेक्षता की चादर ओढ़े हुए थे। एक ही झटके में उन्होंने ऊपर की चादर फैंक दी और जो असली चादर उनके शरीर पर थी वह सामने आ गई। महोदया, यह जो कुछ हो रहा है और जो मंदिर का मुद्दा है एकाएक उसे गरमा दिया गया है। इस मुद्दे का संबंध यू.पी. के चुनाव से है। सभी जानते हैं कि भारतीय जनता पार्टी का जनाधार बहुत तेजी से नीचे खिसकता जा रहा है । उत्तर प्रदेश में चुनाव होने वाले है। उत्तर प्रदेश का चुनाव निर्णय करेगा कि अगर उत्तर प्रदेश में भारतीय जनता पार्टी हारती है तो वह केवल उत्तर प्रदेश में ही नहीं हारेगी बल्कि उसकी आवाज केन्द्र में भी जाएगी और तब उसका केन्द्र का आसन भी डोलने लगेगा। यह जो प्रधानमंत्री का बयान आया है या प्रधानमंत्री ने जो टिप्पणी की है वह बिल्कुल केलकुलेटिड टिप्पणी है। एक

रणनीति के तहत यह टिप्पणी की गई है, अनजाने में उन्होंने यह टिप्पणी नही की है। उन्होंने एक रणनीति के तहत टिप्पणी की है लेकिन शायद टिप्पणी के दूसरे पक्ष को उन्होंने नहीं देखा इनकी टिप्पणी के बाद इस देश के कई भागों मेंजो तनाव हुआ है, जो दंगे-फसाद की स्थिति बनी है, जो कर्फ्यू लगा है वह देश के लिए कोई अच्छी बात नहीं है। प्रधानमंत्री जी, मैं आपसे कहना चाहूंगा कि इस प्रकार के बयान आप तब तक न दें जब तक आप प्रधानमंत्री की कुर्सी पर यहां बैठे हैं जिससे देश की एकता, अखंडता और धर्मनिरपेक्षता का जो स्वरुप है उसे धक्का लगता हो।

[उपसभाध्यक्ष(श्री मोहम्मद सलीम)पीठसीन हुए]

उपसभाध्यक्ष महोदया, आर.एस.एस. की लाइन, विश्व हिन्दु परिषद् की लाइन, बजरंग दल की लाइन क्या है, यह पूरा देश जानता है। बड़े विस्तार से कपिल सिब्बल जी कह रहे थे कि मंदिर निर्माण के लिए जयपुर में मैटीरियल तैयार हो रहा है, ढोया भी जा रहा है। इन लोगों ने मंदिर निर्माण के मुद्दे को यू.पी. के चुनाव से जोड़ा है। उपसभाध्यक्ष महोदया, ये समझ रहे हैं कि देश की जो स्थिति है, जो आर्थिक स्थिति है, पेट्रोलियम प्रोडक्ट्स के जो दाम बढ़े हैं, किसानों की जो दुर्दशा है, और भी जो कई तरह की समस्याएं हैं, जिन्हें हल करने में यह सरकार कामयाब नहीं हो रही है, इन समस्याओं से ध्यान हटाने के लिए और यू.पी. में चुनाव जीतने के लिए मंदिर मुदे को इन्होंने गरम किया है, मगर इन्हें निराशा ही हाथ लगेगी। उत्तर प्रदेश में, शहरों में अभी जो लोकल बॉडीज के चुनाव हुए, देहातों में तो स्थिति ठीक नहीं थी मगर इस चुनाव ने साबित कर दिया कि शहरों में भी इनकी स्थिति ठीक नहीं है। वेंकैया नायडु साहब एक बात कह रहे थे- डिवाइडिंग हिंदुज ऑन कास्ट बेसिस, इन्होंने बात कही थी। कौन किसको बांट रहा है, यह मैं कुछ उदाहरण देकर आपको बताना चाहता हूं । जिस समय बाबरी-मस्जिद को अयोध्या में तोड़ा गया था उस समय कल्याण सिंह जी यू.पी. के मुख्य मंत्री थे। कल्याण सिंह जी ने सुप्रीम कोर्ट में शपथ ली थी कि वह इसे नहीं टूटने देंगे। टूटने पर एक दिन की सजा उन्हें भुगतनी पड़ी । पर कह रहे हैं कि न्यायपालिका पर हमें बड़ा विश्वास है। न्यायपालिका को आश्वासन दिया कल्याण सिंह जी ने, भारतीय जनता पार्टी ने, लेकिन उसे पूरा नहीं किया। पिछड़ों का वह बड़ा नेता, कल्याण सिंह जी, जब इनका काम हो गया तो दूध से मक्खी की तरह निकाल दिया, इन्होंने बाहर भेज दिया। यह हाल है इनका। अभी सूरजभान जी, वहां शेड्यूल्ड कास्ट के गवर्नर थे ...(**व्यवधान**)...

श्री टी.एन. चतुर्वेदी: गवर्नर पर डिस्कशन नहीं होता ...(**व्यवधान**)...

उपाध्यक्ष(**श्री मोहम्मद मलीम**)**:** आप वरिष्ठ हैं, कुछ बोलना है तो खड़े होकर बोलना चाहिए ...(**व्यवधान**)...

प्रो.रामदेव भंडारी: मैं बता रहा हूं**...**(व्यवधान)**...** एक गवर्नर थे ...(**व्यवधान**)... मैं गवर्नर के खिलाफ नहीं बोल रहा हूं ...(**व्यवधान**)...

श्री टी.एन. चतुर्वेदी: मैं चेयर से पूछना चाहता हूं कि क्या गवर्नर के बारे में बातचीत कर सकते हैं?

प्रो.रामदेव भंडारी: मैं गवर्नर के खिलाफ नहीं बोल रहा हूं ...(**व्यवधान**)...

उपाध्यक्ष(**श्री मोहम्मद सलीम**)**:** गवर्नर के कंडक्ट को हम यहां डिस्कशन नहीं कर सकते।

प्रो.रामदेव भंडारी: गवर्नर थे उन्हें हटाकर इन्होंने शास्त्री जी को बिठा दिया, एस.सी. थे ...(**व्यवधान**)... एक पिछड़ा वर्ग था ...(**व्यवधान**)...

श्री टी.एन.चतुर्वेदी: शास्त्री जी भी एस.सी. थे, अच्छा है।

प्रो.रामदेव भंडारी: एक पिछड़ा वर्ग का उत्तर प्रदेश में भारतीय जनता पार्टी के अध्यक्ष थे उसे हटाकर मिश्रा जी को बनाया है। एक बनिया मुख्य मंत्री था उसको हटाकर हमारे राजनाथ सिंह को बनाया। क्या मैसेज दे रहे हैं? वैंकैया साहब डिवाइड हिन्दूज आन कास्ट लाइन यह आप क्या कर रहे हैं? गौतम जी को कुछ नहीं बनाया।

श्री संघ प्रिय गौतम: मैं उपाध्यक्ष हूं।

प्रो.रामदेव भंडारी: महोदय, यह सीबीआई का राजनैतिक इस्तेमाल करते हैं। जहां इनको जरुरत पड़ती है सीबीआई का उपयोग अपने पक्ष में करते हैं। मैं उदाहरण देना चाहता हूं। सात डी. ए. केसेज दर्ज हुए बिहार में। मैंने एक बार पहले भी सदन में इस बात का जिक्र किया था कि लालू जी के खिलाफ अंतिम केस था और सबसे कम एमाउन्ट का केस था। सीबीआई ने लालू जी के खिलाफ चार्जशीट दी । लेकिन 6 अन्य मामलों में मुझे लगता है कि अभी तक चार्जशीट नहीं दी गई। हो सकता है कि इस बीच में दी गई हो। इस प्रकार ये सीबीआई का अपने पक्ष में इस्तेमाल करते हैं। बिहार में ये सीबीआई का इस्तेमाल कर रहे हैं। लालू जी के विरूद्ध रोज ही एफआईआर दर्ज होती है, चार्जशीट हो जाती है और तुरन्त ट्रायल शुरू हो जाता है। लेकिन पिछले तीन वर्षो से अपर कोर्ट में यह केस पेंडिग है लेकिन सीबीआई अपने हाथ-पांव नहीं हिला रही है। इस तरह से सीबीआई का राजनैतिक रुप से दुरुपयोग किया जा रहा है। सीबीआई के सब कामों में हस्तक्षेप किया जा रहा है।अगर कोर्ट में कोई मामला पेडिंग है और प्रधानमंत्री या कोई मंत्री बयान देता है उनके बारे में, जिन्हें कि अभियुक्त बनाया गया है, कि वह निर्दोष हैं तो इसका मतलब है महोदय कि कोर्ट के काम में दखलन्दाजी कर रहे हैं। महोदय, इस तरह से प्रधानमंत्री जी कोर्ट के काम में दखलन्दाजी कर रहे हैं, सीबीआई के काम में दखलन्दाजी कर रहे हैं। अगर ऐसा होगा तो यह देश कैसे चलेगा । यहां एक सिस्टम है, इस देश का एक कानून है जो कि सबके लिए बराबर है। कानून के अनुसार सब बराबर हैं चाहे वह गृह मंत्री हो चाहे इस देश का मामूली आदमी हो। मगर लोगों को दो तरह से डील किया जा रहा है। महोदय, इस्तीफा तो उन्हें स्वयं दे देना चाहिए। जब सीबीआई ने उनके खिलाफ आरोप-पत्र समर्पित किया है तो लोकतंत्र की मर्यादा और परम्परा का तकाजा है कि वे तीनों जिनके खिलाफ सीबीआई द्वारा चार्जशीट फाइल की गई है स्वयं इस्तीफा दे दें ।

महोदय, मैं एक बात और कहना चाहूंगा। बंगारु लक्षमण साहब का एक स्टेटमेंट आया है, जो आज आया है, हो सकता है कि कल आया हो। उन्होंने भी कोर्ट के मामले में अपनी बात कही है कि कोर्ट को चाहिए कि वह देखे कि ग्राउंड रियलिटीज क्या है। ग्राउंड रियलिटी का उनका मतलब यह है कि मंदिर वहीं होना चाहिये़ और कोर्ट को इस हकीकत को ध्यान में रखना चाहिए। तो एक तरफ जो बीजेपी के प्रेसीडेंट हैं वह ऐसा बयान दे रहे हैं और दूसरी तरफ प्रधानमंत्री जी कह रहे हैं कि वे तीनों मंत्री निर्दोष हैं। एक नयी थ्योरी और आई है, मैं नाम नहीं लेना चाहता हूं कि आरएसएस के चीफ ने कहा है कि मस्जिद को बम से उड़ा दिया गया था।

यानी अपने नेताओं को बचाने के लिए रोज नई नई थ्योरी बन रही हैं। ऐसी स्थिति में प्रधानमंत्री का यह बयान बहुत दुखद है। मैं प्रधानमंत्री जी से निवेदन करना चाहूंगा कि इस देश में आप सबसे ऊंची कुर्सी पर बैठे हुए हैं। इस देश में अगर कानून रहेगा, संविधान की रक्षा होगी तभी देश चलेगा। चुनाव तो आते रहेंगे। चुनाव होते रहेंगे । कभी आप इस कुर्सी पर बैठेंगे, कभी दूसरे बैठेंगे। मगर इस देश काजो सेक्युलर करेक्टर है, यह जो डेमोक्रेसी है उसको अगर आंच आएगी तो यह बहुत घातक होगी। आप यूपी का चुनाव हारेंगे, निश्चितरुप से हारेंगे। आपने चुनाव जीतने के लिए काफी नारे दिये हैं लेकिन मतदाता किसी के कहने से अपना मत नहीं देता । गत चुनाव में आपने बिहार में अपनी सभाओं में जाकर कहा था कि लोक सभा चुनाव में अगर हमारी सरकार बन गई तो हम बिहार सरकार को भंग कर देंगे। प्रधानमंत्री को इस तरह की बात नहीं कहनी चाहिए। बिहार की सरकार क्योंकि एक चुनी हुई सरकार थी, बिहार की जनता ने जिस सरकार को चुना था। उस सरकार के खिलाफ सभी लोग, प्रधानमंत्री से लेकर जितने छोट बड़े लीडर थे उन्होंने गोलबंद होकर लालू जी के खिलाफ, राष्ट्रीय जनता दल के खिलाफ चुनाव लड़ा। लेकिन, आप जानते हैं महोदय कि इसके बावजूद भी राष्ट्रीय जनता दल के खिलाफ चुनाव लड़ा । लेकिन, आप जानते है महोदय कि इस के बावजूद भी राष्ट्रीय जनता दल वहां चुनाव जीत गया। इतना ही नहीं एक षडयंत्र के तहत नीतीश कुमार जी को वहां का मुख्य मंत्री बनाकर उन्हें आसन पर बिठा दिया लेकिन वे विधान सभा में अपना बहुमत साबित नहीं कर सके और फिर राष्ट्रीय जनता दल की वहां सरकार बन गई। महोदय,इस देश का जो डेमोक्रेटिक करेक्टर है वह बरकरार रहना चाहिए और प्रधानमंत्री जी को स्वयं कहना चाहिए कि ये जो आरोपित मंत्री हैं, जिनके खिलाफ आरोप हैं, सीबीआई गृह मंत्रालय के अधीन है, सीबीआई इस मंत्रालय से संबंधित है, वैसे तो यह डाइरेक्टली प्रधानमंत्री के अंडर में है। उनको मंत्रिमण्डल में रखना उनके लिए भी उचित नहीं होगा। देश को एक मेसेज देना चाहिये उनको कि जो आरोपित मंत्री हैं जिनके खिलाफ सी.बी.आई. ने चार्ज लगाया है, देखिये हम एक मेसेज दे रहे हैं आपको कि जब तक वह बरी नहीं हो जाते हैं, जब तक कोर्ट से बरी नहीं हो जाते हैं तब तक हम उन्हें मंत्रिमण्डल में नहीं रखेंगे। महोदय, इन्हीं शब्दों के साथ मैं प्रस्ताव का समर्थन करता हूं और आपने जो हमें समय दिया, मैं आपका धन्यवाद करता हूं।

श्री सुरेश पचौरी (मध्य प्रदेश): आदरणीय उपसभाध्यक्ष महोदय, जिस प्रस्ताव पर आज चर्चा हो रही है, वह सीबीआई द्वारा चार्जशीटेड तीन मंत्रियों के बारे में प्रधानमंत्री जी ने जो वक्तव्य दिया है, उससे संबंधित है। चाणक्य ने कहा था कि राजा तब तक राजा है जब तक वह सोच समझ कर बहुत सयंमित भाषा का प्रयोग करता है क्योंकि राजा द्वारा प्रयुक्त की जाने वाली भाषा का दूरगामी असर हुआ करता है। लेकिन जो प्रधानमंत्री जी ने वक्तव्य दिया है चाणक्य की उस सोच के विपरीत है। प्रधानमंत्री के द्वारा दिये गये वक्तव्य से सीबीआई के द्वारा जो जांच की गई है और सी . बी. आई.को जो आगे प्रोसीड होना है निस्संदेह वह सारी प्रक्रिया प्रभावित होगी। लिब्राहन कमीशन की जो हियरिंग होनी है, वह प्रभावित होगी। मान्यवर, इससे ज्यादा वह सारे लोग मर्माहत है जिन्होंने 6 दिसम्बर, 1992 का हादसा देखा है और उसके बाद जो हिन्दुस्तान के कोने-कोने में हश्र हुआ, साम्प्रदायिक दंगे हुए, साम्प्रदायिक हिंसा की चपेट में लोग आए, उन्होंने वह सारी बातें अपनी आखों से देखी हैं। मान्यवर, मैं यह बात इसलिए याद दिला रहा हूं कि आप भी उसी में शामिल हैं, मेरे कई अन्य साथी उस वक्त के शामिल हैं जब इस महान आसंदी पर डा. शंकर दयाल शर्मा बैठे हुए थे, उस वक्त मैंने भोपाल की घटना का जिक्र किया था कि वहां साम्प्रदायिक दंगा शुरु हो गया । हमने अपनी आखों से देखा है जब साम्प्रदायिक दंगा होता है तो क्या होता है। अयोध्या के विषय में जब बात हुई थी तो मैं कांग्रेस

पार्टी के उन लोगों में से था उस वक्त भी मैंने जो बातें कहनी थीं बेहिचक और निर्भीकता के साथ मैंने बात कही थी क्योकि मैं अपने आपको भोपाल का बाशिंदा होने के नाते फ़ख्र महसूस करता हूं । मान्यवर, मैं उस गहराई में नहीं जाना चाहता मैं वापिस उस वक्तव्य की ओर आना चाहता हूं जिस पर च्रर्चा हो रही है। सवाल इस बात का उठता है कि प्रधान मंत्री ने ऐसा वक्तव्य क्यों दिया। किन परिस्थितियों से वशीभूत होकर दिया? मुझे याद आती है वह घटना जब द्रोपदी का चीरहरण हो रहा था। द्रोपदी का जब चीरहरण हो रहा था तो द्रोपदी तो बच गयी थी लेकिन ये प्रधानमंत्री रुपी द्रोपदी –इस वक्तव्य के बाद इसका जो चीरहरण हो रहा है उससे नहीं बचने वाली है। क्योंकि यह जो वक्ततव्य है यह स्वयंसेवक प्रधान मंत्री के रुप में दिया गया वक्तव्य है। यह एन.डी.ए. के प्रधान मंत्री के रुप में दिया गया वक्तव्य नहीं है। पहले अटल जी के बारे में कहा जाता था कि A good man in a bad company. लेकिन इस वक्तव्य के बाद मैं इस नतीजे पर पहुंचा हूं, शायद सारा सदन इस बात की पुष्टि करेगा कि An old man in an. old company. The old company is the RSS.

सवाल इस बात का उठता है कि अयोध्या मसले से जुडे हुए जो लोग भी रहे आज उनकी हालत क्या है। मान्यवर, बात की जाती है 22-23 दिसम्बर 1949 की। उस समय राम लला रख दी गयी थी । माता प्रसाद एक कांस्टेबुल था उसने शिकायत की थी । फिर बाद में जो उ.प्र. चीफ के सेक्रेट्री भगवान सहाय और डीजीपी लहरी थे उन्होंने निर्देश दिया कि उस राम लला को वहां से हटा दिया जाए। उस निर्देश का पालन करने से उस समय के जो आईसीएस अधिकारी फैजाबाद कमिश्नर के के नायर थे उन्होंने मना कर दिया और कहा कि यह संभव नहीं है। उन्हें सरकार ने पद से हटा दिया। लेकिन बाद में वे कहां पहुंचे? वे संसद सदस्य बन गए। उनकी पत्नी शकुंतला जी भी संसद सदस्य बन गयी । किस पार्टी से बनी, मुझे बताने की आवश्यकता नहीं। वे उस पार्टी से बनी जिस भाजपा पार्टी की तरफ शंका की सुई बाबरी मस्जिद को ढहाने की है।

बात यह आती है कि ताला किसने खोला। किसके आर्डर से खोला? डिस्ट्रिक्ट कोर्ट फैजाबाद के आर्डर से ताला खोला गया है 1986 में। उस समय डिस्ट्रिक्ट एण्ड सेशन जज कौन थे? के.एम. पांडे ने आर्डर किया कि ताला खोल दिया जाए। पूजा करने की परमिशन दे दी जाए। ताला खोल दिया जाए और बाद में उनका प्रोमोशन डिस्ट्रिक्ट एण्ड सेशन जज से हाई कोर्ट जज के रुप में किसकी रिजीम में हुआ? मुझे बताने की आवश्यकता नहीं है ...(**व्यवधान**)... विवादित ढांचा श्री राम जन्म भूमि और बाबरी मस्जिद जब 6.12.92 को वह ढहाया गया, जिसे हम बाबरी मस्जिद कहते हैं, उस समय वहां अयोध्या फैजाबाद में एसएसपी श्री राय थे। वे अपनी ड्यूटी ठीक ढंग से नही कर पाय़े जिसकी वजह से उनके खिलाफ कार्यवाही की गयी। बाद में वे किस पार्टी के संसद सदस्य सुल्तानपुर से बने मुझे बताने की आवश्यकता नहीं है, भाजपा से।

मान्यवर, उस 6 दिसम्बर,1992 के दिन उत्तर प्रदेश में प्रिसिंपल होम सेक्रेट्री प्रभात कुमार थे। उस प्रभात कुमार ने जो सेंट्रल पैरा मिलिट्री फोर्स यहां से गयी थी, एज प्रिंसिपल होम सेक्रेट्री इस बात आपत्ति दर्ज की थी –कि बगैर मुख्य मंत्री की सिफारिश के वह सेंट्रल पैरा मिलिट्री फोर्स उस राज्य में कैसे भेजी जा रही है और उस पैरा मिलिट्री फोर्स को भेजने का कानून कोई औचित्य नहीं है। इसका असर सेंटर स्टेट रिलेशनशिप पर पड़ता है। उन प्रभात कुमार जी को बाद में कैबिनेट सेक्रेट्री किसके दौर में बनाया गया और आज ...(**व्यवधान**)... ।

श्री एस.एस.अहलुवालिया: एक मिनट। मेरा सबमिशन सिर्फ इतना ही है कि जिन अफसरों का नाम लिया जा रहा है वे अपने आपको डिफेंड नहीं कर सकते हैं ...(**व्यवधान**)...

श्री सुरेश पचौरी: यह तो वस्तुस्थिति है।

श्री एस.एस.अहलुवालिया: महोदया, इस सदन की परंपरा रही है कि यहां अफसरों का नाम न लिया जाए।

श्री सुरेश पचौरी: के.के. नायर को आप मना करेंगे ...(**व्यवधान**)... रिकार्ड है। जब उन्होंने इंदिराजी और बाकी का नाम लिया तब आप चुप बैठे हुए थे।

श्री एस.एस.अहलुवालिया: यह अफसरों की बात है।

श्री सुरेश पचौरी: मुझे नहीं मालूम था कि आप अफसरों के इतने बड़े पैरवीकार बन गए हैं जो आज जिस बात की सदन में चर्चा हो रही है उस हालत के लिए वे अफसर जिम्मेदार हैं।

श्री एस.एस.अहलुवालिया: नहीं नहीं, यह कार्यवाही की बात हो रही है, यह प्रोसीडिंग्स की बात मैं कर रहा हूं।

श्री सुरेश पचौरी: मुझे नहीं मालूम था। ...(व्यवधान)...

श्री राजू परमार: क्यों नहीं आपको राजीव जी के नाम पर एतराज हुआ इंदिरा जी के नाम पर एतराज हुआ ...(**व्यवधान**)...

श्री एस.एस.अहलुवालिया: राजीव गांधी यहां के प्रधानमंत्री रह चुके हैं, इंदिरा गांधी प्रधानमंत्री चुकी हैं। प्रोसीडिंग्ज कोट की जा रही है। ...(**व्यवधान**)...

श्री सुरेश पचौरी: मैं समझ रहा हूं इसके पीछे क्या राज है। राज वनांचल के गवर्नर का है। अहलुवालिया जी, मैं इस चीज को बहुत अच्छी तरह से समझता हूं। ...(**व्यवधान**)...

श्री एस.एस.अहलुवालिया: गलत अफसर का नाम लेकर यहां गलत परंपरा न डाली जाए।

श्री सुरेश पचौरी: उसके खिलाफ भी चॉर्जशीट है। उसे भी लिब्रहन कमीशन में अपीयर होना है। क्या जब मैं लिब्रहन कमीशन की बात करुं तो उसके नाम का जिक्र न करूं? मान्यवर, मैं यह कह रहा था कि आज जो अयोध्या की स्थिति है ...(**व्यवधान**)...

श्री टी.एन.चतुर्वेदी: उपसभाध्यक्ष महोदय, आपने तो यह रुलिंग दे दी है कि गवर्नर के संबंध मे नही कहा जाए और जो उपस्थित नहीं है ...(**व्यवधान**)...

उपसभाध्यक्ष(श्री मोहम्मद सलीम): गवर्नर भी नहीं, कोई दूसरे अफसर के बारे में भी कोई आरोप प्रत्यक्ष नही होना चाहिए।

श्री टी.एन.चतुर्वेदी: अब वह जब गवर्नर हैं तो फिर क्यों नाम उनका लिया जा रहा है? आप बिना नाम से कह दीजिए। ...(**व्यवधान**)...

उपसभाध्यक्षः(श्री मोहम्मद सलीम): चतुर्वेदी जी, प्लीज़ ...(**व्यवधान**)...

श्री सुरेश पचौरी: क्या मैं यह भी न बताऊं कि गवर्नर को लिब्रहन कमीशन में एपीयर ...(**व्यवधान**)...

उपसभाध्यक्षः(श्री मोहम्मद सलीम): सुरेश पचौरी जी ...(**व्यवधान**)...

श्री टी. एन. चतुर्वेदी : आप बिना नाम के ही कह दीजिए । ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री मोहम्मद सलीम) : चतुर्वेदी जी ...(**व्यवधान**)...

श्री टी.एन.चतुर्वेदी: आपकी सरकार ने तो कोई एक्शन लिया नहीं था। अगर उस समय वह आल इंडिया सर्विस के मैंम्बर थे तो आपकी सरकार ने क्यों नहीं एक्शन लिया? ...(**व्यवधान**)...

श्री दीपांकर मुखर्जी: नाम तो आएगा ही। ...(**व्यवधान**)...

श्री टी.एन.चतुर्वेदी: आपकी सरकार ने क्यों एक्शन नहीं लिया? वह आल इंडिया सर्विस के थे। ...(**व्यवधान**)...

श्री सुरेश पचौरी : आपका तो कोई नाम नहीं आया चतुर्वेदी जी, क्यों आप इतने परेशान हैं । मैं आपका जिक्र नहीं कर रहा हूं । ...(**व्यवधान**)... आप भी हमारे ही समय होम सेक्रेटरी थे । आप भी हमारे ही समय कम्प्ट्रोलर एंड आडीटर जनरल थे । ...(**व्यवधान**)...

उपसभाध्यक्ष(श्री मोहम्मद सलीम): व्यक्तियों का नाम लिये बिना अगर आप अपनी बात रखें तो ठीक रहेगा ...(**व्यवधान**)...

श्री सुरेश पचौरी: मैं कह रहा हूं कि जिस वक्तवय पर आज चर्चा हो रही है प्रधान मंत्री जी ने अपने उस वक्तवय में यह कहा कि तीनो मंत्री यों को त्याग-पत्र देने की आवश्यकता नही है ।हमें यहां तक फिर भी कोई एतेराज़ नहीं था, लेकिन जब उन्हों ने आगे कहा कि वह निर्दोष हैं, वे विवादित ढांचा ढहाने नहीं, बचाने गए थे। मैं आपके जरिए विनर्मतापूर्वक और बड़े अदब के साथ जानना चाहता हूं कि उन्हें यह कैसे मालूम था कि वह ढांचा गिरने वाला है इसलिए उसे उन्हें बचाने जाना है? वह आगे यह कहते हैं कि यह राष्ट्रीय भावना का प्रकटीकरण है। यह अपने आप में बड़ा विरोधाभास भरावक्तव्य है और मैं अगर यह कहूं, तो कोई अतिश्योक्ति नहीं होगी कि उनका यह जो वक्तव्य है जिसकी वजह से उनकी द्रोपदी जैसे चीरहरण की हालत हो गयी है, वह इतिहास के पन्नों में लिखा जाएगा। मुझे याद है जिन परिस्थितियों में सिकन्दर बख्त जी ने दिसंबर, 1992 में जो भाषण इसी सदन में दिया था। सुषमा जी चली गई, उनके भी भाषण की मैंने प्रति रखी थी, उन्हें कुछ उद्धत करके बताता कि तब क्या हालात थे और आज क्या हालात हैं। मान्यवर, मैं यह कह रहा हूं कि प्रधान मंत्री जी ने कहा कि राष्ट्रीय भावना का प्रकटीकरण तो क्या बाबरी मस्जिद का विध्वंस, राष्ट्रीय विस्फोट का प्रकटीकरण था? उन्हें उन सब मंत्रियों को बचाने की इस बयान के जरिए कोशिश की है जो कि 9 सितंबर 1997 को एक विशेष सत्र न्यायाधीश श्री जे.पी. श्रीवास्तव के द्वारा आरोपित किए गए हैं। श्री जे.पी. श्रीवास्तव ने अपना एक फैसला सुनाया है जो एक पब्लिक डॉकूमेंट बन गया है। उसकी जो महत्वपूर्ण बाते है वे और भी गंभीर हैं। उसमें उन्होंने लिखा है कि उस हादसे के समय मौजूद जो पत्रकार और फोटोग्राफर्स थे

5.00 P.M.

उन पर हमला इस नीयत से किया गया कि बाबरी मस्जिद विध्वंस करने वाला जो तांडव नृत्य है उसका कोई साक्ष्य न रह जाए। उसमें इस बात का भी जिक्र किया है कि 5 दिसंबर, 1992 को इस हादसे से ठीक एक दिन पहले विनय कटियार के यहां मीटिंग हुई जिसमें लाल कृष्ण आडवाणी, प्रमोद कुमार पांडेय मौजूद थे जिसमें कि बाबरी मस्जिद विवादित स्थल को ढाहने की योजना बनाई गई। ...(**व्यवधान**)...

श्री टी.एन.चतुर्वेदी: उपसभाध्यक्ष महोदय, यह जो जजमेंट है वह सबजुडिस है।

श्री सुरेश पचौरी: नही, यह पब्लिक डॉकूमेंट है। ...(**व्यवधान**)...

श्री टी.एन.चतुर्वेदी: पब्लिक डॉकूमेंट होगा लेकिन ...(**व्यवधान**)...

श्री सुरेश पचौरी: और यहां सदन की परंपरा रही है ...(**व्यवधान**)...

श्री टी.एन.चतुर्वेदी: इसी के बारे में अपील है। बाकी आपके ऊपर है। मुझे पचौरी जी को रोकना नहीं है। ...(**व्यवधान**)...

श्री सुरेश पचौरी: मान्यवर, यह सदन की परंपरा रही है और मैं हाउस की परंपरा आपको बताना चाहता हूं कि 15 नवंबर, 1971 को सुप्रीम कोर्ट के जजमेटं को यहां कोट किया गया।

श्री टी.एन.चतुर्वेदी: उपभाध्यक्ष महोदय, मैं केवल यह निवेदन करना चाहता हूं कि जिस जजमेंट का पटौरी साहब जिक्र कर रहे हैं, वे बेशक करें, मुझे कोई ऐतराज नहीं लेकिन वह मामला सब-जुडिस है ...(**व्यवधान**)...

श्री कपिल सिब्बल: आप विटनैस का बयान दे सकते हैं तो आप जजमेंट की बात क्यों नहीं कह सकते?

श्री सुरेश पचौरी: मान्यवर, वह तो पब्लिक डाक्युमेंट है।

श्री टी.एन.चतुर्वेदी: मेरे ख्याल से यह परंपरा रही है कि जिसके खिलाफ हाई कोर्ट ने स्टे दिया हुआ है, उसको हम यहां रेफर नही करते हैं।

SHRI KAPIL SiBAL: 'Stay' not on the judgement, but of the proceedings...

SHRI T.N. CHATURVEDI: Yes, 'stay* on proceedings; but if any proceedings have been stayed by the High Court, then they are not quoted.

श्री सुरेश पचौरी: मेरे ख्याल से दोनो सदनों में जजमेंट को रेफर किया गया है। आप प्रोसीडिंग्ज उठाकर देख लीजिए। इस सदन में भी सन्, 1971 में सुप्रीम कोर्ट के जजमेंट को, जब जंतर-मंतर वाली बहस थी, तब उसको कोर्ट केस को यहां क्वोट किया गया था।

SHRI ARUN JAITLEY: I am on a point of order...*(Interruptions)*

श्री सुरेश पचौरी: मान्यवर, मैं यील्ड नहीं कर रहा हूं।

SHR! ARUN JAITLEY: That does not permit him to prevent me ...*(Interruptions)*

उपसभाध्यक्ष (श्री मोहम्मद सलीम): वह व्यवस्थ का सवाल पूछ रहे हैं।

श्री सुरेश पचौरी: किस रुल के तहत प्वाइंट ऑफ ऑर्डर है?

SHRI ARUN JAITLEY: There is a judgement of the Court directing framing of a charge. That judgement is pending appeal in the High Court. It squarely deals with the roles played by various individuals. That is a critical case which is sub judice. How can that judgement be quoted?

श्री सुरेश पचौरी: मैं परंपरा बताऊं कि इस हाऊस में कब-कब जजमेंट को कोट किया गया? मैं 10उदाहरण दे सकता हूं।

उपसभाध्यक्ष(श्री मोहम्मद सलीम): सुरेश पचौरी जी, रुल 2 38(1) के तहत जिस मामले में जजमेंट पैंडिंग है, हम उस बात को इस सदन में नहीं लाते हैं लेकिन जब चेयरमैन साहब ने इस मोशन को ऐडमिट किया और सुबह से यहां बहस चल रही है तो उसमें सिर्फ चार्जशीट ही नहीं, यहां तक कि ऐविडेंस के बारे में भी और कोर्ट के पेपर्स को भी रेफर किया गया है। तो मैं नहीं समझता कि सवाल इस मामले में उठ सकता है।

श्री सुरेश पचौरी: मान्यवर, मैं यह कह रहा था कि उसी जजमेंट में इस बात का भी जिक्र है कि श्री लाल कृण आडवाणी , कल्याण सिंह से तब तक त्यागपत्र देने के लिय़े मना कर रहे थे, जब तक कि बाबरी मस्जिद का ढांचा पूरा ध्वंस न हो जाए। उसी में इस बात का भी जिक्र किया गया है कि एक और आरोपी उमा भारती भीड़ खो उत्तेजित करते हुए नारे लगा रही थी कि "धक्का और दो, बाबरी मस्जिद तोड़ तो। राम नाम सत है, बाबरी मस्जिद ध्वस्त है। “खून- खराबा होना है, एक बार हो जाने दो”।

महोदय, जो कोर्ट का जजमेंट है, उसमें इस बात का उल्लेख किया गया है। यह कोई मेरे मुंह से निकली हुई नहीं है। वहां जो विटनैस ऐपियर हुए, उन्होंने भी इसका जिक्र किया है ओर वे कोई साधआरण लोग नहीं हैं। कौशल्या भवन, अयोध्या के महंत ऐपियर हुए थे। उन्होंने कहा कि इस प्रकार की बातों का जिक्र किया गया था। जहां तक मुरली मनोहर जोशी का प्रश्न है, गुप्तचर विभाग की अनेकों रिपोर्टों ने इस बात की पुष्टि की है कि जोशी ने जब समय-समय पर अनेक स्थानों पर लोगों को संबोधित किया था तो ऐसी ही सलाह दी थी कि बाबरी मस्जिद को ध्वस्त कर दिया जाए। जो रसोई मंदिर अयोध्या के संत हैं सुखरामदास जी, उन्होंने भी इस प्रकार का बयान दिया कि उमा भारती बाबरी मस्जिद को ढहाने के लिए वहां उपस्थित कार-सेवकों को प्रेरित कर रही थी।

अब जो है, बात यह आती है कि जो आलोक मित्र है टेलीग्राफ समाचार पत्र के लिए उनको उमा भारती जी ने जो इंटरव्यू दिया 6 दिसम्बर की उस राष्ट्रीय त्रासदी के बाद, तब इसमें उनसे पूछा गया था कि आपकी प्रतिक्रिया क्या है। तो उन्होंने कहा कि जो हुआ सो ठीक हुआ और बाद में मार्च, 1993 में सिल्चर में एक सभा को सम्बोधित करते हुए उन्हो ने कहा कि 6

दिसम्बर, 1992 की घटना के लिए जो प्रमुख भूमिका किसी ने अपनाई है तो वह उन्होंने अपनाई है। यह उस समय टेलीग्राफ समाचार पत्र में प्रकाशित हुआ था। यह सारी बातें मैं नहीं कह रहा हूं। मेरे पास तो वह सारे सबूत और फोटोग्राफ हैं कि किस-किस मुद्रा में किसने क्या-क्या भाषण दिए, किस-किस मुद्रा में किसने क्या-क्या किया । सवाल इस बात का है कि एक मुद्रा हो ते मै् जिक्र करूं। मुद्राएं अनेक हैं। सवाल इस बात का होता है कि यह जो बातें मैंने कहीं हैं यह बातें अयोध्या प्रकरण की विशेष अदालत है उसके दस्तावेज बोल रहे हैं। सवाल इस बात का है कि प्रधान मंत्री जी ने ऐसा वक्तव्य क्यों दिया जिससे ये सारी परिस्थितियां निर्मित हुई और विभिन समाचार पत्रों मे अलग-अलग प्रतिक्रियाएं हैं। वे कहते हैं कि आखिर क्या कारण है। और कारणों की जब खोजबीन औरतह मेंजाते हैं तो कुछ लोग कहते हैं, महारे भाई लोगी कहते हैं कि हमारी यह सोची समझी राजनीति के तहत दिया गया प्रधान मंत्री का वक्तव्य है। कोई कहता है कि संघ के दबाव में आकर यह दिया गया वक्तव्य है। मैं कहता हूं कि संघ के प्रभाव में और रंग में रंगकर दिया यह वक्तव्य है। कोई कहता है आज एन.डी.ए. के दूसरे साथी हैं उन्हें अपनी औकात बताने के लिए दिया गया वक्तव्य है। जो सन् 1977 से 1980 के बीच में समाजवादियों का हश्र किया गया था, जो बाद में जयललिता जी के साथ में व्यवहार किया गया था, जो बाद में मायावती के साथ व्यवहार किया गया, यह सारी बातें हैं। कोई कहता है कि आडवाणी जी एंड कम्पनी को एक्सपोज करने के लिए दिया गया यह वक्तव्य है ताकि आडवाणी जी को चंगुल में रखा जाए और वे उनके सामने कम्पीटीटर बनकर खड़े न हो जाएं। उनसे जुड़े हुए और बहुत से लोग हैं वे भी आक्रामक होकर सामने कोई प्रश्नवाचक चिन्ह न लगा पाएं। कोई कहता है कि यह सरकार ठीक ढंग से काम नहीं कर पा रही है। आर्थिक दिवालिया हो चुके हैं। यह सरकार कई आर्थिक सवालों से घिरी हुई है । यह सरकार चल नहीं पा रही है।

श्री राजनाथ सिंह'सूर्य': यह ऐसा बोल रहे हैं ...(**व्यवधान**)...

श्री सुरेश पचौरी: यह तो अंलकृत भाषा है, आप अभी नहीं समझ पाएंगे। ...(**व्यवधान**)... मान्यवर मैं यह कहता हूं कि ...(**व्यवधान**)...

SHRI SATISH PRADHAN: Point of order, Sir. It is not in good taste.

श्री संजय निरुपम: प्रधान मंत्री जी के बारे में दिया गया बयान ...(**व्यवधान**)...

श्री सुरेश पचौरी: उनके बारे में मेरा आशय यह नहीं था। अगर इन्हें साहित्यिक भाषा का ज्ञान नहीं है तो इसमें मेरा दोष नहीं है। ...(**व्यवधान**)... मैं यह कह रहा हूं कि यह सरकार अपने पैरों पर खड़ी रहने वाली नहीं है। इसमें आपत्तिजनक बात क्या है। इसमें ...(**व्यवधान**)...

श्री सतीश प्रधान: आप सरकार के बारे में कुछ भी बोलें ...(**व्यवधान**)...

श्री सुरेश पचौरी: आपको जितनी उनके प्रति हमदर्दी है उससे ज्यादा मेरा उनके प्रति सम्मान है।

श्री राजनाथ सिंह'सूर्य': यह तो घड़ियाली आंसू हैं। ...(**व्यवधान**)... ऐसे नहीं चलेगा यहां। ...(**व्यवधान**)...

श्री सुरेश पचौरी: यह सन् 1997 में जजमेंट हुआ तो आखिर अब इस बात को यहां क्यों उठाया जा रहा है? ...(**व्यवधान**)...

उपसभाध्यक्ष(श्री मोहम्मद सलीम): आपकी टिप्पणी से आपत्ति है। मैंने खुद चैयर से कहा था इस तरह का रिफ्रेंस नहीं होना चाहिए और आपके बीच में मर्यादा होनी चाहिए।

श्री सुरेश पचौरी: मेरा यह आशय नहीं था मैंने स्पष्ट कर दिया। ...(**व्यवधान**)...

उपसभाध्यक्ष(श्री मोहम्मद सलीम): उन्हें ऐसा कोई इंडिकेशन नहीं है। ...(**व्यवधान**)...

श्री एस.एस.अहलुवालिया: आपने ऐसा कुछ कहा ...(**व्यवधान**)...

श्री सुरेश पचौरी: आपको घातक लग रहा है तो मैं अपने शब्दों को वापिस ले लेता हूं। ...(**व्यवधान**)...

उपसभाध्यक्ष(श्री मोहम्मद सलीम): बस हो गया। ...(**व्यवधान**)...

श्री सुरेश पचौरी: अभी मंत्रिमंडल के गठन में बहुत वक्त है, चिंता मत करो। मान्यवर, बात यह उठती है कि यह 1997 का निर्णय है, अब यह बात क्यों उठाई जा रही है। डे-टु-डे हियरंग से इन केसेज पर इस बात की मांग प्रति वर्ष करते आए और खास तौर से मैं तो कहता आया हूं कि इसकी प्रोसीडिंग की कॉपी, जो जानना चाहें उन्हें मैं दिखा सकता हूं। पिछले वर्ष भी यह मामला उठा था और उससे पहले भी उठा था यह केवल दिसम्बर के महीनों में ही नहीं उठा था अन्य महीनों में भी मैंने इस मसले को उठाया था। लेकिन लिब्राहन कमीशन के सामने एक समस्या बनी हुई है। जो लिब्राहन कमीशन गृह मंत्री जी के अधीन है, उस लिब्रहन कमीशन के सामने गृह मंत्री को उपस्थित होना है। यह अपने आप में बड़ी अजीबो-गरीब बात लगती है कि गृह मंत्री के अधीन एक जो कमीशन हो उस कमीशन के सामने वह एप्पियर हो, यह निश्चित रुप से अटपटा सा लगता है। वैसे नैतिकता की बात की जाती है, अगर उनको मंत्रिमंडल में ही बनाये रखना है तो उनको गृह मंत्रालय से हटाकर और कहीं दूसरा मंत्री बना ले जिससे कि लिब्राहन कमीशन के सामने जो समस्या है उस समस्या की जो पेचीदगी है उससे बचा जा सके। उपसभाध्यक्ष जी यह मेरा आपके माध्यम से अनुरोध है क्योंकि बार-बार लिब्राहन कमीशन के लिए एक्सटेंशन पर एक्सटेंशन मांगा जा रहा है। माननीय कानून मंत्री जी यहां पर उपस्थित हैं और मैं चाहूंगा कि कम से कम इस सदन में यह तय हो जाए कि यह जो एक्सटेंशन दिया गया है उस समय सीमा के अंदर लिब्राहन कमीशन अपने किसी नतीजे पर पहुंचे और उसको पूरा सहयोग दिया जाए। प्रश्न उठता है कि एनडीए की क्या हालत है? जब 6 दिसम्बर 1992 की बात आती है और 6 दिसम्बर, 1992 के बाद जो डिबेट अलग-अलग हाउस में हुई हैं उसमें से मैं श्री नीतीश कुमार जी का 19 दिसम्बर, 1992 का वक्तव्य पढ़ता हूं। "भाजपा का चेहरा अंदर से कुछ और है बाहर से कुछ और है। जब मैं श्री गोपाल स्वामी जी का 19 दिसम्बर,1992 का बयान पढ़ता हूं, तो पाता हूं कि उन्होंने कहा था कि "श्री आडवाणी , मुरली मनोहर जोशी, संघ परिवार और भाजपा को 6 दिसम्बर के लिए आपराधिक कृत्य के लिए दोषी ठहराया जाना उचित है। जब मैं श्री शरद यादव का 19 दिसम्बर,1992 का वक्तव्य पढ़ता हूं तो उसमें पाता हूं कि "मैं भारतीय जनता पार्टी और इसके लोगों को बहुत अच्छी तरह से जानता हूं क्योंकिं मैं इनके साथ जेल में रहा हूं, मैं इनकी भावनाओं को समझता हूं, इनके मन में मानवता की कोई कद्र नहीं है। "जब मैं श्री रामविलास पासवान का 22 दिसम्बर, 1992 के बयान को पढ़ता हूं उसमें यह पाता हूं कि "जो 6 दिसम्बर, 1992 की घटना है उसकी न केवल निन्दा होनी

चाहिए बल्कि उसके लिए जो जिम्मेदार लोग हैं उन्हें कड़ी से कड़ी सजा दी जानी चाहिए। मुझे लगता है कि उन्होंने जो उस समय सदन में वक्तव्य दिया था उसका वे आज क्या करेंगे? उनकी पार्टी के लोग आज क्या करेंगे? मान्यवर, मुझे ऐसे लग रहा है, इस एनडीए की स्थिति कुछ ऐसी है, जैसे यह हाथ है इसमें चार अंगुली और एक अंगूठा है, ये पांच हैं वैसे ही एनडीए में अलग-अलग दल हैं। कहीं डीएमके है तो कहीं तृणमूल कांग्रेस है और कहीं शिव सेना है, लेकिन जब खाने की बात आती है तो ये एक हो जाते हैं, जब सत्ता की बात आती है तो ये एक हो जाते हैं। यह एक बेमेल गठबंधन है, ये इस देश की तरक्की के लिए कोई काम नहीं कर सकता है। ये बेमेल गठबंधन बना हुआ है जो इस सरकार में है। इनसे अपेक्षा नहीं की जा सकती है कि ये देश की प्रगति और विकास में अपनी भूमिका निभा पायेंगे। इसलिए मैं कहता हूं कि प्रश्न प्रधान मंत्री के वक्तव्य से इन तीन मंत्रियों को नैतिकता के नाते हट जाने का नहीं है बल्कि उस नैतिकता भी जिस आदमी ने कद्र नहीं की अब तो उस पर विचार करने की जरुरत है क्योंकि ये भगवान श्री राम के अनन्य भक्त होने की बात करते हैं तो भगवान श्री राम को जब यह आभास हो गया था कि उनके पिता राजा दशरथ की यह इच्छा है कि वे 14 वर्ष के लिये वनवास चले जाए तो उन्होंने उस इच्छा का पालन किया था,

पितु आयसु भूषण वसन,तात तजे रघुवीर
ह्रदय न हर्ष विशाद कछु, पहने वल्कल चीर॥

श्री राम सब कुछ छोड़छाड़ कर चले गए थे। यहां सीबीआई की चार्ज शीट आ रही है, सदन में सारे लोग मांग कर रहे हैं, लेकिन निर्लज्जता से ये आरोपित मंत्री मंत्रिमंडल में चिपके हुये हैं और उनकी पैरवी, उनके बचाव के लिए कवच के रुप में प्रधान मंत्री जी सामने आ रहे हैं। यह जो राजनीति है यह लोकलाज से चलती है, राजनीति में महत्वपूर्ण बात यह होती है कि पब्लिक परसेप्शन क्या है, पब्लिक परसेप्शन की जो बात थी कि प्रजा के जरा से कहने पर सीता जी का परित्याग भगवान श्री राम जी ने कर दिया। उन श्री राम के ये अनन्य भक्त बनते हैं। जिन भगवान श्री राम के अनन्य भक्त होने का ये दावा करते हैं,जिन मर्यादा पुरुषोत्म राम के भक्त होने का ये दावा करते हैं, सारी मर्यादाएं उन्होंने 6 दिसम्बर, को तोड़ दी थी। ये लोग कहते हैं कि वोट बैंक की खातिर हम यह बात उठा रहे हैं। मान्यवर, मैं बड़ी विनम्रतापूर्वक आपके माध्यम से इनसे कहना चाहता हूं कि कोई हिन्दू वोट बैंक की राजनीति कर सकता है, कोई मुस्लिम वोट बैंक की राजनीति कर सकता है, मैं इस बात का पक्षधर हूं कि हमें नेशनल वोट बैंक की बात करनी चाहिए। मैं यह जानना चाहता हूं कि जब 6 दिसम्बर 1992 की घटना हुई तो ...(**व्यवधान**)...

प्रो. रामबक्श सिंह वर्मा: कोर्ट का निर्णय बदल दिया आपने ...(**व्यवधान**)...

श्री सुरेश पचौरी: मैं जानना चाहता हूं जब 6 दिसम्बर,1992 की घटना हुई थी, तो ब्रिटिश पार्लियामेंट ने उस 6 दिसम्बर, 1992 की घटना की निन्दा क्यों की? उनके सामने न हिन्दू वोट बैंक था और न ही मुस्लिम वौट बैंक था। अमेरिका की संसद में 6 दिसम्बर 1992 की घटना की निन्दा क्यों की गयी? कई देशों में 6 दिसम्बर, 1992 की घटना की निन्दा क्यों की गयी थी? उनके सामने न प्रश्न हिन्दू वोट बैंक का था और न ही मुस्लिम वोट बैंक का प्रश्न था । प्रश्न इस बात का था कि जो भारत दैश, अंतर्राष्ट्रीय स्तर पर विकासशील देश के रुप में माना जाता है, उस भारत देश की छवि अंतर्राष्ट्रीय स्तर पर इससे बहुत प्रभावित हुई थी। प्रश्न इस

बात का है कि आज श्री अटल बिहारी वाजपेयी जी प्रधान मंत्री हैं और यदि मैं कहूं कि वे स्वयं सेवक प्रधान मंत्री के रुप में हैं तो कोई अनुचित नहीं होगा क्योंकि उन्होंने खुद इस बात को स्वीकार किया है आज वह इस पद पर हैं, कभी कोई और हो सकता है। आज ये सत्ता में हैं कभी कोई और आ सकता है। जब ये राष्ट्रीय भावना के प्रकटीकरण की बात करते हैं, तो बात यह आती है कि जो परसेंटेज ऑफ वोट्स है, अगर पिछले लोक सभा के चुनाव का परसंटेज ऑफ वोट देखा जाए तो जो एनडीए की अलाइज़ पार्टीज हैं, उनका मिलाकर भी जो परसंटेज ऑफ वोट्स हैं, वह 35 परसेंट से नीचे का होता है, उससे ज्यादा नहीं होता है। तो कौनसी राष्ट्रीय भावना के प्रकटीकरण की बात करते हैं? मेरे पास वे सारे कागज हैं, जिनके अनुसार कितने प्रतिशत वोट किस चुनाव में किसको मिले।

उपसभाध्यक्ष(श्री मोहम्मद सलीम): पचौरी जी, आपके पास उतना समय नहीं बचा है।

श्री सुरेश पचौरी: भारतीय जनता पार्टी को जो लगभग 23 प्रतिशत वोट मिले, उससे ज्यादा काग्रेस पार्टी को वोट मिले हैं। मान्यवर, इससे पहले कि मैं अपनी बात समाप्त करूं, मैं दो तीन बातें कहना चाहता हूं । मेरे से पहले सुषमा जी ने कुछ बातें कहीं है। मैं यह कहना चाहता हूं कि ईश्वर ने हमे दो कान दिये हैं, ईश्वर ने दो आंखे भी दी हैं लेकिन जब हम दो कानों से सुनते हैं तो एक ही बात सुनते हैं और दो आंखों से देखते हैं तो एक ही बात देखते हैं किन्तु एक जुबान से जब कुछ लोग बोला करते हैं तो दो बाते बोलते हैं, यह बड़ी अजीब बात लगती है। मैंने जब यह कहा है तो मैं सुषमा जी के भाषण को यहां लेकर आया हूं। यदि वह यहां होती तो मैं उसको उद्धत करके बताता। फिर भी मैं यहां एक वाक्य कहना चाहता हूं कि "ढहाने के पीछे क्या सोच थी? 21 दिसम्बर, 92 को इस सदन में दिया उनका भाषण है, यही सोच थी कि यहां हमारा मंदिर था। यह हमलावर ने आकर ढहा दिया। जब तक मस्जिद को दुबारा नहीं ढहाया जाएगा, तबतक न्याय नहीं होगा। "तो मैं यह कहता हूं कि हमें ध्यान रखना पड़ेगा कि हमने कब, क्या और कैसी बातें कही। इसलिए मैंने कहा कि यह जो प्रधान मंत्री जी का वक्तव्य था, वह सामयिक नही था और बहुत गैर जिम्मेदाराना वक्तव्य था, अनुत्तरदायित्वपूर्ण वक्तव्य था और उससे खास तौर से उस संप्रदाय को चोट पहुंची है जिस समुदाय की भूमिका भी इस देश को आजादी दिलाने में रही है। केवल एक जाति या दो जाति का योगदान इस देश को आजादी दिलाने में नहीं रहा है। चाहे हिन्दू हों या मुसलामान, चाहे सिख हों या ईसाई, इन सबका योगदान इस देश को आजादी दिलाने में रहा है। महोदय, अब मैं जो कांग्रेस पार्टी के बारे में कुछ बातें कही गयी है, उनको कहकर अपनी बात समाप्त करुंगा। मान्यवर, यह कहा गया कि राम लला की मूर्ति हमारे समय में रखी गयी । 22 और 23 दिसम्बर 1949 को रखी गयी । उस समय अयोध्या में जिलाधिकारी जैसा मैंने बताया , श्री के.के.नैयर थे जो बाद में भाजपा द्वारा पुरस्कृत किये गये। मुख्य सचिव श्री भगवान सहाय और जो उस समय महानिरीक्षक थे, श्री वी.एन.लहरी उनके आदेशों का जब उन्होंने उल्लंघन किया तो श्री नायर को हटा दिया गया। और उनके आदेश का उल्लघंन 27 दिसम्बर ...(**व्यवधान**)...

एक माननीय सदस्य: उस समय प्रधान मंत्री और मंत्री कौन थे, यह भी बता दीजिए। ...(**व्यवधान**)...

श्री सुरेश पचौरी: सुन लीजिए आपकी जानकारी के लिए है। जरा चुप रहिए। जब आप बोलें तो उसका जवाब दे देना, अगर आपके पास हो तो । मान्यवर, 27 दिसम्बर 1949 का

जो पत्र श्री के. के. नेयर का उत्तर प्रदेश मुख्य सचिव को है-यदि आपके पास नहीं है तो मुझसे ले लीजिए जिसमें उन्होंने अपनी असमर्थता व्यक्त कि थी कि मैं वहां से राम लला नहीं हटा सकता। और उसकी वजह से उन्हे तत्कालीन उत्तर प्रदेश सरकार ने हटा दिया और बाद में इस पार्टी, भाजपा ने पुरस्कृत कर दिया। जनवरी, 1950 में सिविल कोर्ट में पूजा करने की अनुमति दी, जिसकी पूष्टि 26 अप्रैल , 1955 को हाई कोर्ट ने की। अब बात आती है है 1986 की, 1 फरवरी 1986 को जो ताला खोलने की बात है, वह उस समय डिस्ट्रिक्ट कोर्ट, फैज़ाबाद का ऑर्डर का पालन था और उस ऑर्डर के परिपालन में उस बात को किया गया था और उस समय जो मेजिस्ट्रेट थे श्री के.एम.पांडे जिनका मैंने ज़िक्र किया है वे बाद में इस ऑर्डर को देने की वजह से पुरस्कृत किए गए और हाई कोर्ट के जज बनाए गए। अब बात आती है कि 9नवम्बर 1989 के शिलान्यास की। खुद पूर्व गृह मंत्री मुफ्ती मोहम्मद सईद ने सदन मं यह कहा है कि वह शिलान्यास अविवादित स्थान पर किया गया लेकिन उससे पहले मैं आपको एक बात कहना चाहता हूं ज्योतिष शास्त्रानूसार उस समय भी यह बात आई थी कि यह जो शिलान्यास 9 नवम्बर 1989 को कर रहे हैं, इस समय भी दक्षिणायन था। जनेश्वर मिश्र जी यहां मौजूद हैं और सब जानते हैं कि हमारे यहां कोई भी शुभ कार्य उत्तरायण में किया जाता है, दक्षिणायन में नहीं किया जाता है लेकिन इस विश्व हिंदू परिषद ने किया इस विषयक श्लोक इस प्रकार है-

"गृह प्रवेश त्रिदश प्रतिष्ठाः
विवाह चौलव्रत बन्द दिक्षा
सोम्या यने कर्म शुभम्
कर्म शुभम् विधेयम्
यद् गृहीतां तत्खलू दक्षिणेच।"

अर्थात शुभ कार्य सर्वगा उत्तरायण में होता है दक्षिणायन में आपने शिलान्यास इसलिए किया कि आपको यह लग रहा था कि दिसम्बर में चुनाव होने जा रहे हैं। आप अब हमसे कर रहे हैं कि 1997 की बात आपने कब उठाई, मैं पूछूं की जब आपके हिसाब से 22-23 दिसम्बर, 1949 के राम लला प्रकट हुए और आप कहते है की "प्रगट भए गोपाला " तो 1952 में चुनाव हुए देश में ,1957 मे हुए, 1962 में हुए , 1967में हुए 1971 में हुए 1977 में हुए 1980 में हुए 1984 में हुए तब आपने श्री राम मंदिर की बात क्यों नहीं की ? बात यह है कि आप इसका राजनीतिक दोहन करना चाहते थे। इसलिए मान्यवर , मैं आपके ज़रिए से यह गुज़ारिश करना चाहता हूं की अयोध्या में अगर शांति करानी है तो भगवान श्री राम को इन राजनीतिज्ञों से बचाना पडेगा। मान्यवर ,ये भगवान श्री राम के नाम पर याचक बनकर वोटरों के बीच में जाते हैं , इनकी इस प्रवृत्ति को हटाना पडेगा , ये एक बात है। तो ये सारी बातें हैं जो कि मैं आप से कहना चाहता हूं। 27 सितम्बर ,1989 में जो उत्तर प्रदेश के मुख्य मंत्री श्री नारायण दत्त तिवारी थे और केन्द्रीय गृह मंत्री बुटा सिंह जी थे। उनकी उपस्थिति में विश्व हिदू परिषद से एक अंडरटेकिंग हुई थी और उस अंडरटेकिंग मेंअशोक सिंधल , महंत अवैधनाथ, नृत्य गोपाल दास और दांऊ दयाल खन्ना के दस्तखत थे , यह वह अंडरटेकिंग है। उस अंडरटेकिंग में लिखा गया था –

"The VHP will give prior intimation to the concerned District authorities of that Shilanyas procession route and agree to change the route in case the District authorities so desire, in the public interest. The S/HP and its followers would not raise any provocative slogans which may endanger the communal harmony."

और इसके साथ 14.8.1989 को जो कोर्ट का फैसला हुआ था मेंटेन करने का ,उसके परिपालन का ज़िक्र किया था और यह अंडर टेकिंग अगर आप की आज्ञा हो तो में इस टेबल पर रख सकता हूं। विश्व हिंदू परिषद के लोगों ने यह अंडरटेकिंग दी थी ।बाद में उस अंडरटेकिंग का इन्होंने परिपालन नहीं किया।अब प्रश्न उठता है कि उस समय चुनाव का मौसम था , चुनाव की स्थिति थी पूरे देश में । मान्यवर, कई बार ऐसी स्थिति भी होती है कि सरकार को सबसे वार्तालाप करना होता है , सहमति का वातावरण बनाना होता है और इस सहमति के दौर में इन्होंने जो अंडरटेकिंग की और उसका पालन नहीं किया। तो विश्वास की वजह से यह स्थिति हुई लेकिन जिस प्लॉट पर शिलाएं रखने की आज्ञा दी गई थी, वह प्लॉट 586 जो था ,वह अंडिस्प्यूटेड बताया गया था, रेवेन्यू रेकॉर्ड और एडवोकेट जनरल की जो रिपोर्ट है, उसके हिसाब से । उस रिपोर्ट की कॉपी भी मैं यहां लाया हूं । बाद में कुछ लोग कोर्ट में गए और कोर्ट ने फैसला किया कि नहीं सुनी बोर्ड ने जो अपील की है , उसपर गौर किया जाए , तो वह रुका । तो वह जो स्थिति है शिलान्यास वाली ,उससे जुडी हुई यह बातें स्पष्ट हो जाती हैं । प्रश्न इस बात का है कि 6 दितम्बर, 1992 को क्या हुआ ? पूरा सदन....

THE VICE-CHAIRMAN (SHR! MD. SALIM): Now, please conclude.

श्री सुरेश पचौरी मान्यवर, मैं समाप्त कर रहा हुं । पूरा सदन इस बात की साक्षी है और उस समय के गृह मंत्री जी यहां मौजूद हैं । उस समय मैं भी यह मांग करता रहा कि जो भारतीय जनता पार्टी की, कल्याण सिंह की सरकार है , उस ने जो शपथ-पत्रदिया है , वह जिस पार्टी से जुडे हुए हैं वह आरएसएस की बुनियाद पर खडी हुई पार्टी है । उस पर किसी को भरोसा नहीं करना चाहिए । उसने जो एनआईसी मे शपथपत्र दिया है, जो उन्हों ने आश्वासन दिया है और प्रधान मंत्री जी को पत्र लिखकर आश्वस्त किया है , उस पर भरोसा नहीं करना चाहिए और इसके लिए एक रिसीवर की नियुक्ति करनी चाहए । सैन्ट्रल गवर्नमेंट ने एक एप्लीकेशन रिसीवर हेतु सुप्रीम कोर्ट में लगाई और सुप्रीम कोर्ट ने उस रिसीवर की दरख्वास्त को खारिज कर दिया और कहा कि स्टेट गवर्नमेंट के अंडर ही वह डिसप्युटिड स्ट्रैक्चर रहेगा। उसकी परिणति यह हुई कि कल्याण सिंह जो भारतीय जनता पार्टी के उत्तर प्रदेश के मुख्य मंत्री थे उन्हों ने जो वादा किया था , उसकी वायदा खिलाफी की और आज हालत यह हो गई है कि हम अयोध्या की उस शर्मनाक घटना की यहां चर्चा कर रहे हैं प्रश्न कांग्रेस का उठता है , महोदय।उस समय उत्तर प्रदेश के जो गवर्नर थे उन्हों ने यह लिखकर बताया था कि अगर उत्तर प्रदेश की सरकार को भंग कर दिया जाएगा तो उत्तर प्रदेश में कानून और व्यवस्था की स्थिति खराब हो जायेगी । अगर प्रदेश की सरकार को पहले जो अयोध्या में विवादित ढांचा है वह भी ध्वस्त हो जाएगा। हमने उनकी बातों पर भी भरोसा किया परन्तु हमारे साथ विश्वासघात हुआ। इसके लिए न केवल कांग्रेस पार्टी की तरफ से बल्कि कांग्रेस अध्यक्ष श्रीमती सोनिया गांधी जी ने भी क्षमा याचना की है। लेकिन 6 दिसम्बर, 1992 को जो दुर्भाग्यजनक घटना हुई है और जिसके लिए तीनों आरोपित मंत्रियों में से प्रमुख आरोपित श्री लाल कृष्ण आडवाणी हैं, ने उस घटना की भर्त्सना अभी तक नहीं की है। प्रश्न यह उठता है कि जो प्रधान मंत्री का वक्तव्य है यह एक गैर जिम्मेदाराना वक्तव्य है। जिसके माध्यम से इन तीन आरोपित मंत्रियों को कवच के रूप में प्रधान मंत्री ने सामने आकर बचाने की कोशिश की है। यह इतिहास में काला अक्षर ही लिखा जाएगा। जब भी हम इसकी मिसाल देंगे तो हमारा सिर शर्म से झुक जाएगा और लोकतंत्र में भी यह बहुत बड़ा काले धब्बे के रुप में जाना जाएगा । यह कहकर मैं अपनी बात समाप्त करता हूं।

आपने मुझे अवसर दिया इसके लिए मैं आपका आभारी हूं। यह जो मोशन है, मैं सारी पार्टीयों , एनडीए के सहयोगयों से भी प्रार्थना करता हूं कि पूरा देश देख रहा है कि वे किस तरह वोटिंग करेंगे आग्रह है वे इस मोशन का समर्थन करें।

SHRI P. N. SIVA (Tamil Nadu): Thank you, Mr. Vice-Chairman, Sir. Making use of this opportunity, while participating in the debate on the Motion moved by Shri Pranab Mukherjee, I would like to express the views on behalf of my party, the DMK. Sir, I have always been proud of being a DMK man. A few days back, when I was walking along the corridors of our Parliament, a senior leader from the Congress Party came across and we were talking in a friendly manner. He praised our Leader and our Party highly and he recollected one version of Mrs. Indira Gandhi. The DMK people, whether they are friends or in the Opposition, they are always true and sincere. They can never be doubted. This is not the version of the Congress people alone. All the political parties have got the same feeling. Sir, our movement was started way back in 1916 to uplift the backward class people, the downtrodden; rather, in the words of Dr. Babasaheb Ambedkar, the oppressed, the suppressed and the depressed classes of the society and the minorities. Our party, the DMK which blossomed in 1949 has been consistent in its ideologies, has got a remarkable past and a tremendous track record. Mr. Vice-Chairman Sir, through you, I would like to say that we have got scars all over the body. Mr. Vice-Chairman, through you, I would like to say that we have got scars all over our body which were borne by us during our fight against racism, communalism, casteism, imperialism and fascism, to preserve secularism intact, under the stewardship of our esteemed leader and living legend of secularism, Kalaignar Dr.' Karunanidhi. We say what we do and we do what we say. In the words of Kalaignar Dr. Karunanidhi, "Secularism is not a caption of opportunism. It is running in our blood stream. It is down to the marrow of our bones." When it was once considered to be the pride and prestige to have the community names as surnames to identify the community in our place, it was our movement which fought against it and put a fullstop to establish a casteless society in a democratic way. Much has been articulated here about secularism, the meaning of which is misconceived by many as 'No religion'. The Chambers Dictionary defines 'secularism' as, "Not concerned with religion, not bound by monastic rules." What the Oxford Dictionary says about secularism is, "Not subject to or bound by religious rules." Above all, the first Prime Minister of independent India, the great leader, Pandit Jawaharlal Nehru, who has brought to realities many

dreams and philosophies has defined. There could be only one proper translation for secularism. That is, there shall be no State religion, and the State shall not discriminate against any religion. This is what Pandit Nehru had said, and the DMK has not only incorporated the word 'secularism' in its party's constitution, but we follow it in action. In spirit and action, we are always the same. We have never been hypocrats.

Madam, I would like to say something about our State, Tamil Nadu. We have accommodated all philosophies, not now. Even 2000 years ago, Jainism had its base in Tamil Nadu; Buddhism, Vaishnavites, Saivates, Christianism, Islam, etc., whoever came there was accommodated in Tamil Nadu because we have a broad mind to accept any philosophy or any faith.

The Preamble of our Constitution says, "We, the people of India, having solemnly resolved to constitute India into a SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC..." No one, I can challenge, can say in this country that he is non-secular. If anybody says, it is the violation of our Constitution. But, it should not be only in word, but it should be in spirit and action as well. That is what I said. Even during those days when blood streams were flowing at Navkali and in other parts of India, brotherhood was maintained between Muslims and Hindus in Tamil Nadu. Even now you can come and see Hindus marching to the Church of Velankanni Madha, and from there they go to the Darga at Nagore, arxi Hindus visiting Muslims during the Ramzan period and Muslims coming to Hindus' houses during Pongal and Deepavali, celebrating Christmas and all that. And, to add further, I would like to say one thing. Recently, in September, during the Vinayaka Chathurthi, when a procession was taken out, the Hindu processionists were carrying idols to perform some rituals at Pollachi in Coimbatore District, at one of the junctions, some Muslim youngsters were waiting. Many people were surprised why they were standing in the way of a Hindu procession. You know what had happened? The Muslim youngsters stopped the procession and offered sharbaf to the processionists and hugged them and said, 'We are with you.' That sort of a healthy spirit you can see in Tamil Nadu. We are running the Government there. What sort of Government? . The Minorities Commission is headed by a Christian. We have established one Urdu Academy to fulfil the long-felt demand of the Muslims, and the Hindu Religious and Charitable endowment Board is looking after the Hindu temples. So, we are right in the spirit. We are not against any religion. We are not against this or that community. Why am I saying all this? The DMK Party is part of the NDA which is running the Government at the Centre. Sir, I would like to recall, when the

1937 RSS/2001—22

election manifesto was drafted during the elections, our Parliamentary party leader, the present Commerce Minister, Shri Murasoli Maran, was one of those who drafted the agenda. In it, it has very dearly been said, "The NDA came into being because of a historic need and realisation amongst us, where our young democracy cannot bear the fits and tremors of frequent elections, which will undermine the people's faith in the democratic process. Therefore, with a consensus on a common cause, and a common set of principles, we have sunk our differences to ourselves into a solid, phalanx of a single dominant political formation, and thereby we fulfil the resolve of Indian people to give them a stable, strong and progressive Government." We did not stop with that, Sir. What are the apprehensions which have been floated now? Eyebrows are being raised. In the same manifesto, we have said, "We will reach out to the minorities even at the cost of repitition and proclaim that we will safeguard the rights, as enshrined in our Constitution. The NDA is the political arm of none other than the Indian people as a whole. Fairness and justice win be rendered to one and all, and we assure that there will be no discrimination. We appeal to our brothers and sisters of the minorities that we wholeheartedly extend our hands of friendship in these fraternal words. Let us hold hands and walk together to build a resurgent modem India." Then, why all this is happening? I have to recollect, people have started suspecting performance of the NDA Government. No, we are still in accordance with this NDA manifesto. And we will stick to it. The Prime Minister has reaffirmed it once again. Let us throw away our old prejudices. Let us put an end to divisiveness. Let us have a moratorium on contentious issues. Let us bind ourselves with bonds of trust and friendship. What is the doubt you are having? What is the apprehension which has developed now? On what basis? The NDA is a union. This Government is a coalition Government. Sir, we would like to recall our Prime Minister's trip to Lahore. Was it not a historic step? Has anybody done that earlier? He went to Lahore. He signed a pact with Nawaz Sharief. He addressed the people of Pakistan. Moreover, he did what none had done before. He visited the Minar-e-Pakistan, A landmark which had been established to commorate the day way back in 1940 when a declaration was passed that a separate Muslim country was needed. He was one the top of Minar-e-Pakistan, and announced to the people of Pakistan, "We shall have nothing more but peace which should last for ever. Not only that, a strong and stable Pakistan is in India's interest." No leader has ever dared to say that. He ironed out the differences between the two countries. All this has been

done by our hon. Prime Minister, Atalj. We are going ahead under his stewardship. Nobody, who has ruled during the past 45 years, has ever attempted to do this. 1 am bound to say that when you are accusing our Prime Minister, when you are suspecting our Government, when you are trying to demoralise the alliance parties, we have to recall at least something what we have done. We have done something genuine. The country Is on a progressive path. India is going up economically. In foreign relations, India is establishing itself, i have to stand by my views. I am a partner of this Government. I am a partner in NDA. *Interruptions)* Yes, of course, I am speaking the truth. So, I need not agitate. *Interruptions)*

THE VICE-CHAIRMAN (SHRI MD. SALIM): You please address the Chair.

SHRI P.N. SIVA: Sir, they always play this game of distracting. But they cannot. Way back in 1978, when our Prime Minister was the External Affairs Minister, after visiting the UNO, he addressed many seminars. He addressed many universities. In one such address, he mentioned, 'More important to me are the dignity and demands of the common man. Our success and failure should be Judged by one yardstick. Whether we are working towards social justice and dignity for alt people, indeed every man, woman and child, not anybody in particular." Why I am saying all these things is, people may think why the DMK Party is like this. I would like to say that we have never compromised on our ideologies either to get power or to retain power. You may recall, way back in 1975, during the Emergency, we were in an alliance with the Congress Party. We were then the ruling party in Tamil Nadu. Had we nodded, had we succumbed, had we yielded to the temptation, our Government could have survived. But, having raised our voice for democracy, we had to undergo strenuous days, my leader boldly passed a Resolution on 27th June, as soon as the Emergency was imposed in the country. What was the Resolution? "Revoke the Emergency. Restore democracy. Release the political prisoners." That was the Resolution passed by our leader. Do you know what price we had paid for it? Our leader lost his Chief Ministership. We were forced to take up to the streets. About 500 people were imprisoned in the dark cells of the Tamil Nadu prisons. Our Commerce Minister, Shri Murasoli Maran, our Environment Minister, Shri T.R. Baalu were arrested under the MtSA. Our young leader, Shri Stalin, was beaten up. I was a student of .21 years then; I was detained for one full year. We had tost two precious lives. Our leaders were grilled. We tost everything. We tost so many things. But we never steped down. We never compromised on our ideology. That is the

DMK Party. We had never betrayed our friends. If any deviation is there, we will be the first person to talk against it. We never stand in favour of it. We never deviate from our viewpoint. I would like to quote here what Mrs. Indira Gandhi had said about the DMK Party. " The DMK Party when it is a friend, will be a loyal friend. It will never betray or let down. When in the Opposition, they will oppose us tooth and nail. They will never yield to us." That is what Mrs. Indira Gandhi had said. We consider it as a certificate given to our party. 1 would like to emphasise that the DMK Party, under the stewardship of our leader, is a secular party which is sincere in friendship. It is always sincere in its service and motive. We will not be in a place where there is a bad odour of communalism. Our leader has reiterated, we will not be in a place where there is communalism. So, the NDA Government, under the stewardship of our hon. Prime Minister, Shri Atal Bhari Vajpayee, has reaffirmed its faith in the NDA manifesto. Therefore, we express our solidarity with this Government. We always stick to our point. We never go back, if at all I have to say something, I have to recall everything. Members who have moved this Motion.

THE VICE-CHAIRMAN (SHRI MD. SALIM): You don't have the time to say everything. You have to conclude.

SHRI V.P. DURAISAMY (Tamil Nadu): He is coming to secularism.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Time is the question.

SHRI P.N. SIVA: 1 will conclude. We are expressing our solidarity with the NDA Government. In the meeting convened on 10th December, 2000, the NDA Government made it dear, "We believe that all parties to the dispute, and every political party in the country, whose constitution, its preamble, aim and objects commits to uphold the Constitution of India, must accept the verdict of the Supreme Court. The *status quo* must be maintained until the Supreme Court delivers its verdict. The NDA reiterates its unambiguous stand to the protection and promotion of secularism. It remains unreservedly committed to implement its national agenda, without any deviation." What more you need? Just to achieve political ends, just to get political mileage, you are indulging in these things. Was it fair to stall the proceedings of the House for more than ten days? You have stopped the passing of Bills. Please think of the people at large, the poor people; what about their future?

As Shrimati Sushma Swaraj has pointed out here, they are making an issue out of a non-issue. What I would like to say is, the DMK Party, which Is always a formidable fortress for the minorities, which has always

been a protective shield for the minorities still reiterates this point that we are always for the downtrodden people, the minorities and the backward people. We will never go back on that commitment. And this N.D.A. Government, in which we are a partner, stands by the same. I have emphasised this point earlier also. Our leader has also declared it on various platforms in Tamil Nadu that wherever there is communalism, the D.M.K. won't be there. But since we are here, communalism has not cropped up. Our Prime Minister, who is a man of integrity, has reassured again and again that the N.D.A. still sticks to its own agenda. So, we express our solidarity with this Government, and it is my duty to oppose the Motion, moved by the Opposition parties.

SHRI J. CHITHARANJAN {Kerala): Mr. Vice-Chairman, Sir, I rise to support this Motion. Sir, during the discussion, it seems that the B.J.P. friends seem to be very allergic about this. Of course, I can understand that. Some of them have been saying that this is a non-issue, and why should it be discussed? Some of them have been saying that this is about an incident which had occurred eight years ago, and this is high time that it was forgotten. There is no need of mentioning about it. Let us concentrate on development and some other issues. Such arguments are being advanced by them. But no one denies the fact that on 6th December, "1992, the Babri Masjid, a religious institution, which had been in existence for 500 years, was demolished. It was a heinous crime, a dtaboiica! crime, and who had committed it? We know the people who have been campaigning, carrying on a campaign throughout India under various names, and finally, in the name of rath yatra. What was the campaign that was carried on? They had been trying to create an impression that this mosque, which had been there for 400 odd years, was a monument of shame to the Hindus in this country. That was what was toeing propagated, and they had also propagated that the place where this mosque exists, a Ram temple would have to be constructed. No one can deny this thing. This is a fact. As a result of that, the leaders themselves agreed that they had called their ranks to come to Ayodhya on that day as kar sevaks. What for these kar sevaks had to come and what was the result of this campaign? The result was that this mosque was demolished. As soon as it was demolished, a make-shift temple was also constructed in its place. Now, who owns the responsibility for committing this diabolical act of demolishing the Babri Masjid, an action which was against our Constitution, which was against our secular foundation, which was against the spirit of tolerance and which was against the democratic principles? That was an

incident which had created wounds in the hearts and minds of not only the Muslims who happen to be a minority community, but also in the minds of many secular-minded people of this country. I certainly say, even majority of the Hindus, who are not religious fundamentalist, even now, they also say that this was a heinous crime. Therefore, all those people think that the culprits should be found out; they should be punished~noHn the manner as those people had behaved in Ayodhya. But they should be punished according to the law. Eight years have passed but the case is moving at a very slow pace. The charge-sheet has been submitted by the CBI. Some time has passed even after its submission. Yet, the case is not progressing. It is a fact that three Ministers in the Cabinet have been charge-sheeted. What is their conduct? I don't say that they have committed this offence or that offence, but a charge-sheet Is submitted. Are they cooperating with the Court so that the case can be proceeded as early as possible? I don't think so. Anyhow, there is a fear amongst the people, if the persons against whom the charge-sheets have been filed, hold high posts in Government, including the Home Ministry—one cannot blame the people for thinking so—that there is every possibility of manoeuvring to prevent the case from proceeding at a high speed. They may follow foul practices. That is why, since independence, a convention has been adopted that if a charge-sheet is filed against a Minister, he should have to resign, whether he is in the Centre or in a State. That has been followed all along. Even in the two Governments, formed and headed by Mr. Vajpayee, there were several Ministers who had to resign In the course of proceedings, while his Government was in power. Even in this Government, Mr. Pathak had to resign. And our Sushma Swarajji says that these are two different persons! Of course, there may be a difference in their stature or in their rank. *...(interruptions)...*

AN HON. MEMBER: They are non-comparable.

SHRI J. CHITHARANJAN: Non-comparable? How is it possible? A person who is holding a high office and a person who is holding an ordinary post, both are same before the eyes of the law. At the same time, they say that say stand for strengthening the democracy. Sir, a convention that has been followed for a pretty long time is that all those who are interested in strengthening the democracy and the healthy democratic conventions, will demand that such persons should step down from their offices. Normally, it is the personal responsibility of the people who are chargesheeted, to step down from their offices. If they don't do so, then, of course, the Prime Minister will have to intervene. Sir, that is

why we say what the Prime Minister has said in this connection is improper. What the Prime Minister has said is that these people are innocent, that they have gone there for some other purposes! Only to protect them! Therefore, it is improper on the part of the Prime Minister to say that a person against whom a charge-sheet is presented by the CBI, or by any other agency, before a Court, is innocent. It should be left to the Court to decide whether he is innocent or not, or whether he is partially responsible or fully responsible, ft is the responsibility of the Court. Before the Court processes the case, how can the Prime Minister come forward and make such a statement? It is improper. It is against all democratic norms. Then, he says that this movement is a national movement; it is the national sentiment; it is the national feeling; it is an unfinished movement and, therefore, it will have to be fulfilled. It was an action which has not so far been owned by any of the leaders who had provoked the people, who he called on the people to assemble at Ayodhya. Why don't they own the responsibility? They are not owning the responsibility and, at the same time, they do something. They want to gain benefit out of it. Now, what is the point? Anyway, the mosque has been demolished. Now, Mr. Advani himself came forward and said, during the discussion in the Lok Sabha, that none of the parties including the Muslim League had stated that a mosque should be built there. He had gone a step further and said, "Is there anybody who dare say that?". What does it mean? A person sitting in the chair of the Home Minister of India says this. Is it proper? is it according to *the* democratic traditions and conventions? That is what he had said. Then, there is another thing.

THE VICE-CHAIRMAN (SHRI MD. SALIM): You have to conclude now.

SHRI J. CHITHARANJAN: I will take just two minutes. Sir. It has been compared to the National Movement, the Freedom Movement, of Mahatma Gandhi. It was a movement that they themselves do not own and they say that it was done by a horde of people whose identity was not known. Then, how can they say that it was a movement that can be compared to the Freedom Movement? Of course, people who have not participated even for a single day in the Freedom Movement can say so. Only people who participated in the Freedom Movement know what was the Freedom Movement. Can this be compared to any democratic movement? I will finish by saying one thing. The statement made by the Prime Minister has emboldened the hawks in the BJP, all the constituents of the Sangh Pariwar, and they have begun to act in that way. Some incidents have

6.00 P.M.

taken place at Qutab Minar. Some other incidents have also taken place at some other places. I don't have time to mention all of them. The communal tension is increasing. They have said that on 19th or 20th January, 2001, at the meeting of the Sadhus, during the Kumbh Mela, they will decide the date on which the construction of the temple should begin. it will not be very long. But the date will not be declared opentу. It will be kept as a secret. Then comes another announcement that the stones carved out for building the temple are being sent to Ayodhya on lorries. They say that they are not being sent for a joke; they are being sent to build the temple.

THE VICE-CHAIRMAN (SHRI MD. SALIM): You please conclude.

SHRI J. CHITHARANJAN: Therefore, these things are taking place. Again, things are moving towards a dangerous situation. Of course, I can understand the feelings of the NDA allies. They should ail understand that if such a thing takes place, what will be the attitude of this Government. I don't have any suspicion. They will remain silent in a way and, at the same time, promote all the things. I say so on the basis of their conduct in the past. That was what was done by the BJP Ministry in UP. The whole thing had been done, after giving a solemn assurance to the Supreme Court, to the Parliament, to the then Prime Minister and to the National Development Council. After giving a solemn assurance that nothing would happen to the mosque, all these things had been done. Then, they say, "We are not responsible". Therefore, it is a very strange logic, a very strange behaviour. No other party on earth will behave like this. Let the allies of the NDA go along with them. Let them be prepared to face the music when it happens.

श्री मोहम्मद आजम खान(उत्तर प्रदेश)**:** उपसभाध्यक्ष महोदय, मैं इस मोशन की हिमायत में बोलने के लिए खड़ा हुआ हूं। बुनियादी तौर पर तो तीन वजरा के इस्तीफे और उसके बाद वजीरे आजम साहब के बयान पर यह सारा मामला एक नया रुख ले गया है और लोक सभा में बहस के दौरान वजीरे कानून, श्री अरुण जेटली साहब ने इस पूरे हादसे को एक नई शक्ल दी है। शुरुआत तो उन्होंने इस तरह की कि यह मामला चुंकि अदालत में है इसलिए इन तीनों वजरा का इस्तीफ न मांगा जाए। हमारी दरअसल बड़ी अजीब कैफियत है, इस वक्त हाउस में बीच में खड़े हैं। कुछ झगड़ा बरसरे इक्तदार, सत्ता पक्ष का है और आपस में कुछ मामला कांग्रेस का है लेकिन मैं बीच में खड़ा होकर 22-23 दिसम्बर 1949 की रात से

†Transliteration of the Speech in Persion script is available in HINDI vision of the Debate.

लेकर 6 दिसन्बर, 1992 तक जब देखता हूं यह लगता है कि आज जो वकील हैं उन्हों ने भी ठीक से इंसाफ नहीं किया । 22-23 दिसम्बर ,1949 की रात जो रपट लिखी गई , जिसका यहां हवाला भी हुआ , मैं बग़ैर किसी नाम और दल के कहना चाहुंगा कि रपट में लिखा गया कि आज कुछ शरपसंदों ने सीढी लगा कर दाखिला लिया , मूर्तियों स्थापित कर दीं और मस्जिद को नापाक कर दिया । यह रपट एक हिन्दु दरोग़ा ने लिखी । मस्जिद अभी कुर्क नहीं हुई थी फज्र की अज़ान होनी थी जो नहीं हो सकी । जिला इंतिजाम्या की यह जिम्मेदारी थी , अयोध्या के एसडिएम की यह जिम्मेदारी थी कि रपट पर कार्वाई होती और मूर्तियां निकाल दी जाती, लाकिन ऐसा नहीं हुआ। हम सब इस सदन में बैठने वाले लोग अच्छी तरह से जान सकते हैं कि जिसकी हुकूमत हो, उसकी हुकुमत मे किसी एसडिएम की कितनी ताकत है और वह हुकुमत की मंशा के खिलाफ एक कदम नहीं उठा सकते । 24 दिसम्बर ,1949को बाबरी मस्जिद कुर्क कर दी गई और मस्जिद में ताला डाल दिया गया । कौन कितना जिम्मेदार है यह सदन के बाहर भी पुरा हिन्दुस्तान जानता है । लेकिन मामला बिगडा है इस वकत एक ऐसे जिम्मेदार के बयान से जिसके बारे में हिन्दुस्तान में रहने वाले बहुत से कमजोर लोगौं का और बहुत से मुसलमानों का यह खयाल था कि वह भारतिय जनता पार्टी में एक ऐसे शख्स हैं जिनकी सोंच सबसे मुखतलिफ हैं और यह मोडरेट भाजपाई हैं । लेकिन यह बात समझने मैं बहुत वकत नहीं लगा ,इसका अफसोस हुआ।

तारीख की आंखों ने देखा है ,
लम्हों ने खता की थी ,सदियों ने सजा पाई है।

और यही हो गया। मुझे अब से क़रीब कई बरस पहले का वजीरे आजम साहब का एक बयान याद आता है जब उन्हों ने कहा था यह मसला शक्ति से नहीं भक्ति से हल होना चाहिए । यह उम्मीद बंधी थी हम जैसे लोगौं को कि बाबरी मस्जिद की शहादत नहीं हागी लेकिन अब तो सुरतेहाल यह है कि बाबरी मस्जिद का नाम ले भी गोया जुर्म सा होगा क्योंकि वजीरे आज़म साहब ने सुप्रीम कोर्ट को जो डायरेक्टिव दिया है जो उससे उम्मीद बांधी है और यह कहा कि या तो अदालत मंदिर के पक्ष में फसला कर दे या मस्जिद के दावेदार मस्जिद पर दावा छोड़ कर मंदिर बनवा दें और इसके बदले में अयोद्देया में दूसरी जगह मस्जिद बना दी जाए। लोगों में यह तास्सुर जाता है इस बात से कि गोया अयोध्या में कोई दूसरी मस्जिद नहीं है लेकिन वाक्या यह है कि बाबरी मस्जिद के ठीक 250 मीटर के फासले पर एक खानकाह है, मस्जिद है और अयोध्या में तकरीबन 20 मसजिद हैं जो बहुत पुरानी हैं और यह भी हिन्दुस्तान की तारीख की एक अजीबो गरीब बात है कि अयोध्या सिर्फ राम चन्द्र जी की जन्मभूमि ही नही बल्कि शीश अलेह अस्सलाम की कब्र और उनका मजार भी वहां मौजूद है। वह मुसलमानों के लिए भी उतना ही पवित्र रहा है, बौद्ध लोगों के लिए भी उतनी पवित्र रहा है जितना कि हिन्दओं के लिए है और हमें इस पर गर्व होना चाहिए था। होना तो यह चाहिए था कि हम अयोध्या को एक ऐसी यादगार बस्ती बनाकर रखते जो हिन्दुस्तान के सेक्यूलरिज्म की अलामत बन जाती लेकिन वजीर-ए-आज़म साहब ने कहा है कि मस्जिद दूसरी जगह बना दी जाए। महोदया, मामला सिर्फ मस्जिद का नहीं है। मामला यह है कि इस मुल्क में कानून रहेगा या नहीं? मामला बाबर का भी नहीं है। मैंने पहले भी इस सदन में कहा था कि पंजाब में , हरियाणा में हजारों मस्जिदें ऐसी हैं जिनमें

मुसलमान नमाज नहीं पढ़ते हैं वक्फ बोर्ड के कानून से मस्जिदें एलॉट की जाती हैं, उनमें लोग रहते हैं लेकिन मुसलमान किसी न मस्जिद के लिए बाहर नहीं आया, मुसलमान ने दिल्ली के अंदर बीसियों मस्जिदें जो असारे-कदीमा कि तहत आती हैं, उनके बारे में सड़कों पर निकलकर कोई उग्र मतालबा नहीं किया। लेकिन क्योंकि 22-23 दिसम्बर,1949 की रात एक सरकार ने, एक हुकुमत ने जो सिस्टम चलता है इस मुल्क में, उस सिस्टम के चलते वहां मूर्तियां रख दी गई। इस लमहे जब मैं यहां बोल रहा हूं, भारतीय जनता पार्टी की सरकार जो दिल्ली में है, उत्तर प्रदेश में भी है, उसका अदालत में यह हलफनामा लगा हुआ है कि मस्जिद से मूर्तियां निकाली जाएं और मस्जिद को बहैसियत मस्जिद बहाल किया जाए। यह है हम जैसे लोगों का मानना मस्जिद की लड़ाई जो है, बहैसियत मुसलमान, बहैसियत सेक्यूलर हिंदूके मस्जिद को मस्जिद रहना चाहिए, यह बहुत अच्छी बात है लेकिन एक कानून के मुल्क में, संविधान के मुल्क में, हम जैसे लोगों के लिए बहुत बड़ा सवाल यह होगा कि प्रधानमंत्री जी ने जो इंप्रैशन दिया है पूरे मुल्क को कि मस्जिद की जगह मंदिर बन जाए और दूसरी मस्जिद अयोध्या में बना दी जाए, मैं यह कहना चाहता हूं कि मामला दूसरी और तीसरी और चौथी मस्जिद बनाने का नहीं है, मामला सिर्फ और सिर्फ बाबरी मस्जिद का है। बाबर हमारा पूर्वज था यह बात भी गलत है। बाबर मुसलमानों के लिए या इस्लाम के लिए न कोई मज़हबी पेशवा का नाम है, न किसी पीर-पैंगंबर का नाम है, न किसी आईडियल का नाम है। बाबर नाम है हिन्दुस्तान में हुकूमत करने वाले एक बादशाह का जिसका मज़हब तो इस्लाम था लेकिन उसकी हुकूमत इसलाम की हुकूमत नहीं थी। याद रहे कि हिंदुस्तान में मुगलों की आमद, हिंदुस्तान में मुगलों की हुकूमत अकेले मुगलों के आने से नहीं हुई बल्कि यहां के हिंदू राजा मुगलों को हिंदुस्तान में बुलाकर लाए। इस तारीखी सच्चाई से भी इंकार नहीं करना चाहिए लेकिन हमारे जैसे लोगों को कष्ट कब हुआ? हमारे जैसे लोगों को तकलीफ तब हुई जब बाबर का मुकाबला रामचन्द्र जी से किया गया, जब यह कहा गया कि राम का बदला लेना है बाबर की औलादों से"। इसलिए मैंने कहा कि बाबर का मुकाबला हिंदु धर्म के भगवान राम से नहीं किया जा सकता और जिन लोगों ने "राम का बदला लेना है बाबर की औलादों से", यह नारा दिया, हम यहां इस सदन में ही नहीं, सदन के बाहर भी कहते हैं कि औलादों से, यह राजनीति के लिए, सत्ता के लिए, कुर्सी के लिए, उन्होंने रामचन्द्र जी को बाबर के मुकाबले खड़ा करके रामचन्द्र जी का अपमान किया है, उनकी तौहीन की है।

चुंकि आज चुनाव निकट है, उत्तर प्रदेश का चुनाव निकट है, उत्तर प्रदेश में भारतीय जनता पार्टी को मासूम है कि उनकी क्या हैसियत होने वाली है, इसलिए जरुरी था कि एक ऐसे वक्त पर जब मुल्क माशी बदहाली का शिकार है, जब बेरोजगारी अपनी चरम सीमा पर है, एक ऐसे वक्त पर जब हिंदुस्तान गैर-मुल्की ताकतों के पास माशी ऐततबार से गुलाम है, ऐसे वक्त पर धर्म के नाम पर वोट ले लो।

महोदय, मुझे याद आता है ऐसा भी हुआ था । सन् 1984 में किसी बहुत बड़े आदमी न यह कहा था कि वजनी पेड़ गिरता है तो जमीन हिल जाती है। जमीन हिली थी, बेशुमार सिक्ख मारे गए थे और ऐसा ही फिर हुआ है। वह तजुर्बा दोबारा यहां दोहराया गया है। हिंदुस्तान में वज़ीर आजम के बयान के बाद मस्जिद के अंदर इमाम का गला हलाल कर दिया गया, मुरादाबाद में आज भी कर्फ्यू लगा हुआ है, रायबरेली की मस्जिदें तोड़ दी गई। ये सब ऐसा नहीं है कि अचानक हो गया है, यह एक प्लानिंग के तहत , एक मंसूबे के तहत सिर्फ उत्तर प्रदेश के इलेक्शन को मद्देनजर रखकर हुआ है।

कुछ ऐसी मिसालें सामने आई हैं जहां यह देखकर दुख होता है कि हम जिस तबके से आते हैं जिस तरह के लोग हम यहां बैठे हैं और हम अपने ही बीच अपने को धोखा देने का काम करें। बाबरी मस्जिद का मुकाबला सोमनाथ मंदिर से करें यह इंतहाई गैर अकली बातें हैं। सोमनाथ मंदिर पर हमला हुआ, उसे लूटा गया इसकी मज़म्मत हिंदुस्तान के मुसलमानों ने सोमनाथ के लूटे जाने के दिन से आज तक की है और मैं तो यहां तक कहता हूं कि कस्मीर का कोई आतंकवादी भी आज तक यह कहने की हिम्मत नहीं कर सका कि सोमनाथ मंदिर के साथ सही हुआ। फिर सोमनाथ मंदिर की मिसाल बाबरी मस्जिद से दिया जाना गोया हम बे पढ़े लिखे हिंदुस्तान के सामने, गांव में रहने वाले हिन्दुस्तानियों के सामने यह मिसाल पेश करके उसके जहन को परागंदा करना चाहते हैं कि सोमनाथ को भी कभी मस्जिद बनाया गया था। हिन्दुस्तान का बजीरे आजम बाबरी मस्जिद की मिसाल सोमनाथ मंदिर से दें और यह साबित करना चाहें कि कभी सोमनाथ भी मंदिर से मस्जिद बना था और फिर उसे सरकार ने मंदिर बनाया था, चुनांचे इस मस्जिद को भी मंदिर बनाने का काम सरकार करेगी। सोमनाथ मंदिर उस जगह नहीं हैजहां सोमनाथ मंदिर था । सोमनाथ मंदिर भी अपनी जगह से हटकर बना है। लोगों को इतिहास और वाकयातों पर अपनी नजर रखनी होगी। हम यह बताना चाहेंगे आपको कि जिस वक्त अयोध्या में शिलान्यास हुआ था वह बात लोक सभा में भी आई थी, यह बातें यहां भी आई थी। बात क्योंकि रिकार्ड की है और रिकार्ड कम से कम लोक सभा और राज्य सभा में गलत नहीं रहना चाहिए। रिकार्ड यह नहीं है कि प्लॉट नम्बर 586 डिस्पुटेड था प्लाट नम्बर 586 डिस्पुटेड है। यह कब्रिस्तान का हिस्सा है और इस पर उस वक्त भी स्टे था जब बाबरी मस्जिद के बराबर प्लॉट नम्बर 586 पर शिलान्यास हुआ था। उस वक्त मैं फैजाबाद में था । जिलाधिकारी खुद आए थे यह कहने के लिए कि समझौता हुआ है क्योंकि देश के गृह मंत्री मौजूद थे, मुख्य मंत्री मौजूद थे। जिलाधिकारी की हिम्मत नहीं थी कि शिलन्यास को रोक सकता होता। लेकिन हाय, किससे शिकवा करें। प्लॉट नम्बर 586 पर पहला फावड़ा किसी राजनीतिक दल के व्यक्ति से नहीं लगा था बल्कि उस वक्त की सरकार ने मंहत अवैध नाथ से पहला फावड़ा लगवाया था। हम जो बीच के खड़े हुए लोग हैं आज उनके लिए बड़ी परेशानी है, आज उनके लिए फैसला करने में बड़ी दुश्वारियां हैं। इसलिए मौहतरम, मैं आपसे यह भी कहना चाहूंगा कि हम पहले दिन से कहते चले आए हैं कि कानून की बालादस्ती कायम होनी चाहिए। हम पहले दिन से यह कहते आए हैं कि Law and democracy swim together and sink together. जिस दिन हिंदुस्तानी से कानून खत्म होगा यह याद रहे सब को अच्छी तरह चाहें किसी तफ बैठने वाले लोग हों, किसी की ताकत में कुछ कहने के लिए आज मजबूर होते हों लेकिन इस मुल्क में रहने वाली इतनी बड़ी आबादी के साथ अगर यह सोचकर मामला तय किया जाएगा और बाबरी मस्जिद इसलिए तोड़ दी जाएगी कि यह मुसलमानों की इबादतगाह है तो यह आने वाले हिन्दुस्तान के लिए अच्छा नहीं होगा। इसीलिए मैंने बार-बार कहा है कि कानून की बालादस्ती कायम होनी चाहिए। किसी को कानून हाथ में लेने की इजाजत न हो। अरुण जेटली साहब लोक सभा में अपने तीन वज़ीरों के इस्तीफे न हों इसके लिए तो अदालत का सहारा लेंगे लेकिन 6 दिसम्बर,1992 को एकता परिषद में दी हुई यकीन-दिहानी सुप्रीम कोर्ट के अंदर दिया हुआ हलफ नामा, हिन्दुस्तान की सबसे बड़ी अदालती पंचायत को दिया हुआ अहद एक हुकूमत तोड़दे तो फिर किसी से यह उम्मीद नहीं की जा सकती कि हिन्दुस्तान में कानून बच सकता है। यह भी याद रहे कि हम जैसे लोग यह मानते हैं कि बाबरी मस्जिद कल भी बाबरी मस्जिद थी, आज भी बाबरी मस्जिद है और इस वक्त जब हम

यहां सदन में बोल रहे हैं, कपड़े की चादर लगा देने से, उसमें शामियाना लगा देने से मस्जिद की हैसियत खत्म नहीं हो जाती । आज भी उस जगह की हैसियत 22-23 दिसम्बर,1949 की रात की है। इसमें नाजायज तरीके से मूर्तियां रखी हुई हैं। लेकिन यह तो आज भी मस्जिद है और मैं यह इसलिए कह रहा हूं कि 1994 को हिन्दुस्तान के चीफ जस्टिस जिसका अभी हवाला दिया है सिब्बल साब ने कि यह एक रिट पीटिशन दायर हुई बाबरी मस्जिद की शहादत के बाद ठीक अगले दिन सुप्रीम कोर्ट में भूरे वर्सेज स्टेट आफ उत्तर प्रदेश, जिसमें जस्टिस वेंटकटचलैया साहब जो बहुत बड़ा तिलक लगाते थे और अदालत में आते वक्त वह अंग्रेजी सलाम नहीं बल्कि हाथ जोड़ कर नमस्ते किया करते थे, अदालत में आने से पहले घंटे दो घंटे इबादत किया करते थे। उनका यह कहना था और उनका यह जजमेंट था

Those who demolished the Babri Masjid were not Hindus; they were merely miscreants".

उस दिन हमारे दिल में यह यकीन पैदा हो गया कि हिन्दुस्तान से कानून खत्म नहीं होगा और अगर हिन्दुस्तान से कानून खत्म नहीं होगा तो यह फैसला तो फरवरी 1994 में हो चुका है। इसके बारे में जब चीफ जस्टिस ने यह कह दिया कि मस्जिद तोड़ी गई, अब किसी भी फैसले के बारे में इंतजार करना सिर्फ कानून की एक जाब्तगी हो सकती है। लेकिन हिन्दुस्तान की सबसे बड़ी अदालत का फैसला हो चुका है। इसके बाद फिर इस बहस में जाने और वजीरे-आजम साहब के इस बयान पर पूरे मुल्क में खलफशार पैदा होना यह हम जैसे लोगों के लिय़े यकीनन फिक्र की बात है। 24 फरवरी, 1996 को देवकी नंदन अग्रवाल साहब की एक दरख्वास्त हाई कोर्ट बैंच लखनऊ में लगती है। मैं यह बात इसलिए कहना चाहता हूं कि सदन में बैठे हुए जिम्मेदार साहिबानों के सामने यह अदालती सच्चाई भी आनी चाहिए एक मस्जिद नहीं अनेकों मस्जिदें गिर जाएं, गैर आबाद होजाएं, मुसलमान नमाज पढ़े या न पढ़ें , इससे कुछ भी हमारे इस्लाम का हर्ज नहीं होता। मस्जिदे-अक्सा जो मुसलमानों का किबला-ए-अव्वल है जो उनकी अकाइद की बुनियाद है वह यहुदियों के कब्जे में है लेकिन इससे इस्लाम खत्म नहीं हो गया। 6 दिसम्बर, 1992 के बाद टूटने वाली मस्जिदों के बाद हिन्दुस्तान के किसी मुसलमान ने अपना मजहब नहीं बदल लिया। हिन्दुस्तान के बाहर मंदिर टूटे बंग्लादेश में, पाकिस्तान में टूटे लेकिन वे मंदिर ज्यादा बड़े बनाये गये किसी बाहर रहने वाले हिन्दू भाई ने अपना धर्म तब्दील नहीं कर लिया। यह एक दरख्वास्त लगी हाई कोर्ट की लखनऊ बैंच में। ...(**व्यवधान**)...

श्री मनोहर कान्त ध्यानीः भारत में जो तीन हजार मंदिर टूटे हैं वे बने नहीं हैं। ...(**व्यवधान**)...

श्री संतोष बागड़ोदियाः आप क्या मंदिर बनाना चाहते हैं? ...(**व्यवधान**)...

श्री मोहम्मद आज़म खानः मैंने जाकर तो नहीं देखा है, हमारे साथी ने जाकर देखा होगा, लेकिन यह वाकये के खिलाफ बात है, यह सच्चाई के खिलाफ बात है। पहली बात तो यह है कि ऐसी है नहीं और अगर ऐसा है तो उसकी निन्दा होनी चाहिए। वह गलत है, एक गलत काम के लिए हम भी गलत काम करें यह अच्छी परिपाटी नहीं होगी, यह अच्छी बात नही होगी। ...(**व्यवधान**)...

श्री मनोहर कान्त ध्यानीः जो भारत माता को डायन कहते हैं..। ..(**व्यवधान**)...

श्री मोहम्मद आज़म खानः यह भी गलत है, यह भी गलत है, यह भी गलत है और मैं चाहूंगा कि आप अपनी दुकान में कुछ और सामान भी रखिए। देश बहुत बड़ा है। अब इस मुद्दे पर देश को खत्म मत करिए। मुसलमान सड़कों पर न आया, न आएगा। हम तो कल भी यही कहते थे कि अदालत का फैसला माना जाना चाहिए। मान्यवर, हम कल भी यही कहते थे और आज भी यही कहते हैं। ...(**व्यवधान**)...

श्री मनोहर कान्त ध्यानीः ये दुकान चलाये। ...(**व्यवधान**)...

उपसभाध्यक्ष(श्री मोहम्मद सलीम): आप बैठ जाइये।

श्री मोहम्मद आज़म खानः मान्यवर, देवकी नंदन अग्रवाल साहब की ओर से हाईकोर्ट में जो रिट दाखिल हुई उसमें यह कहा गया कि राम लला के दर्शन 50 फीट से होते हैं काफी दूरी है इस दूरी को कम कर देना चाहिए। यह मांग की गई कि यहां पर टायलेट्स बना दिए जाएं, यह भी मांग की गई कि जूते काफी फासले पर उतारे जाते हैं जूते करीब लाकर उतारने की इजाजत दी जाए, यह भी मांग की गई थी कि यहां पर कुछ दुकान बनाई जाएं और एक मांग यह भी थी कि जो सेक्योरिटी अरेंजमंट है इस सेक्योरिटी असेंजमेंट को भी खत्म कर दिया जाए।

[**उपसभाध्यक्ष महोदया पीठासीन हुई**]

देवकी नंदन अग्रवाल साहब ने यह दरख्वास्त हाई कोर्ट बैंच में लगाई। हाई कोर्ट बैंच ने एक फैसला दिया कि 50 फीट के बजाय इस दूरी को 25 फीट कर दिया जाए और थोड़ा जूते करीब उतारने का भी प्रॉवीजन कर दिया जाए, सिक्योरिटी के इंतजामात को खत्म कर दिया जाए वगैराह, वगैराह। लिहाजा इस फैसले को सुप्रीम कोर्ट में चैलेंज किया गया और सुप्रीम कोर्ट ने अपने एक आदेश के जरिए से यह कहा कि हाई कोर्ट बैंच ने जो कुछ कहा है वह बिल्कुल गलत है और वही स्टेट्स कायम रहेगा, कोई उसमें किसी किस्म की तब्दीली नहीं होगी और वह स्टेट्स आज भी कायम है। इसलिए जरुरी होता है कि हम कानून की बाला द्सती को कायम रखे और कानूनी बालादस्ती उसी वक्त कायम रहेगी जब सत्ता पक्ष के लोग भी, विपक्ष के लोग भी और इस सदन के बाहर बैठे हुए लोगों को भी इस देश को चलाने वाले लोग यह समझाने में कामयाब हो जाए कि आस्थाओं से बड़ा देश है। अगर कोई मुसलमान अपनी आस्था यह ज़ाहिर करे कि किसी मंदिर में मस्जिद था तो मैं पहला मुसलमान हूंगा जो यह कहूंगा कि ऐसे किसी शख्स की जुबान को कलम कर देना चाहिए जो किसी इबादतगाह पर दावा करता हो।

लेकिन इसका हरगिज यह मतलब नहीं होता कि ताकत और तादाद के बल पर, इसका हरगिज यह मतलब नही होता कि ज्यादा होने के बल पर और 6 दिसम्बर, 1992 को ऐक्ज़ीक्यूटिव ऑर्डर जारी करके कि कोई मुसलमान अयोध्या में दाखिल नहीं हो सकता, उन पर पाबंदी लगाकर बाबरी मस्जिद को शहीद कर दिया जाए, बाबरी मस्जिद को तोड़ दिया जाए। यह न तो अखलाक के दायरे में आता है , न किसी मजहब के दायर में आता है, न किसी जाति के दायरे में आता है और न ही किसी कानून के दायरे में आता है। चुनांचे ऐसे हालात को ज्यादा बिगाड़ने से बेहतर होगा, बाबरी मस्जिद और राम जन्म भूमिके नाम पर अगले चुनाव लड़ने से बेहतर यह होगा कि और जो बहुत से सवाल हैं –मेरे जैसा आम आदमी आज हड़तालों के इस शहर में, नारे बा़जियों के इस शहर में यह सोचने के लिए मजबूर हो जाता है कि मुल्क के सामने बहुत से चैलेंजिज़ हैं। कारगिल की पहाड़ियां भी हैं, मुल्क की सरहदें भी हैं। आज हम 54 साल

की आजादी के बाद भी यह तय नहीं कर सके और यह भी नहीं सोच सके कि वह दुनिया जो ओज़ोन लेयर की मरम्मत करना चाहती है, वह दुनिया जो ओज़ोन लेयर की रिपेयर केलिये आज परेशान हो, जो चांद के अन्दर होटल बनाना चाहती हो, आज उस दुनिया की सबसे बड़ी जमहूरी आबादी यह तय नहीं कर पायी है कि साढ़े पांच सौ साल पुरानी इमारत मंदिर थी या मस्जिद थी। इस पर फैसला लेंगे। इसी के साथ मैं मोशन की हिमायत करता हूं और उम्मीद करती हूं कि उत्तर प्रदेश का चुनाव अटल बिहारी वाजपेयी जी, लाल कृष्ण आडवाणी जी, मुरली मनोहर जोशी जी और उमा भारती जी बाबरी मस्जिद और राम जन्म भूमि की लाशों पर नहीं कराएंगे बल्कि इंसानों की मसाईल पर कराएंगे। बहुत-बहुत धन्यवाद।

SHRI GOPALSINH G. SOLANKI (Gujarat): I have a point of order for clarification purpose. Mr. Azam Khan has said that the Somanath temple is not at the same place where it was. If that is not true, where was it then? I have read the history of Somanath, about its reconstruction and renovation. It was damaged by the Mughal invaders, *{Interruptions)* It was invaded by Mohammed Ghazanavi.

प्रो. रामगोपाल यादव: महोदया, मैंने उस पुराने टूटे हुए मंदिर में पूजा की है। नया मंदिर समुद्र के किनारे अलग बना हुआ है। ...(**व्यवधान**)... आप क्या बात कर रहे हैं?

एक माननीय सदस्य: मोहम्मद गज़नवी मुगल नहीं थे।

THE DEPUTY CHAIRMAN: The Somanath temple was raided seventeen times by Mohammed Ghazanavi. He was not a Mughal; he came from Centra! Asia. *(Interruptions)* That is only history. I am not concerned witri it just now. ! am more concerned with the present situation in the House now. *interruptions)* I am concerned with the present and the future. I still fcave got fourteen names, *interruptions}* How can it be tomorrow? Tomorrow there will be only reply.

SHRI O. RAJAGOPAL : Madam, the understanding was that the discussion will be completed today, and tomorrow, there win: be reply by the Prime Minister, reply by the mover and voting. *(Interruptions)*

THE DEPUTY CHAIRMAN: It is only 6.30 now and we can have some more speeches. When we agree on something in the Chairman's
Chamber, let us...*(Interruptions)*

SHRI RAMAKRISHNA HEGDE (Karnataka): We have been discussing this matter since morning. I See that everybody is tired. Let us take it up tomorrow so that adequate time is given,(*Interruptions)*

THE DEPUTY CHAIRMAN: He hardly comes and says something in the House. Have the courtesy of listening to this at least.

SHRI RAMAKRISHNA HEGDE: Six days of this Hous e have been wasted for nothing. For the first time, after the Session started, some useful discussion is taking place. Therefore, let the Members, who \ vould like to participate, be given an opportunity. There is no hurry. Let us take up this matter tomorrow.

THE DEPUTY CHAIRMAN: Thank you very mud 1 for your suggestion. Let me first announce what the record says. Congre K» is minus nine minutes; BJP is minus five minutes; CPI(M) has got nine mof; minutes left. The TDP has 15 minutes, the RJD is minus two minutes, the DMK is minus two minutes. Now, this is the situation. ! have got many names. *(Interruptions)..*

SHRI RAM JETHMALANI (Maharashtra): Madam, Independent Members are also there. . *interruptions)....*

THE DEPUTY CHAIRMAN: This is about the parties whose time is over. I have also to announce that there are other parties . *(Interruptions)...* I am just announcing. *(Interruptions)....*Janata Dai's time is there, AlADMK's time is there, Shiv Sena's time is there, 8 minutes are for the Akali Dal, and then there is time for the UPG and others. Mostly, I have. *(Interruptions)....* Let me finish. . *(Interruptions)...A* think in one second nothing is going to happen. *(Interruptions)...* Mr. Jethmalani, your name is here. . *(Interruptions)...* If you want i can read out the names of the Members which are before me on the record. I have the names of independents and others who have given their names. *(Interruptions)....* A few political parties are also there. . *interruptions)....*So, I told you that there are 13 or 14 more names. . *interruptions)...* Your name is there. *(Interruptions)...* We have to resolve this issue first. *(Interruptions)....*

SHRI O. RAJAGOPAL: Madam, may I make one submission? *(Interruptions)...* Madam, yesterday when it was decided to take up this issue, there was a clear understanding that we would finish this discussion today for which we are prepared to sit late up to 8.00 or 8.30 or till the discussion is over and tomorrow we will have the intervention of the Prime Minister and reply of Pranab Babuji and if necessary, the voting. This is the understanding. Tomorrow afternoon, we will have to take up two legislations and finish the rest of them. We have not finished any legislative business. Therefore, the clear understanding was that at least for the legislative work, we will have tomorrow afternoon. If that time is to be made available, then this discussion must be completed today. Therefore, I think we should sit late. . *(Interruptions)....*

THE DEPUTY CHAIRMAN: We are spending more time in saying whether we should talk or we should not talk. We are spending more time because some Members say that they want to speak and some Members say that they do not want to speak. By this time, I would have had the speech of Maulana Obaidullah Khan Azmi. आज़मी साहब, बोल दीजिए, आप अपनी तकरीर तो कर दीजिए। आपके आठ मिनट हैं, आठ मिनट बोल दीजिए। यह मसला आठ मिनट के बाद भी उठा सकते हैं। बोलिए, आज़मी साहब । अगर सभी लोग अपने टाईम पर बोले, टाईम के अंदर बोलें तो ठीक है, यह पूरा हो जाएगा। टायर्ड तो सभी हैं, हम लोग नहीं है क्या?

†**मौलाना ओबैदुल्ला खान आज़मी**: मोहतरमा डिप्टी चेयरमैन साहिबा,

सब हमारी खैर-ख्वाही के आलम्बरदार थे मैं चेयर की भरपूर तवज्जह चाहूंगा।

उपसभापतिः मैं सुन रही हूं, आप बोलिए।

†**मौलाना ओबैदुल्ला खान आज़मी**: शुक्रिया मोहतरमा। मैं श्री प्रणब मुखर्जी के जरिए आए हुए इस मोशन की हिमायत में अपनी पार्टी की तरफ से बोलने जा रहा हूं। जो बहस दोपहर से चल रही है, वजीरे-आज़म के बयान औरतीन वज़रा के इस्तीफों के सिलसिले में काफी नोक झोक हुई। शरमा के सूरज ने अपना मुंह छिपा लिया मगर रात की सियाही में सदाकत के उजाले को तलाश करने के लिए यह पार्लियामेंट अभी तक बैठी हुई है।

"सब हमारी खैर-ख्वाही के आलम्बरदार थे,

सबके दामन पर हमारे खून के धब्बे मिले"।

सरदार जी, ये आपके मुताबिक नहीं है, खुली दाढ़ी और बन्द दाढ़ी की ही तो परेशानी है इस देश में। और कौन परेशान है, ये दोनों ही परेशान हैं और कोई परेशान नहीं है। किसको कातिल मैं कहूं, किसको मसीहा समझूं, सब यहां दोस्त ही बैठे हैं, किसे क्या समझूं? मोहतरमा डिप्टी चेयरमैन साहिबा, सच्चाई से परे जब कोई भी बहस होगी जुल्फे महबूब की तरह उसका सिलसिला दराज तो हो सकता है मगर सच्चाईयां छनकर सामने नहीं आसकती। जिस तरह से इल्जाम दर इल्जाम खुसूसियत के साथ हुक्मरां पार्टी और मेन ऑपोजिशन पार्टी की तरफ से एक दूसरे पर इल्जाम लगते आ रह है, ये लोग यह न समझें कि देश के अवाम नादान हैं, देश की जनता नासमझ है और यही लोगसमझदार हैं। देश के अवाम अच्छी तरह समझ रहे हैं कि किस तरह मुल्क के अवाम को बेवकूफ बनाकर हर दो जानिब सत्ता की रोटिया सेकने की तैयारियां की जा रही है। मोहतरमा, मस्जिद टूटी हमारी, एक पक्ष ने तुड़वाया और एक पक्ष ने तोड़ा और हाउस में खड़े होकर दोनों ड्रामा कर रहे हैं। एक दूसरे पर इल्जामात की बौछार कर रहे हैं। तारीख का दर्पण बड़ा बेरहम होता है।

श्री एस.एस.अहलुवालिया: ड्रामा शब्द ठीक नहीं है।

THE DEPUTY CHAIRMAN: Drama is not unparliamentary. *iinterruptkms)* Now, please don't disturb.

---

† Transliteation of the Speech in Persian script is available in the Hindi vesion of the Debate.

मौलाना ओबैदुल्ला खान आज़मी: मैं यह अर्ज करना चाहता हूं कि तारीख का दर्पण बड़ा बेरहम होता है। उसमें जो तस्वीरें आती हैं उनको छिपाया नहीं जा सकता । अभी-अभी यहां गुफ्तगू हो रही थी कि जो कुछ भी हमारे इन वजीरों ने अयोध्या की जमीन पर जिन अल्फाज को अदा किया था, उन्हें कैमरे विडियो कैसेट में अपने सीने में कैद कर रखा है। ठीक इसी तरह से शिलान्यास का पसमंजर भी कैमरे में कैद है। अयोध्या से आपने मकसद बरारी के लिए हिन्दुसान की सर जमीन पर वोट बटोरने के लिए अयोध्या से इलैक्शन का मूवमेंट भी कैमरे मेंकैद हैं। अवाम के दिलो-दिमाग में बाबरी मस्जिद की तबाही के वक्त , बाबरी मस्जिद को शहीद करने वालों के जालिमाना रवैया भी कैद हैं। उनके हाथ पैर रोके जा सकते थे। वह हुकूमत बेबसी के साथ इसी दिल्ली की सरजमीन पर खराटे की नींद सो रही थी, वह मंजर भी कैद है इसलिए इल्जाम दर इल्जाम में हमारे जख्मों पर नमक छिड़कने की कोशिश की जा रही है। हमारे लिए यह बहुत अफसोसनाक पहलू है। मगर हिन्दोस्तां की सरजमीन पर कानून की हुक्मरानी जरुर रहेगी। यह मुल्क इंसाफ की कदरों से कभी इंशा अल्लाह खाली नहीं होगा। इसलिए कि इस मुक में जिन अजीम हस्तियों के नाम पर आज आपस में जंग हो जाने का माहौल पैदा किया गया है, वे अजीम हस्तियां खुद कानून इंसाफ की ऐसी मुहाफिज हस्तियां ती जिन्होंने दुनिया को सैटिस्फाइड करने के लिये अपने वजूद की भी कुर्बानी दी, अपनी ख्वाहिश की भी कुर्बानी दी और अपनी वासनाओं का भी बलिदान दिया था । इसलिए अपनी ख्वाहिश पर हिन्दुस्तान की इज्जत आबरू का सौदा करना इस पक्ष को जेबा देता है और न उस पक्ष को भी जेबा देता है।

अपनी सत्ता की रोटियां सेकने के लिए राम के नाम को, मस्जिद को, मुसलमान को, हिन्दुस्तान को, हिन्दुओं को और जात-पात के नाम पर इस मुल्क की मान-मर्यादा को तबाह करना अच्छी रहबरी और अच्छी नेतागिरी का प्रदर्शन नहीं है। मैं यह अर्ज करना चाहता हूं कि बाबरी मस्जिद के सिलसिले में मेटर बहुत साफ है। मालूम नहीं क्या हो गया था प्राइम मिनिस्टर साहब को जो सारी दुनिया से अपनी शराफत की वाहवाही लूट रहे थे, मालूम नहीं किस माहोल में उन्होंने यह बात कह दी कि बाबरी मस्जिद और राम जन्म भूमि से मूताअल्लिक यकिनन उनकी जबान से निकला हुआ जुमला फिकापरस्ती का मंजर बनकर सामने आता है । ऐसा लगता है कि जैसे किसी एक तबके के वे प्रधान मंत्री हैं, हिन्दुस्तान के प्रधान मंत्री होने से उनका वास्ता नहीं है। मैं नहीं समझता, आज़म भाई ने ठीक कहा था उनकी शराफत, उनके बड़प्पन और उनकी उस जहनियत का पता लोगों को बहुत जल्दी चल गया। काश थोड़े दिनों तक, कम से कम इतने दिनों तक तो वे अपने आपको छुपाकर रखते जितने दिनों तक सेक्युलरिज्म के पर्दे में हिन्दुस्तान की सरजमी पर हिन्दुत्व की सारी राहें हमवार करने के लिये हमारी दाहिनी साइड के लोगों ने वर्क किया वरना मैं पूछना चाहता हूं कि आज बीजेपी पर इल्जाम लगाया जाता है कि बीजेपी हिन्दुत्व का कारोबार कर रही है। यकीनन कर रही है, मगर मैं पुछना चाहता हूं कि यह हिन्दुसान हिन्दू राष्ट्र है या सेक्यूलर राष्ट्र है। अगर सेक्युलर राष्ट्र है तो सेक्युलर राष्ट्र की परिभाषा क्या होती है ? से सेक्युलर राष्ट्र की संपत्ति पर किसी भी धर्म और कर्म का चिह्न नहीं लगना चाहिए। आज मैं यह नहीं पूछना चाहता कि हिन्दुसान के कितने थानों में मंदिर बने हैं, मैं यह पूछना चाहता हूं कि कितने थाने बाकी रह गए हैं जिनमें मंदिर नहीं बने हैं? अगर वे हिंदू राष्ट्र के थाने हैं तो मुझे मंदिर पर भी आपत्ति नहीं है लेकिन अगर सेक्युलर राष्ट्र के थाने हैं तो उन थानों में मुझे मंदिर पर भी आपत्ति है, मस्जिद पर भी आपत्ति ह, गुरुद्वारा पर भी आपत्ति है, गिरिजाघर पर भी आपत्ति है। जिसे यह सब कुछ बनाना है वह अपनी जमीन पर बनाए, अपने

बाप-दादा की जमीन पर बनाए। इस सेक्युलर संपत्ति पर इस तरह की मजहबी इमारतों को खड़ा करना किसी एक मजहब की हिमायत में हिन्दुसतान को ले जाने के मुतराबिक है इसलिए कांग्रेस और बी जे पी ये दोनों अपनी सफाई न दे तो बेहतर होगा कि कौन कितना बड़ा मुजरिम है, किसने कितना बड़ा जुर्म किया है, किसने कितना बड़ा एक्सप्लोएट किया है, यह तारीख तय करेगी कि इन हजरात ने मुल्क के नाम पर सीधे-साधे आवाम को, मस्जिद के नाम पर, धर्म के नाम पर, सोशलिजम के नाम पर, कम्युनल्जिम के नाम पर किस तरह से इन मुश्किलात की मंजिलों से गुजरा है, इसलिए मैं इतनी बात कहना चाहूंगा कि प्राइम मिनिस्टर साहब ने हम सब पर अहसान किया है, प्राइम मिनिस्टर साहब ने तकरीबन सारी पार्टियों पर बयान देकर अहसान किया है। हर पार्टी सत्ता की रोटी को सेकने के लिय़े प्राइम मिनिस्टर के बयान को यहां पर लाई है। सबको वोट की फिक्र लग गई है और वोट किसका चाहिए मुसलमान का। सबको फिक्र है मुसलमानों के वोट की इनको भी मुसलमानों के वोट की फिक्र है उनको भी मुसलमानों के वोट की फिक्र है हमारी पार्टियों को भी मुसलमानों के वोटच की फिक्र है लेकिन मुसलमानों की फिक्र किसी को नहीं है, मुसलमानों की मशीअत की फिक्र किसी को नहीं है, मुसलमानों के मान-सम्मान की फिक्र किसी को नहीं है, मुसलमानों के उज्जवल भविष्य की फिर्क किसो को नहीं है, मुसलमानों की जबान की फिक्र किसी को नहीं है, अगर फिक्र है तो इस बात की मुसलमानों के वोट कैसे मिले? तबर्रुक इसे बना दो, प्रसाद बना दो, अपनी-अपनी जात-बिरादरी और धर्म के नाम पर, कर्म के नाम पर, सेक्युलरिज्म के नाम पर, कम्युनल्जिम के नाम पर, कम्युनल्जिम के नाम पर लूटते जाओ और मुसलान तो तबर्रुक है ही, प्रसाद है ही, जितना नोच सकते हो इसको नोच लो। मैडम, मैं आपसे यह अर्ज करना चाहता हूं कि आज जिस तरह देश में जात बिरादरी और धर्म की राजनीति हो रही है, हर कम्युनिटी का आदमी अपने-अपने लीडर की रहबरी में गेम प्ले कर रहा है, गेम खेल रहा है और जब सब के सब प्लेयर बन कर खेल रहे हों, सबके सब प्लेयर बन गये हों तो उन्हें वाहवाह बोलने वाला भी कोई होना चाहिए। सब प्लेयर बन गए हैं, अकेला मुसलमान हिन्दुस्तान का तमाशबीन बना हुआ है इसलिए सब अपने-अपने चौके-छक्के लगा मुसलमानों को रिझा रहे हैं कि हम बहुत अच्छा खेल रहे हैं। हिन्दुस्तान के मुसलमानों को अब उनकी आंखें खोलनी चाहिए और हिन्दुस्तान के मुसलमानों को भी अब सिर्फ तमाशबीन बनकर नहीं रहना चाहिए बल्कि अपने आपको प्लेयर बनाकर हिन्दुस्तान की तामिरशे-तरक्की में खड़ा रहना चाहिए ताकि लोग मुसलमानों के वोट को बंधुआ मजदूर समझकर मुसलमानों की मस्जिद तोड़ने और तुड़वाने का काम न करें। प्रधान मंत्री जी को अपने कद के एतबार से यह बयान जेब नहीं देता था, पूरे मुल्क और पूरी दुनियां में मिसाल कायम की कि हिन्दुस्तान का प्रधानमंत्री पक्षपात की बुनियाद पर बयान दे रहा है। मंदिर और मस्जिद की इससे पहले जो तस्वीर उनकी रही है वह बड़ी खूबसूरत तस्वीर रही है। इससे पहले जो उनके बयानात रहे हैं बड़े निष्पक्ष बयानात रहे हैं। मैं उसी शखसियत से यह मुतालबा करुंगा कि हिम्मत हो तो अपने इस बयान को बदलिए, अपने इस पान पर शर्मिन्दगी का इजहार कीजिए। आप जैसे बड़े आदमी को यह बात जेब नहीं देती कि हिन्दुस्तान की रहबरी करने की बजाय आप किसी एक पक्ष की रहबरी करे। बाबरी मस्जिद जहां थी वहां वह सुबहे कयामत तक रहेगी। अगर जोर-जबर्दस्ती के जरिये किसी चीज पर कब्जा कर लिया जाए तो यह कब्जा करने वाले लोगों की संपत्ति नहीं हो सकती, चीज नहीं हो सकती । आज तारीख के हाथों में वक्त का यह खिलौना चला गया है। तारीख इसका फैसला करेगी। हम तमाम लोग हिन्दुस्तान की अदलिया में भरपूर यकीन रखते हैं। हमारा मुतालबा यह है कि राम

जन्म भूमि और बाबरी मस्जिद के नाम पर सियासी सत्ता की रोटियां सेकने की बजाय अदालतें उज्मा के ऑर्डर और हुक्म का इंतजार किया जाए और मुल्क की अदालत जो हुक्म दे दे उसे ईमानदारी के साथ हिन्दुस्तान के उज्जवल भविष्य की खातिर कबूल कर लेना चाहिए। थैंक यू।

SHRI N. THALAVAI SUNDARAM (Tamil Nadu): Madam Deputy Chairman, I thank you for giving me an opportunity to speak on this Motion. I support the Motion moved by Shri Pranab Mukherjee, and strongly oppose the statement made by the Prime Minister. In our country, there are different kinds of religions and parties. As far as the Constitution is concerned, article 26-29 clearly speak of protection of minority communities. Madam, the Prime Minister's statement has sent wrong signals to the country. Our learned friends say that they are protecting the minorities. As far as our State is concerned, i will give you one example. This is the month of Ramzan and Christmas. Every political party is hosting iftar parties. An incident took place in our State. On 18.1.99, our party hosted an iftar party at Chennai. A High Court judge attended the function. His name is Mr. Wahad. The next day, on 19.1.99, some rowdies demonstrated with black flags and banners in front of his house. This is the way! Then, immediately ,the Commissioner of Madras made a statement and arrested a person, but immediately released him. Till date, they have not taken any action against this man. I would like to ask the Government how they are protecting the minorities. One of the NDA partners made a statement that the RSS is an octopus. It has got several arms, and one of the arms is the BJP. In 1998, the Chief Minister of Tamil Nadu made a statement that the RSS is an octopus. Now, my learned friend says that they are supporting the BJP. *(Interruptions)* They are supporting the NDA. *(Interruptions)* Yes, you are one of the partners, *interruptions)* The Prime Minister of the NDA is from the BJP. *interruptions)* Madam... *interruptions)* Madam,.. *interruptions)*

THE DEPUTY CHAIRMAN: Now, please... *(Interruptions)* Just one minute. I will suggest that you directly speak on the motion before the House. Please do not take the route via Tamil Nadu.

SHRI N. THALAVAI SUNDARAM: Yes, Madam. I am not taking that route. *(Interruptions)* Madam, I want to reply to the statement that my learned friend has made. He made a statement that the objective of the NDA Government was to promote the country's development. What development is taking place in the country? Closing of factories! In Ooty, they are closing the Hindustan Photo Films. The Government of Tamil Nadu passed a resolution in the Assembly not to privatise the Salem Steel Plant, which is under the SAIL. That is ine. development under the NDA. Now,

now are they protecting the minorities? *(Interruptions)* It is the statement made by Shri M. Venkaiah Naidu. The Chief Minister made a statement. There was a public meeting at Marina Beach. He made a statement. Now, my learned friends say that they have to protect all the religions. All MPs of the DMK were there at the Marina Beach. The Chief Minister made a long speech. During his speech, he reffered an old story, *l/nterruptions)* There is an old story. There were three men, one man was a Christian, one man was a Muslim and the other was a Hindu. These three men were travelling in a boat, *l/nterruptions)* I am concluding. You celebrated the Mupperum Viz ha at Marina Beach. Your Chief Minister made a statement. *l/nterruptions) .* No, no, it is another incident, *l/nterruptions)* How are you criticising our *reWgious...(Interruptions)*

SHRI V.P. DURAISAMY : How long can we tolerate, Madam? *l/nterruptions)*

SHRI N. THALAVAI SUNDARAM: They were travelling in three boats. Three men were travelling in the boat. One man was a Christian, and the other man., *l/nterruptions)* This is not my statement. This statement was made by the Chief Minister of Tamil Nadu, *l/nterruptions)*

SHRI V.P. DURAISAMY: Madam, how we can tolerate this? He is telling some story. We are seriously discussing this motion. I Seek your protection, Madam.

THE DEPUTY CHAIRMAN: Mr. Sundaram, what are you speaking? *l/nterruptions)*

SHRI N. THALAVAI SUNDARAM: Madam, they want to protect the minorities! My learned friend says. (Interruptions) No, no. *l/nterruptions)*

SHRI C.P. THIRUNAVUKKARASU: He is travelling somewhere, Madam, *l/nterruptions)*

SHRI N. THALAVAI SUNDARAM: They have the protection of the NDA Government, *l/nterruptions)* In a public meeting, a statement was made by the Chief Minister of Tamil Nadu that three men were travelling in a boat. One boat man was a Hindu, the other man was a Christian and the third man was a Muslim. Suddenly, there was a crack in the boat. The Muslim remembered his 'Allah ' to help him out. Immediately, Allah came to his help. The Christian prayed to Jesus and, immediately, Jesus also came to his help. Similarly, the Hindu prayed to'Vmayaka" This story was narrated by the Chief Minister of Tamil Nadu. Immediately, 'Vinayaka* said, 'no, no,

I won't help you because you belong to the Hindu religion. On every Vlnayaka Chathurthi, you take my idol and immerse it in the river. Now, they are criticising...*(Interruptions)*

THE DEPUTY CHAIRMAN: Mr. Sundaram, how is this story connected with this motion? *(Interruptions)*

SHRI N. THALAVAI SUNDARAM: Madam, *(Interruptions)* I will explain it.

THE DEPUTY CHAIRMAN: I will handle it. *iInterruptions)* Please take your seat.

SHRI N. THALAVAI SUNDARAM: *Madam..interruptions)*

THE DEPUTY CHAIRMAN: Let me have my say. *interruptions)* Mr. Thalavai Sundaram, just a minute. Shall I give you an advice?. Atleast, I am older than you and I have also»more experience than you, of this House. I would like to give you one advice. Listen to me seriously. By making such a statement, you are making yourself a laughing stock of everybody. Because nobody is serious with you. *iInterruptions)* Just, don't clap please. *interruptions)* No, I did not say anything in your favour. You also make yourself a laughing stock. It made me feel very bad *(Interruptions).* Please listen to me. The subject is so different. When, even/time, you try to bring Tamil Nadu into it, you lose the importance of the subject. When you are allowed to speak on the Motion which has been moved, you should speak on that subject. What you are saying is irrelevant. If you push me too much, I will get it out of record.

SHRI N. THALAVAI SUNDARAM: Okay, Madam. I will come to the point. Now, our learned former Minister of Law, Shri Jethmalani, has given his legal opinion in 1990 on the Masjid's demolition. It says " The Indian Penal Code makes it a serious criminal offence to pull down any place of worship. It is no defence in law that the place of worship was constructed five hundred years ago on the site of another demolished place of worship belonging to the community of the accused. The throngs that threaten to converge on Ayodhya and pull down the mosque will, in the eye of law, be an unlawful assembly.." It will attract severe action. This opinion was given by a senior Member of this House. A statement was also made with regard to this issue. It says, I am quoting from the 'Express', "I find a prima facie case to charge Bala Saheb Thackeray, L.K. Advani, Kalyan Singh, Vinay Katiyar and others, under Sections 147, 153(A), 153(B), 259, 295(A), and 605 read with Section 120 (B) of the Indian Penal Code." I

would like to know from the hon. Minister whether this issue is being raised for political purposes. Whether the interpretation of offence is entirely different so far as the BJP is concerned, the NDA is concerned. This is a criminal offence, i would like to know from the former Minister of Law whether it is an offence under the IPC or not. This statement was made by our former Minister of Law and a senior Member of this House. Therefore, I would request the Minister of Law -- the hon. Minister is sitting here --you should not use the Indian Penal Code and the Cr.PC for one purpose, so far as the NDA is concerned and for other purposes, when it comes to other political parties. Madam, a lot of Ministers in the present Government are facing charges. Before he concluded, he was saying that his Government has been in office for the last two years only. What is the charge? What is the offence? A lot of legal opinions are also there. I say this is the offence, and whether they have committed any offence or not, that will be decided by the High Court. N^w, the matter is pending before the Allahabad High Court. Recently, the Law Minister visited Chennai where he made a statement that more than a lakh cases were pending in our courts, and the Government wanted to set up special courts in order to dispose them of. I request the hon. Minister to at least dispose of this case on a priority basis. Thank you, Madam.

एक माननीय सदस्य: 28 मिनट बोलेंगे।

THE DEPUTY CHAIRMAN: I have to minus that time from this. श्री संजय निरुपम, आपके पास भी आठ ही मिनट हैं। तो कृपया अपनी स्पीच को उसी के टाइम में बांध लीजिए। ये सब लोग आठ-आठ मिनट ही बोलेंगे।

श्री संजय निरुपम: उपसभापति महोदया, पिछले महीने जब सदन शुरु हुआ था तो सदन शुरू होने के पहले हफ्ते की एक चर्चा मुझे याद आ रही है। काश्मीर में यूनिलेटरल सीज फायर के ऊपर चर्चा हो रही थी। पूरे सदनने सरकार के इस निर्णय का स्वागत किया था और मुद्दा यह नहीं था कि उग्रवादियों के खिलाफ सरकार ने यह निर्णय लिया, उग्रवादियों को सहयोग देने की बात की जा रही है, मुद्दा यह था कि रमजान का महीना है, पवित्र महीना है और ऐसे पवित्र महीने में कम से कम गलत बातें नहीं होनी चाहिए, कम से कम ऐसी बातें नही होनी चाहिए जिससे मुस्लिम समाज को ठेस पहुंचे, तकलीफ हो। उसी रमजान के महीने में ज्यादा से ज्यादा हफ्ते भर बाद पिछले 10-12 दिनों से हमारे देश में नये सिरे से हिन्दू-मुस्लिम विवाद खड़ा किया गया। हमारे गृह मंत्री लाल कृष्ण आडवाणी, मानव संसाधन मंत्री डा. मुरली मनोहर जोशी, सुश्री ऊमा भारती- इन तीन मंत्रियों के इस्तीफे के प्रश्न पर एक नये सिरे से रमजान की पवित्रता को भंग करने का कार्यक्रम चालाया जा रहा है।

श्री बालकवि बैरागी: महोदया, यह आपत्तिजनक है। यह कैसे हो सकता है कि सदन की कार्यवाही चलने में रमजान की पवित्रता अपवित्र हो सकती है ...(**व्यवधान**)... मैडम, यह बहुत आपत्तिजनक है।

श्री खान गुफ़रान ज़ाहिदी(उत्तर प्रदेश)**:** रमजान हमारा अपना प्रश्न है।

श्री बालकवि बैरागी: यदि हम सदन के भीतर ...(**व्यवधान**)...

श्री संजय निरुपम: मैडम, मैं रमजान की पवित्रता की बात कर रहा हूं और उस पवित्रता से आप भी वाकिफ हैं और उसी पवित्रता के लिए आप भी लड़ते हैं। क्यों लड़ते हैं मैं नहीं जानता ...(**व्यवधान**)...

श्री बालकवि बैरागी: मैडम, सदन के भीतर किसी नियम के अंदर चर्चा होने से रमजान की पवित्रता भंग नहीं होती।

उपसभापति: ये जो आप कनेक्शन जोड़ रहे हैं यह कहीं जुड़ा नहीं बराबर।

श्री संजय निरुपम: मैडम मैं फिर से समझाने की कोशिश करता हूं। मुद्दा यह है कि रमजान के मुद्दे पर जब यूनिलेटरल सीज फायर हुआ तो बड़े प्यार से कहा गया कि रमजान एक पवित्र महीना है और इस महीने में अगर मुस्लिम समाज को आप थोड़ी सी खुशी दे रहे हैं तो यह बहुत अच्छी बात है। उनके खिलाफ कोई काम्बिंग आपरेशन नहीं होना चाहिए ...(**व्यवधान**)...

उपसभापति: मुझे उनका फारमूला सुनने दीजिए।

श्री संजय निरुपम: लगता है इफ्तार में जाने की जल्दबाजी है उन लोगों को।

उपसभापति: नहीं नहीं, इफ्तार क्या, यहां बेचारे वे बैठे हैं। उन्होंने पानी से रोजा इफ्तार है। अब वे यहां बोलने वाले हैं।

श्री संजय निरुपमः पानी से रोजा उतारा है। देखिए कितनी तकलीफ में हैं लोग। एनीवे। पिछले दस दिनों से हमारे सदन और दूसरे सदन की कार्यवाही को रोका गया। इस सदन में सिर्फ बाबरी मस्जिद नहीं जैसे कि कहा गया एक सदस्य की तरफ से कि और भी मसायल हैं इस देश में। सचमुच बहुत सारे मसायल हैं हमारे देश में। किसानों के मुद्दे पर चर्चा हो रही थी। पैट्रोलियम प्राइसेज का मुद्दा यहां पर उठा था। चीप इम्पोर्ट हो रहा है। भारत के बाज़ार बरबाद हो रहे हैं ,उस मुद्दे पर हमें चर्चा करनी थी । ऐसे अनेक विषय थे । उन विषयों को विपक्ष की तरफ से दरकिनार करके एक साम्प्रदायिक भेदभाव पैदा करने के लिए ,साम्प्रदायिक तनाव पैदा करने के लिये इस विषय को लाकर पिछले दस दिनों से एक माहोल बनाया गया और अंततः लोक सभा के बाद राज्य सभा में हम इस विषय पर चर्चा करने के लिए उपस्थित हुए हैं। प्रधान मंत्री के बयान को लेकर बहुत बड़ा बवाल खड़ा कर दिया गया। बहुत ज्यादा हंगामा किया जा रहा है। लेकिन मैं एक बात स्पष्ट कर दूं कि प्रधान मंत्री जी ने कभी यह नही कहा कि इस सरकार के एजेंडे पर अयोध्या में राम मन्दिर बनाना है। प्रधान मंत्री ने सिर्फ यह कहा कि राष्ट्रीय भावना है कि अयोध्या में मन्दिर बने, राम का मन्दिर बने।

उन्होंने यह नहीं कहा कि यह सरकार मंदिर बनाने जा रही है, उन्होंने यह भी कहा कि जब वहां मंदिर बनेगा तो बगल में मस्जिद भी बननी चाहिए। यानी बहुत साफ शब्दों में प्रधान मंत्री जी ने दोनों समुदायों की भावनाओं का ख्याल रखा है। प्रधान मंत्री जी का यह बयान तो राष्ट्रीय भावना का था, अब प्रधान मंत्री जी की इस भावना के ऊपर देश में इस तरह से शोर-शराबा किया जा रहा है, बवाल मचाया जा रहा है जैसे कि उन्होंने कितना बड़ा गुनाह कर दिया

हैं। मैं यह समझ नहीं पा रहा हूं कि आखिर राम इस राष्ट्र को रिप्रेजेंट करते हैं, राम इस देश को रिप्रेजेंट करेंगे या बाबर रिप्रेजेंट करेंगे? राम इस देश के महापुरुष हैं। राम ने इस देश के मर्यादा पुरुषोत्तम हैं। राम ने इस देश को संस्कार दिया है। राम ने इस देश को मूल्य दिये हैं। आप समझिए इस बात को, मैं कोई फालतू की बात नहीं करूंगा। मैं एक अच्छी बात बताना चाह रहा हूं। आप लोग कृपया इसको समझने की कोशिश करिए। राम किसी हिन्दु के देवता भी नहीं है, राम इस देश के एक महापुरुष हैं। जितना अधिकार हमारा है उतना ही अधिकार मुसलमानों का है और उतना ही अधिकार सिखों का है। गुरु ग्रंथ साहिब की तो शुरुआत ही राम और कृष्ण से होती है, रामूवालिया जी को अच्छी तरह से मालूम है। ...(**व्यवधान**)... यही तो समझ में नहीं आ रहा है कि जब राम का नाम लिया जा रहा है तो उसको राष्ट्रीय भावना के विपरीत या राष्ट्रीय भावना को खंडित करने वाली बात क्यों माना जा रहा है? प्रधानमंत्री जी ने जब कहा कि यह राष्ट्रीय भावना का प्रकटीकरण है कि वहां मंदिर बनना चाहिये तो मैं प्रधान मंत्री जी के उस बयान का, प्रधान मंत्री जी की उस खोषणा का स्वागत करता हूं, समर्थन करता हूं और हार्दिक तौर पर चाहता हूं कि यह राष्ट्रीय भावना पूरी हो। अब मुद्दा यह हो सकता है कि कहां बने, क्या बने , इस पर कोर्ट के फैसले के प्रति हम कमिटेड हैं। बाकायदा हमने कहा है, यही एन.डी.ए. ने कहा है, एनडीए की मीटिंग के बाद इस तरह का रेज़ोल्यूशन पास किया गया यानी हम कहीं से भी कोर्ट के फैसले से पीछे हटने की बात नहीं कर रहे हैं। ...(**व्यवधान**)...

श्री मोहम्मद सलीम: जब मुद्दा ही नहीं था तो एनडीए ...(**व्यवधान**)...

उपसभापति: अच्छा, अभी बीच में मत बोलिए। ...(**व्यवधान**)...

श्री एस.एस.अहलुवालिया: भाई सलीम, आप बैठिए ना। ...(**व्यवधान**)...

THE DEPUTY CHAIRMAN: Mr. Md. Salim, let him speak so tht we can finish. If Members are going to interrupt each other, nothing will happen.

श्री प्रमचन्द गुप्ता(बिहार): अगर नहीं बोलेंगे तो मजा नहीं आएगा। ...(**व्यवधान**)...

श्री संजय निरुपम: राम से बोलते-बोलते डॉ. इकबाल का एक शेर सुना दूं, मेरे पास पड़ा हुआ है। मैं शेरो-शायरी कभी नहीं करता। किसी हिन्दू ने नहीं लिख डा. इकबाल ने लिखा है कि,

"है राम के बजूद पर हिन्दुस्तान को नाज
अहले नजर समझते हैं उसको इमाम-ए-हिंद।

वह हिंद के इमाम थे। उनके नाम पर अगर प्रधान मंत्री जी ने कहा कि यह राष्ट्रीय भावना है कि वहां मंदिर बने, यह नहीं कहा कि वहां मस्जिद नहीं चाहिए, उन्होंने कहा है कि मस्जिद भी बननी चाहिए, तो फिर इतना एतराज क्यों, इतना शोर क्यों मच रहा है? हमारे लिए यह समझने की बात है।

उपसभापति महोदया, काग्रेस की तरफ से, इस तरफ से बार-बार महात्मा गांधी जी का जिक्र होता है। महात्मा गांधी जी एक महान आत्मा थे। उन्होंने आधुनिक भारत को एक संस्कार दिया, एक मूल्य दिया। उन्होंने सत्य, अहिंसा और धर्म निरपेक्षता की बात सिखलाई। लेकिन

7.00 P.M.

महात्मा गांधी जी को संस्कार किसने दिया था? महात्मा गांधी जी मरते दम तक, आखिरी सांस लेते समय तक "हे राम" बोल कर गए। उनके पूरेचरित्र पर राम का प्रभाव था। उन्होंने कहा कि इस देश में राम राज्य की स्थापना होनी चाहिए। यानी हम आज जिस राम के नाम पर विवाद खड़ा कर रहे हैं, उस राम को समझने की कोशिश करनी चाहिए। ....(व्यवधान).... अगर प्रधान मंत्री जी के बयान पर इतना एतराज है कि वह राष्ट्रीय भावना नहीं है, ... (व्यवधान).... एक मिनट, शांत रहिए, मैंने भी आप लोगों को बहुत शांति से सुना है....(व्यवधान)... मैंडम, मेरा टाइम वेस्ट हो रहा है, देख लीजिएगा, जरा संभालने की कोशिश करिएगा।

उपसभापतिः आप बोलिए।

श्री संजय निरुपम: प्रधान मंत्री जी ने कहा कि यह राष्ट्रीय भावना का प्रकटीकरण है तो बहुत एतराज हो गया, ठीक है, राष्ट्रीय भावना का प्रकटीकरण नही था या नहीं है, तो फिर यह बताया जाए कि 1 फरवरी, 1986 को ताला क्यों खुलवाया गया? उस समय तो हमारी सरकार नहीं थी, एनडीए की सरकार नहीं थी। वाजपेयी जी प्रधान मंत्री नहीं थे। यह बताइये उसके तीन साल बाद शिलान्यास क्यों कराया गया? जब शिलान्यास होता है तो निश्चित तौर से आधारशिला रखी जाती है, बुनियाद का पत्थर रखा जाता है, तो निश्चित तौर से उसके पीछे विचार होता है कि यहां इमारत भी खड़ी होगी। यानी जब कांग्रेस की सरकार ने, कांग्रेस के गृह मंत्री यहां से लखनऊ गए थे, उस समय उत्तर प्रदेश में नारायण दत्त तिवारी मुख्य मंत्री थे, बाकायदा एक एग्रीमेंट हुआ, सुरेश पचौरी जी जो एग्रीमेंट दिखा रहे थे वह एग्रीमेंट मेरे पास भी है।

महोदया, मैं नहीं समझता कि पूरा एग्रीमेंट पढ़ने का मेरे पास वक्त है, लेकिन समय बाकायदा सरकारी स्तर पर यह निर्णय लिया गया कि शिलान्यास होना चाहिए और जब शिलान्यास किया गया तो कहीं-न-कहीं उस में यह भावना निहित थी कि यहां मंदिर बनना चाहिए।

श्री सुरेश पचौरी: उस एग्रीमेंट की वर्डिंग्स आप पढ़ लें।

श्री संजय निरुपम: आप कहें तो उस एग्रीमेंट की वर्डिंग्स पढ़कर सुना देता हूं। अब जहां शिलान्यास हुआ वहीं पर तो मंदिर नहीं बनेगा क्योंकि मंदिर सिर्फ 4 फुट में नहीं बनना है। मंदिर वहां से 50-100 फुट दूर तक बनना है। महोदया, जहां से शिलान्यास शुरु हुआ , उस का जो पूरा परिसर है, उस में मंदिर बनने वाला था और यह विचार सिर्फ मेरे नहीं, आप के जो पूर्व नेता थे उन के भी विचार थे। ...(**व्यवधान**)...

श्री के. रहमान खान: आप गलत कह रहे हैं, मस्जिद बचाकर मंदिर बनने की बात थी। ...(**व्यवधान**)... क्यों सदन को गलत जानकारी दे रहे हैं? ...(**व्यवधान**)...

श्री संजय निरुपम: सब कुछ सच आप ही बोलते हैं, पचास साल से सच आप ही बोलते रहे हैं और हम असत्य बोलते हैं ...(**व्यवधान**)...

श्री खान गुफरान ज़ाहिदी: उस में ए.बी.सी.डी- ऐसी जगह बतायी गयी थीं। वह अलग-अलग हैं ...(**व्यवधान**)...

श्री संजय निरुपम: मैडम, मेरा कहना यह है कि इस देश में जब भी राष्ट्रीय भावना की बात होती है तो वह पाप बन जाती है, जब भी इस देश में मंदिर बनाने की बात होती है तो पाप बन जाती है और वह धर्मनिरपेक्षता के खिलाफ बात बन जाती है, सांप्रदायिकता बन जाती है। मैं आप

सभी लोगों से पूछना चाहता हूं कि अगर प्रधान मंत्री जी ने यह घोषणा की होती कि अयोध्या में बाबरी मस्जिद बननी चाहिए तो आप चुप रहते, आप कुछ नहीं बोलते। यह आप लोगों की कैसी धर्मनिरपक्षता है? अगर प्रधान मंत्री जी ने कहा और पूरे देश की भावना प्रकट की तो आप को तकलीफ हो गयी। मंदिर की बात हो तो आप को तकलीफ होती है, हिंदुओं की बात होती है तो तकलीफ होती है। यह आप की कोनसी धर्मनिरपेक्षता है? इस धर्मनिरपेक्षता में कम-से-कम हमारा विश्वास नहीं है।

महोदया, हम ने किसी मुस्लिम समाज के खिलाफ बात नहीं कही है। मैं आप को यहा यह भी बता दूं कि जब महाराष्ट्र में हमारी सरकार थी तो मुंबई की मस्जिदों में हम ने अकस्ट्रा एफ.एस.आई. दिया था। महोदया, हम मस्जिदों के खिलाफ नहीं हैं, धार्मिक स्थलों या पूजा स्थलों के खिलाफ नहीं हैं। हम ने हमारे यहां मस्जिदों में एक्सट्रा एफ.एस.आई. दिया है। ...(**व्यवधान**)... कांग्रेस के शासनकाल में मुंबई की मस्जिदों में मुसलमानों को कभी भी पूरी जगह नहीं मिली थी । वह सड़कों पर बांद्रा स्टेशन के बाहर नमाज़ पढते थे जिससे पुरी सडक जाम होजाती थी ,लेकिन जब हमें इसकी जानकारी मिली और शिव सेना प्रमुख के सामने यह बात रखी गई और उनको बताया गया के इनके पास जगह नहीं है इन्हें इक्सट्रा एफ.एस.आई. देनी पडेगी तब शिव सेना प्रमुख ने कहा की इमीडिएटली दो . ...(**व्यवधान**)... महोदया , मेरा कहने का अर्थ यह है कि हम मुसलिम समाज के खिलाफ नहीं हैं , उनके पूजा स्थल के खिलाफ नहीं हैं , लेकिन हमारा पूरा विश्वास है कि राम के सम्मान के साथ भी कोई खिलवाड नहीं होना चाहिए। अयोध्या मे जो राम मंदिर बनने जो का प्रश्न है , वह हिंदुऔं के गोरवं का प्रश्न है इस देश के गौरव का प्रश्न है, यह राष्ट्रीय गौरव का प्रश्न है और इस प्रश्न का समाधान तभी होगा जब अयोध्या में उसी जगह पर मंदिर बनेगा और इस के लिए हम कोर्ट के फैसले का इंतजार करने को तैयार हैं । फिर आप ने कहा कि डिस्पयुटेड लैंड है...(**व्यवधान**)...

उपसभापति : सलीम जी, प्लीज बैठ जाइए। निरुपम जी आप का टाइम खत्म हो गया। आप के लिए 8 मिनट थे और आप ने 8 मिनिट से ज्यादा समय ले लिया है।

श्री संजय निरूपम : महोदया, 8 मिनिट में से 4 मिनिट तो मेरे उन्होंने ले लिए।

उपसभापति : आप को उस से ज्यादा ही टाइम दे दिया है।

श्री संजय निरूपमः महोदया, मेरा सिर्फ इतना कहना है कि विवाद इस बात पर हे कि वहां मंदिर है या मस्जिद है। इस बात के लिए इतिहास में प्रमाण उपलब्ध हैं कि मुग़लों और मुग़लों के पहले गौरी व गजनवी के शासनकाल से जितने भी मुस्लिम शासक आए, देश में उस दरमियान हिंदुओं पर कितने अत्याचार किए गए, कितने मंदिर तोड़े गए, कितने हिंदुओं का धर्मान्तरण कराया गया। महोदया, औरंगजेब के जमाने में हिंदुओं के जनेऊ का वजन यह देखने के लिए लिया जाता था कि कितने हिंदुओं का धर्मान्तरण किया गया और सौ-सौ मन जनेऊ इकट्ठा किया जाता था। यह इतिहास है और आप इतिहास को झुठला नहीं सकते। ...(**व्यवधान**)... महोदया, अगर मैं सही नहीं बोल रहा हूं तो एक इतिहासकार की लिखी चार पंक्तियां यहां सुना देना चाहता हूं। यह हमारे गवर्मेंट ऑफ इंडिया का एक डॉक्यूमेंट है जिस में एक इतिहासकार की छानबीन लिखी गई है और इतिहासकार हैं प्रो. बी.बी.लाल। ...(**व्यवधान**)... अब क्या आप उन के इतिहासकार होने पर भी एतराज करेंगे? याद रखिए, वह आर्कियोलॉजिकल सर्वे ऑफ इंडिया के डायरेक्टर जनरल थे और उन्हें हम ने नहीं बनाया था। आप की सरकार ने उन को आर्कियोलॉजिकल सर्वे ऑफ इंडिया का डायरेक्टर जनरल बनाया था। ...(**व्यवधान**)... आप सुनिए, उन्होंने क्या कहा। उन की ऐसी फाइंडिंग है।

"The former Director-General of Archaeological Survey of India, Prof. B.B. Lai, had conducted explorations and excavations from 1975 to 1980 and, on the basis of evidence acquired as a result of these excavations,he said in his report that a pillared structure was built at the site in the 11th Century and that existed till the very end of the 15th Century. "

उसके बाद हमारे देश में कैसी तोड़-फोड़ हुई, किस तरह से पूरे देश से हिन्दू पहचान को बर्बाद किया गया, यह इतिहास में लिखा हुआ है और उन्होंने छानबीन करके बताया है:

"The ASI Report also said that in the early 16th Century the temple was demolished."

यह ए.एस.आई. के डायरेक्टर जनरल का कहना है "In the early 16th Century the temple was demolished and its debris...." *...(Interruptions)...*

एक मिनट। कपिल जी आपने तो बड़ा बोला कि तंग मत करो, तंग मत करो, हम तंग नहीं कर रहे हैं, अप सुनिए। ...(**व्यवधान**)...

SHRI KAPIL SIBAL: If you permit me, actually what you are referring to is, in fact, part of the White Paper of the Government of India.... *(Interruptions)*...

श्री संजय निरुपम : गवर्नमेंट ऑफ इंडिया, कांग्रेस पार्टी के समय।

SHRI KAPIL SIBAL: "....in which there Is also a comment, and, if you look at it, it says that this all evidence is the subject-matter of dispute and, therefore, this will all be decided by the Court. So, it is not a finding by anyone. It isone opinion. *...(Interruptions)...* It is one opinion against another. I just want to place it on record. Don't say that it is a finding by somebody. It is a piece of evidence. *...(Interruptions)...*

SHRI ADHIK SHIRODKAR: You may kindly recall Mr. Yadhu Das Sarkar, and you will find repetition of all these things. *...(Interruptions)...*

THE DEPUTY CHAIRMAN: I want to bring to the notice of the hon. Members that the Motion before me is quite different and everybody should confine... *(Interruptions)...*

श्री संजय निरुपम : मैडम, पिछले 6 घंटे से क्या-क्या बोला गया, आपने देखा-सुना है।

THE DEPUTY CHAIRMAN: I know that. I am trying; I can only try.
...(Interruptions)...

श्री एस.एस.अहलुवालिया: पिल्लर का वजन तक बता दिया।

THE DEPUTY CHAIRMAN: Mr. Ahluwalia, just a minute. *...(Interruptions)...*

श्री एस.एस.अहलुवालिया: ...(**व्यवधान**)... मंदिर-मस्जिद का कॉस्ट क्या है, वह तक बता दी गई।

उपसभापति : मिस्टर अहलुवालिया, सुनिए। बैठिए तो

श्री संजय निरुपम : मैडम, मैं अपनी बात खत्म कर रहा हूं।

उपसभापति : खत्म करिए, इसलिए कि मेरी कोशिश यह होती है कि डिस्कशन का जो सब्जेक्ट हो उस पर ही अगर हम लोग बोलें तो डिस्कशन का कोई निचोड़ निकलता है। मैंने अभी तमिलनाडु वालों को बोला कि आप इधर-उधर मत जाइए, जिस विषय पर डिस्कशन हो रहा है आप उसी पर रहिए। Don't go here and there via Tamil Nadu. That was the same thing. For everyone, I am saying, "Please confine yourself to the subject." Otherwise, we will have to sit the whole night. I am prepared to sit here, but you all have to sit with me.

श्री संजय निरुपम : मैंडम, आपके प्रति हमारे मन में पूरा सम्मान है और पूरे आदर के साथ मैं आपको कह रहा हूं कि पिछले 6-7 घंटे से जो चर्चा चली है ...(**व्यवधान**)...

THE DEPUTY CHAIRMAN: Just a minute. Let him finish. *...(interruptions)...* Let him finish.

SHRI DIPANKAR MUKHERJEE: Yadhu Das Sarkar was a historian. *...(Interruptions)...* Yadhu Das Sarkar was a famous historian, an Indian historian. To say here on the floor of the House that Yadhu Das Sarkar was a Bengali historian is not correct.

THE DEPUTY CHAIRMAN: Okay. *...(interruptions)...*

SHRI MD. SALIM: Bengali shows authenticity.

SHRI SANJAY NIRUPAM: Agreed.

THE DEPUTY CHAIRMAN: Let us not get involved ourselves into these controversies. He was an Indian. That is all. *...(Interruptions)...* Agreed; an eminent Indian historian. All right.

श्री संजय निरुपम : मैडम, मैं अपनी बात खत्म करूंगा और खत्म करते-करते सिर्फ आपको याद दिलाना चाहूंगा कि पिछले 5-6 घंटे से जो हमारे यहां चर्चा चल रही है उसमें कितने सदस्य मूल प्रस्ताव के एकदम घेरे में बात करके निकले। सब लोगों ने बताया और जैसे अभी अहलुवालिया जी ने कहा कि पिल्लर का वजन तक बता दिया, कितने पिल्लर आ रहे हैं, जयपुर से कहां पहुंचे हैं अब तक, कितनी तारीख को मंदिर बनने वाला है आदि। पता नहीं वी.एच.पी. ने

इनके काम में आकर कैसे सब कुछ बता दिया , हमको मालूम नहीं है । हमारा कहना सिर्फ इतना है कि राम इस देश के प्राण हैं और प्राण रहेंगे और इस प्राण के साथ खिलवाड़ नहीं करना चाहिए । हमारे एक साथी ने बाबर के बारे में कहा कि वह एक बादशाह था हिन्दुस्तान का एक बादशाह था इतिहास को मत बदलिए लेकिन बाबर इस देश पर हमला करके आया था औरप बाबर के बाद उसकी जितनी मुगल पीढ़ियां थीं उन्होंने जो तबाही और अत्याचार इस देश पर किया है , उस अत्याचार की जग-छिपाई करने की कोई जरुरत नहीं है। बाबर को आपने राम के बराबर खड़ा कर दिया, लेकिन आपको सोचने, चाहिए की राम के नाम पर यहां पर एक बात हो रही है तो आपको बाबर का रोड़ा बीच में नहीं अटकाना चाहिए, बाबर की बाधा बीच में नहीं डालनी चाहिए और यह इन्हें सोचना चाहिए अपनी तरफ से । तो राम इस देश के प्राण थे और उनके नाम पर प्रधान मंत्री अटल बिहारी वाजपेयी ने जो कहा की राम मंदिर बनना चाहिए और यह राष्ट्रीय भावना का एक प्रकटीकरण है , इस बयान का मैं फिर से स्वागत करता हूं। यह बिल्कुल राष्ट्रीय भावना का प्रकटीकरण है और इस आधार पर या इसके बाद तीनों मंत्रियों के इस्तीफे की जो बात कही गई है है और उस पर प्रधान मंत्री जी ने जिस तरह से कहा और सुषमा जी ने उसको बहुत अच्छे तरीके से क्लेरिफाई किया, मैं उस डिटेल में नहीं जाना चाह रहा हूं लेकिन प्रधान मंत्री जी ने साफ-साफ शब्दों में कहा कि उन मंत्रियों के उपर अभी ऐसा दोष सिद्ध नहीं हुआ है वे ऐसे कोई दोषी नहीं है । मैं मानता हूं कि वे दोषी नहीं है । उन्होने बाकायदा बहुत सारे सबूत दिए और बहुत सारे विटनैसेस के स्टेटमेंट भी पढ़कर सुनाए । निश्चित रूप से मैं भी इस प्रस्ताव के खिलाफ हुं । मैं प्रस्ताव के वोट जरूर डालूंगा । उस तरफ के जो हमारे साथी है जिनके दिल में अभी तक हमारी तरह का राम का संस्कार है, वे भी थोड़ी देर के लिए अपना मन टटोलें और इस प्रस्ताव के खिलाफ वोट देने के संस्कार है, वे भी थोडी गेर के लिए अपना मन टटोलें और इश प्रस्ताव के खिलाफ वोट देने के लिए मानसिक तौर पर तैयार हो जाएं और इस प्रस्ताव को डिफीट करें, इस प्रस्ताव को गिराएं । इतना कहकर मैं अपनी बात समाप्त करता हूं । धन्यवाद।

THE DEPUTY CHAIRMAN: I think the discussion is on the disagreement with the statement of the Prime Minister. Nobody is saying anything for and against Ram. Let us not divert the attention. *ifnterruptions)...*

श्री संजय निरूपम : मैडम, मैं कह रहा हूं कि इस प्रस्ताव को पराजित करना ही पड़ेगा । अगर प्रस्ताव पास हो गया तो राम को दुःख होगा, राम की आत्मा को दुःख होगा।

THE DEPUTY CHAIRMAN: Mr. Sanjay Nirupam has a very ingenious way of reaching to a conclusion. -Shri Nilotpal Basu. You have nine minutes. Please conclude in nine minutes.

SHRI NILOTPAL BASU: Madam Deputy Chairperson, it is very unfortunate that at the fag end of the day questions are still being raised and a lot of people have been making a statement that the Rajya Sabha had lost the last ten days because of the insistence of the Rajya Sabha on a discussion under a particular rule which it was not entitled to. I was pained when I found the Minister of Law, Mr. Arun Jaitley, also not sparing

us of the naivete that this was a sort of No-Confidence Motion. I was more surprised when I heard one of our colleagues of this House, who professes to be a constitutional expert, in a private TV channel interview, even after the Chairman had accepted the motion, admitted the motion, terming the whole discussion in the Rajya Sabha as unconstitutional.

Madam Deputy Chairperson, to start with, I concentrate on the statement of the Prime Minister that talks about the national sentiments. All of us know that the Rajya Sabha, at some point of time, is a representative body, a constitutionally assigned body to represent all the elected State Assemblies of this country. Therefore, if any body is eminently eligible to write and talk about the national sentitments, it is the Rajya Sabha. To demand that the constitutionally assigned body, which has a right to express the national sentiments, should be denied an opportunity to reflect on the kind of national sentiments that the Prime Minister talks about, is something which is farther from the truth. Therefore, it is our bounden duty to raise, to lay bare, the implicit points that have been made by the Prime Minister by saying that construction of the Ram Temple is the expression of the national sentiments. Why I say this is, the construction of the Ram Temple at the disputed site in Ayodhya, as espoused by my friend, Mr. Sanjay Nirupam, consists of two steps, firstly, pulling down the Babri Masjid and, secondly, completion of the unfinished task, which the Prime Minister espouses. The other day the Prime Minister was making a laboured explanation. He was likening the construction of the Ram Temple to the celebration of 40th Anniversary of Jain Mahavir and other religious festivals or functions which the Government of India subscribes to. I think no religion has taught us to bring down the religious places or other places of any community. That can never be the national sentiment. We all know as to what is the basis of the pronouncements of the Prime Minister. How is the religious belief, religious connotation attached to the national sentiments? We know which are the people, which are the forces in the country who subscribed to the two-nation theory and laid down this principle that religious identity will be the basis of nationalism. I think such a formulation of linking nationalism with religious identity has only led to the vivisection of this country, not its unity. Therefore, when the Prime Minister was speaking, the other day, in the FICCI Auditorium that we must come out of this mandir-masjid dispute and talk about the economic development, he was making sense. But in the first place, if somebody has violated the basic principle, it was the Prime Minister when he came out of the National Agenda of Governance. Therefore, when they charge us that without any

rhyme or reason the Opposition has spoiled ten days of the House, they should first look at themselves. Shri Siva was very articulately reading and elaborating on the National Agenda of Governance. Who dkj call the NDA meeting on Sunday? We do not attend the NDA meetings. We came to know from the Press tnat the parties which are the constituents of the NDA have said that the statement of the Prime Minister has created 9 confusion. Now to attribute confusion that has taken place in the country, which is articulated by parties like TDP, TMO and other allies...*ifnterruptiais).*

SHRI C. RAMACHANDRAIAH (Andhra Pradesh): Not the TDP. We are not a member of the NDA. *(Interruptions).*

SHRI NILOTPAL BASU: Fair enough. That gives me the moral right to ask for your vote to support this Motion, *interruptions).* Madam, I don't wish to repeat what has already been said In the House by so many Members from this side. But I was really surprised at Sushmaji's argument. We know very well as to what are the perceptions of different political parties on different political developments in the country. Sushmaji knows very well as to what is the position of the Left on Emergency. We have been asked, "Why do we observe 26th June every year?" This day will be observed so long as the people of this country are there to cherish democracy. Similarly, 6th December will be observed every year so long as people cherish secularism and the rule of law in this country. This is a fact which nobody can really evade. The basic question is that the Government of the day in a Parliamentary system will have to answer the question that they have to answer. Justifying their action in terms of whatever mistakes were committed by other parties in the past, will just do no good.

Therefore, I do not find here any defence in the manner in which the whole question of expression of national sentiment has been brought about. This is a sectarian issue which divides the communities because the construction of Ram temple is something which cannot be divorced from the question of the destruction of Babri Masjid, *interruptions).* In the chargesheet which has been referred to, time and again, a statement has been attributed to the hon. Home Minister that 'we can go ahead with the destruction because the court has ruled against the construction of a temple, not against the destruction of the mosque'. This statement is there. Sushmaji was so eloquently arguing about the innocence of her Ministerial colleagues.

Madam, photographs were printed and one Minister, who was chargesheeted, was shown as perching on the shoulders of another Minister, smiling away in euphoria, when the mosque was coming down. And still they are saying that they were present at the controversial site, on the momentous day of 6th December, to protect the mosquel It is very difficult for us to digest this. Madam, I totally respect the views expressed by Shri Siva, or, for that matter, by Shri Saifullah, or what is going to be spoken to by Shri Ramachandraiah or by the Members of the other secular parties, including the Akali Dal. But the point is, the Babri Masjid demolition, which is a part of the Ram temple construction at the disputed site, can never be an expression of national sentiment, and the defence of that statement cannot be a secular act. We appreciate their statements outside. We appreciate their resolve to defend secularism In this country. But defence of secularism and agreeing with the statement of the Prime Minister cannot go hand in hand. I appeal to them to vote on the basis of their conscience. Or, if they think that that statement strengthens secularism, that the statement strengthens the National Agenda of Governance, then let them go ahead and vote against the Motion. But they have to vote on the basis* of their conscience and be truthful to their principles. Madam, I am not talking about the statement in isolation... *interruptions)*

SHRI P.N. SIVA: We respect the Prime Minister's assurance that there will be no deviation from the National Agenda of Governance.

SHRI NILOTPAL BASU: I am coming to that. Azam Khanji referred to the Incidents in Rai Barely and Muradabad. I want to find out from our secular friends, from the DMK, as to what the provocation was when the mosque was brought down In Tirunelveli. You are saying that Tamil Nadu today is a sea of communal peace and. communal harmony. Then, what was the provocation behind the destruction of the mosque? I don't want to explain this. I talked to my DMK friends, but I could not find out...

SHRI V.P. DURAISAMY: We are not a party to it.

SHRI NILOTPAL BASU: I am not levelling charges against you. You cannot be a party to it. I Just want to find out how It came down...

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Madam, I want to raise a point of order under Rule 238 (1). The matter, which he is referring

to, is *sub judice.* The Court is seized of the matter. And, the Government

has already granted a solatium of Rs.2 lakhs to the family members of the victims and one person each from the affected families has been assured of a Government job. An FIR has already been filed and the Court Is also seized of the matter. Secondly, when the hon. Member says again and again about the allies, I want to make one thing clear. Before the destruction of the Babri Masjid, there was a meeting of the National Integration Council and, at that time, the Leader of the AIADMK stated that she supported the Kar *Sevaks...(fntenvptions)*

SHRIMATI JAYANTHI NATARAJAN: Madam, what is he saying under Rule 238?

SHRI S. VIDUTHALAI VIRUMBI: Just because he mentioned it, I am saying this. On 18th December, 1992, there was an argument in this august House and the then Leader of the AIADMK of this House said that his party leader supported the Kar Sevaks...*(Interruptions)*

SHRIMATI JAYANTHI NATARAJAN: Madam, what is this? *(Interruptions)*

SHRI S. VIDUTHALAI VIRUMBI: The only condition that they put was that there should not be any legal implications...*(Interruptions)* So, the AIADMK party had supported the Kar Sevaks in the meeting of the National Integration Council. They are their allies now. *{Interruptions)*

THE DEPUTY CHAIRMAN: Please. Mr. Virumbi. Just one second. *(Interruptions)* Mr. Virumbi, I am not allowing. Mr. Virumbi, the moment Tamil Nadu is mentioned... *interruptions)* He did not even mention the name of Tamil Nadu. He mentioned about some mosque.

SHRI NILOTPAL BASU: At Tirunelveli.

THE DEPUTY CHAIRMAN: Okay. Is it in the court or is it only an FIR? If it is only an FIR, then It is not *sub-judice.* If it is in the court and a decision... *(interruptions)* Do you know why we say a matter is sub-judice? I will explain it to you. If any matter that is before the court, is discussed on the floor of the House, then justice should not be... *(Interruptions)*

SHRI S. VIDUTHALAI VIRUMBI: Madam...

THE DEPUTY CHAIRMAN: Will you listen to me, Mr. Virumbi? You are a lawyer. I think so.

SHRI S. VIDUTHALAI VIRUMBI: No, Madam.

THE DEPUTY CHAIRMAN: You are not. Anyway, I am not a lawyer either. But that is what we have been doing in the House. We do not discuss a matter which is before the court because the opinion of the judge should not waver in any direction. If it is only an FIR, then it is not *sub-judice.* That is regardless of this matter or any matter. Let us be very clear. Let us always not hide behind the argument that the matter is *sub-judice.* That is one thing. Mr. Basu, you please conclude. Your time is over now.

SHRI NILOTPAL BASU: I know. Madam, whatever explanation Mr. Virumbi gives, it is acceptable to me. I just wish to find out whether the collapse of that mosque had anything to do with the Prime Minister's statement. We felt that the Prime Minister's statement is not in accordance with the agenda of the NDA. Therefore, we are not getting that explanation. Finally, it has been said, what is wrong in the Home Minister, the HRD Minister and Sushree Uma Bharti continuing. Madam, I will just quote. *interruptions)*

THE DEPUTY CHAIRMAN: Will you please conclude? Otherwise, I promise, I am going to sit here till 12 o'clock in the night; till tomorrow. *(Interruptions)* 12 बजे तक बैठने का मेरा इरादा है और आप लोगों को भी बैठना होगा।

SHRI NILOTPAL BASU: Madam, there is a Press report. *interruptions)*

श्री संजय निरूपम: मैडम, इनको 15 मिनट हो गये है ...(**व्यवधान**)...

SHRI NILOTPAL BASU: On Saturday, the hon. Home Minister has come out openly against the chargesheet of the CBI. Will it help? *(Interruptions)* Fair! Fair! What has Uma Bharti said? I was present when she was talking to reporters. That is the contradiction. That again proves our point, that under this Government, the trial cannot move fairly. There are reports how the Home Ministry officials are going and questioning the Liberhan Commission officials. They are trying to find out what questions will be put to the Home Minister and the other two Ministers who are accused of demolition of the Babri mosque. They have already postponed the dates of their appearance before the Commission. All that has been talked about. Madam, I just want to know very clearly because there is an apprehension in the country about the activities of the VHP; clearly, statements have been made by both Acharya Giriraj Kishore and Ashok Singhal after the Prime Minister's reply in the other House, that the temple will be built and the announcement will be made in the Kumbh Mela. How

does the Government prepare itself to face that situation? How will it really create a situation of communai harmony, as Mr. Siva claims? I would like to categorically find it out.

THE DEPUTY CHAIRMAN: Okay. Thank you.

interruptions)

SHRI NILOTPAL BASU: But he will face the electorate.

THE DEPUTY CHAIRMAN:Mr. Basu, your time is over. Now, before I call the other speakers, there is a message from the Lok Sabha.

MESSAGE FROM THE LOK SABHA

The Juvenile Justice (Care and Protection of Children) Bill, 2000

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-Genera! of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Juvenile Justice (Care and Protection of Children) Bill, 2000, as passed by Lok Sabhaat its sitting held on the 18th December, 2000".

Sir, I lay a copy of the Bill on the Table,

MOTION EXPRESSING DISAGREEMENT WITH REPORTED STATEMENT OF THE PRIME MINISTER IN REGARD TO THREE MINISTERS OF THE UNION CABINET AGAINST WHOM C.B.I. HAS COMPLETED INVESTIGATIONS AND FILED CHARGESHEETS-Contd.

THE DEPUTY CHAIRMAN: I have a request from Mr. Samadani. He was on fast and he has taken only a glass of water. If the hon. Members -- Shrimati Jayanthi Natarajan and Mr. C. Ramachandraiah, whose names are before him -- agree, can I ask him to speak?

SHRIMATI JAYANTHI NATARAJAN: Yes, Madam.

SHRI C. RAMACHANDRAIAH: Yes, Madam.

THE DEPUTY CHAIRMAN: Mr. Samadani, seven to eight minutes. please. आप पांच मिनट बोलिएगा बस ।